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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 581/2022

In the matter of:

Vikas Kumar

...Applicant

Versus

State of Haryana &Ors.

...Respondent(s)

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Filed by: Adv. Soni Singh

On behalf of Central Pollution Control Board

Place: Delhi

Date: 29.05.2025

REPORT ON BEHALF OF THE CENTRAL POLLUTION CONTROL BOARD (CPCB) BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (PB), DELHI IN COMPLIANCE OF ORDER DATED 10.01.2025 IN O.A. NO. 581 OF 2022 (IA NO 681/2024, IA NO 586/2024, IA NO 728/2023, IA NO 595/2023).

1. Hon'ble National Green Tribunal Principal Bench (hereinafter to be referred as "Hon'ble NGT") received a letter petition dated 13.05.2022 from Mr. Vikas Kumar which raised issue of illegal mining in the river bed of river Yamuna by M/s Yodha Mines and Minerals, and diverted course of the river by constructing illegal bridge on river Yamuna. Hon'ble NGT registered the subject as OA No. 581 of 2022 and listed the matter for further hearings.
2. Hon'ble NGT vide order dated 30.04.2024 directed CPCB to obtain and compile information from all States and UTs regarding framing of statutory/policy framework and issuance of any guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities and also any alternative practice adopted in all the States/UTs.
3. In compliance of Hon'ble NGT order dated 30.04.2024, the compliance report of CPCB informing about the responses received from concerned SPCBs/PCCs till 31.07.2024 was submitted on 02.08.2024 before Hon'ble NGT.
4. Further, Hon'ble NGT vide para no. 82 of order dated 10.01.2025 in the instant matter directed CPCB to obtain and compile information from all the

States and UTs regarding framing of statutory/policy framework and issuance of any guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities and also any alternative practice adopted in all the States/UTs. The relevant para is reproduced below:

“...82. CPCB is directed to obtain the requisite information from all the SPCBs and UTPCCs, compile and furnish the same to MoEF & CC and MoJS and also file its report with due analysis of the information so received and compiled by it before this Tribunal at least three days before the date of hearing fixed...”

Compliance status of Para no. 82 of Hon’ble NGT order dated 10.01.2025

5. In compliance of the aforesaid para 82 of the Hon’ble NGT order dated 10.01.2025, CPCB issued directions under Section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 dated-07.02.2025 to SPCBs/PCCs to coordinate with the concerned State Departments (mining/irrigation) and to provide information of respective States/UTs regarding (i) the statutory/policy framework regarding construction of temporary bridge across river channels for carrying out mining and allied activities, (ii) any guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities and (iii) any alternative practice adopted regarding construction of temporary bridge across river channels for carrying out mining and allied activities. The copy of directions issued by CPCB is enclosed as **Annexure-I**.
6. The matter was also followed up with SPCBs/PCCs vide email dated 18.03.2025 and letter dated 21.04.2025 for submission of requisite

information. Subsequently, responses were received from 31 SPCBs/PCCs and the responses are still awaited from 05 SPCBs/PCCs, namely, Delhi, Haryana, Jharkhand, Manipur and Telangana. The copy of the responses received in the matter are enclosed for reference at **Annexure-II**.

7. The responses received from SPCBs/PCCs in the matter of OA No. 581/2022 are analysed and discussed with MoEF&CC and MoJS during meetings dated 25.04.2025 & 02.05.2025 and further shared vide e-mail dated 22.05.2025 and 28.05.2025 to them. The compiled information is tabulated as below:

Status of 36 SPCBs/PCCs in compliance of orders dated 30.04.2024 & 10.01.2025			
Sl. No.	State/UT	Reference no.	Remarks
I.	Andaman & Nicobar	Letter No. 7-47/PCC/NGT/Misc./2024/ dt. 21.10.2024 Letter No. 7-47/PCC/NGT/Misc./2024/1006 dt. 13.02.2025	Reported no statutory / policy framework / guidelines / alternate practice
II.	Andhra Pradesh	Letter No. APPCB-11022/313/2024-TEC-CTO-APPCB dt. 05.05.2025	Reported no statutory / policy framework / guidelines / alternate practice by Mining Department and APPCB. Response awaited from Irrigation

			Department.
III.	Arunachal Pradesh	Letter no. APSPCB-318/2025/NGT/VK/713 dt. 30.04.2025	Reported no statutory / policy framework / guidelines / alternate practice
IV.	Assam	Letter no. PCBA/G-158/24-25/13/1147 dt. 24.07.2024	Reported no statutory / policy framework / guidelines / alternate practice by Mining Department.
V.	Bihar	Letter no. 1044, Patna, dt. 31.05.2024 Letter no. 122, Patna, dt. 13.02.2025 Letter no. 356, Patna, dt. 13.03.2025	Reported provision of NOC as per Bihar Sand Mining Policy 2019.
VI.	Chandigarh	Letter no. CPCC/Misc./2025/300 dt. 22.05.2025	Reported no statutory / policy framework / guidelines / alternate practice
VII.	Chhattisgarh	Letter no. P.No. 2029/Legal/CECB/2024, dt. 07.06.2024 Letter no. 2698/Legal/CECB/2024, dt. 01.07.2024 Letter no. 11863/HO/TS/CECB/2025 dt. 17.03.2025	Reported orders issued by Water Resource Department, Chhattisgarh. (It is observed that these orders are not about construction of

			temporary bridges)
VIII.	Dadra and Nagar Haveli and Daman & Diu	Letter no. PCC/DDD/CPCB-NGT/2024-25/105, dt. 03.07.2024 Letter No. PCC/DDD/CPCB-NGT/2024-25/26 dt. 21.02.2025	Reported no statutory / policy framework / guidelines / alternate practice
IX.	Delhi	--	Response awaited
X.	Goa	Letter No. 2025/GSPCB/Letter/6390/Tech/13892 dt. 04.09.2024 Letter No. 2025/GSPCB/Letter/30623/Tech/31334 dt. 27.03.2025	Reported no statutory / policy framework / guidelines / alternate practice
XI.	Gujarat	Letter no. GPCB/LGL-NGT-GEN/367/857050 dt. 24.03.2025	Reported no policy by GPCB and Mining Department. (whereas routes of transportation of minerals are dealt by concession holder)
XII.	Haryana	--	Response awaited
XIII.	Himachal Pradesh	Letter No. PCB/Consent/260906/Misc. CPCB/2024-2126, dt. 16.05.2025	Reported about policy regarding construction of bailey bridges by HP PWD in emergent and

			short period.
XIV.	Jammu and Kashmir	Letter no. JKPCC/Sc./OA 581-2022/24/173, dt. 13.06.2024 Letter no. JKPCC/Sc./OA-581-2022/25/2093 dt. 17.02.2025	Reported no statutory / policy framework / guidelines issued by Mining Department.
XV.	Jharkhand	--	Response awaited
XVI.	Karnataka	Letter No. KSPCB/SEO/26/MIN/2024-25/694 dt. 19.02.2025	Reported no statutory / policy framework / guidelines / alternate practice by KSPCB.
XVII.	Kerala	Letter no. KSPCB/1157/2024-SEE-1, dt. 03.07.2024 Letter No. KSPCB/1157/2024-SEE-1 dt. 25.02.2025	Reported no policy and informed about section 5 and 7 of the Kerala Irrigation and Water Conservation Act 2003.
XVIII.	Ladakh	Letter No. LPCC/UTL/O.A. 581-2022/2025/704-707 dt. 18.03.2025	Reported no statutory /

			policy framework / guidelines / alternate practice
XIX.	Lakshadweep	Letter no. LD-03014/1/2024-LPCC-S&T, dt. 19.06.2024	Reported no statutory / policy framework / guidelines / alternate practice
XX.	Madhya Pradesh	पत्र क्र. 3189/तक/मुप्रनिबो/2024, dt. 24.06.2024	Reported that response awaited from Mining and Water Resource departments.
XXI.	Maharashtra	Letter No. MPCB/MS/B-10 dt. 28.03.2025	Reported no guidelines issued / alternate practice adopted by MPCB.
XXII.	Manipur	--	Response awaited
XXIII.	Meghalaya	Letter no. Meg/Soil-9/114(Pt)/2122, dt. 10.07.2024 Letter No. MPCB/Gen-297/Vol-II/2024/2024-2025/84 dt. 13.02.2025	Reported no statutory / policy framework / guidelines / alternate practice by MSPCB and Directorate of Soil & Water Conservation.

XXIV.	Mizoram	Letter No. H. 88088/Poltn/104/19-MPCB, dt. 27.06.2024 Letter No. H. 88088/Poltn/104/19-MPCB, dt. 08.08.2024 and dt. 19.02.2025	Reported no statutory / policy framework / guidelines / alternate practice
XXV.	Nagaland	Letter no. NPCB/NGT OA No. 581/794, dt. 10.07.2024 Letter No. NPCB/NGT O.A. No. 581/1582 dt. 14.02.2025	Reported no statutory / policy framework / guidelines / alternate practice
XXVI.	Odisha	Letter no. 14188/IND-I-MSW-24/24-25, dt. 04.09.2024	Reported no statutory / policy framework / guidelines / alternate practice by OSPCB and Irrigation Department. Response awaited from Mining Department.
XXVII.	Puducherry	Letter no. 2119/DSTE/PCCC/NGT/EE/2024/653 dt. 29.07.2024 Letter no.2119/DSTE/PPCC/NGT/EE/2025/13	Reported

		8 dt. 24.02.2025	
XXVIII.	Punjab	Letter No. 11229 dt. 25.03.2025	Reported no statutory / policy framework / guidelines / alternate practice. However, policy for construction bridges over canals & drains is issued by Department of Water Resources.
XXIX.	Rajasthan	Letter No. F-14/Tech (Gen-197) /NGT&CPCB/ RPCB/55 dt. 05.05.2025	Reported no statutory / policy framework / guidelines / alternate practice
XXX.	Sikkim	Letter No. 3177/SPCB/260 dt. 20.02.2025	Reported no statutory / policy framework / guidelines / alternate practice
XXXI.	Tamil Nadu	Letter No. TNPCB/LAW/LA-III/NGT(PB)/013004/2024 dt. 22.02.2025	Reported no policy by Water Resources Department

			(WRD) however temporary access roads are allowed by TN WRD as per EMGSM 2020 issued by MoEF&CC.
XXXII.	Telangana	--	Response awaited
XXXIII.	Tripura	Letter No. F.18(28)/TSPCB/NGT/581/1256 dt. 05.03.2025	Reported no statutory / policy framework / guidelines / alternate practice
XXXIV.	Uttar Pradesh	Letter No. 28415/ वृत्त-6/सा.-940/OAN-581/22/2025 dt.-21.05.2025 E-mail dated 22.05.2025	Reported no statutory / policy framework / guidelines / alternate practice by SPCB and Mining Department. Response awaited from Irrigation Department.

XXXV.	Uttarakhand	Letter No. UKPCB/HO/S-183-861/2025/1802 dt. 07.03.2025	Reported no statutory / policy framework / guidelines / alternate practice
XXXVI.	West Bengal	Memo No. 401-3N-3/2000(Vol-6) dt. 30.07.2024 Memo No. 131-3N-3/2000(Vol-6) dt. 18.02.2025	Reported about policy issued by Irrigation and Waterways Department.

- The SPCBs/PCCs of **Andaman & Nicobar, Arunachal Pradesh, Chandigarh, Dadra and Nagar Haveli and Daman and Diu, Goa, Ladakh, Lakshadweep, Mizoram, Nagaland, Puducherry, Rajasthan, Sikkim, Tripura and Uttarakhand** have submitted response and reported that there is no specific policy/guidelines in their States/UTs for permitting construction of temporary bridges across river channels for carrying out mining and allied activities.
- The requisite information in terms of statutory/policy framework or guidelines or alternative practice adopted to permit construction of temporary bridge across river channels for carrying out mining and allied activities is not conclusive from the responses received of following SPCBs/PCCs, hence, **salient points** in responses of SPCBs/PCCs are presented below:

- **Bihar SPCB** have informed that NOC (prior permission) from Water Resources Department for temporary structure for transportation of sand is required to be taken by settlee as per Bihar Sand Mining Policy 2019.
- **Chhattisgarh ECB** have informed that no permission is granted by Chhattisgarh ECB for construction of temporary bridges on river stretches/channels for mining and allied activities and no policy/ guidelines is issued by Mining Department and Chhattisgarh ECB. Also informed about orders issued by Water Resources Department, Chhattisgarh. However, it is observed that these orders are not about construction of bridges.
- **Jammu and Kashmir PCC** informed that no specific policy or alternative practice adopted for construction of temporary bridges across river channels for carrying out mining and allied activities issued by Directorate of Geology and Mining. However, in cases where no exit points exist, department take up matter with District Administration for transportation of minerals from the Mineral Concession Area for construction of temporary ropeway, etc.
- **Kerala SPCB** informed that no particular statutory / policy framework regarding construction of temporary bridges across river channels or road or on river bed for carrying out mining and allied activities. However, construction of a structure across, along or inside a water course or irrigation work and quarrying of sand in water courses is regulated or prohibited by section 5 and section 7 of the Kerala Irrigation and Water Conservation Act 2003 issued by Irrigation Department, Kerala.

- **Punjab PCB** informed that no statutory / policy framework/guidelines permitting constructing of temporary bridge across river channels issued by Mining Department, Drainage Department and PCB, Punjab. However, policy for constructing bridges over canals & drains is issued by Department of Water Resources, Punjab.
- **Tamil Nadu PCB** informed that no statutory / policy framework/guidelines permitting constructing of temporary bridge across river channels issued by Water Resources Department, Tamil Nadu. However, construction of road on river bed is being carried out by biodegradable materials in mining activities following the MoEF&CC Enforcement and Monitoring Guidelines for Sand Mining 2020.
- **West Bengal PCB** informed that no statutory / policy framework/guidelines permitting constructing of temporary bridge across river channels issued by WB PCB. However, Department of Irrigation & Waterways, West Bengal issued a set of guidelines for construction of temporary bridge for plying of sand filled truck over rivers, canals, drains and channels.
- **Haryana SPCB** has not provided requisite information to CPCB. However, the Irrigation Department Haryana submitted their reply dated 23.02.2023 before Hon'ble NGT (PB) in this matter and informed about policy issued to permit construction of temporary bridge for crossing river Yamuna by miners for carrying mining activities.

Compliance status of Para No. 91 and Para no. 92 of Hon'ble NGT order dated 10.01.2025

8. Hon'ble NGT vide para no. 91 and para no. 92 of order dated 10.01.2025 directed MoEF&CC, MoJS and CPCB to conduct a comprehensive and detailed study through reputed National Institutes/organizations involving multi-disciplinary team of experts to evaluate the permissibility and potential adverse impacts of temporary bridges on river flow, morphology, riverbeds, and related environmental factors. CPCB is the nodal agency for coordination and compliance for conduct of study. The relevant para is reproduced below:

"...91. In view of the above, MOEF&CC, MOJS and CPCB are directed to get a detailed study conducted on the questions of permissibility of temporary bridges for sand mining and environmental impact of temporary bridges on the river covering all relevant aspects including flow, depth and velocity, sediment load, aquatic flora and fauna, river ecology, morphology etc., with appropriate Terms of Reference including following terms of reference suggested by the Joint Committee..."

92. The above study may be carried out through reputed National Institutes/organizations involving multidisciplinary team of experts to provide authentic data/evidence to review existing policies, guidelines, practices for construction of temporary bridges for sand mining and allied activities. CPCB will be the nodal agency for coordination and compliance for conduct of such study..."

9. In compliance of the aforesaid para 91 and para 92 of Hon'ble NGT order dated 10.01.2025, nominations were invited by CPCB vide letter 14.02.2025. Based on information received from MoEF&CC and MoJS, the meetings of representatives of MoEF&CC, Central Water Commission &

National Mission for Clean Ganga (representing MoJS) and CPCB were convened on 25.04.2025 and 02.05.2025. Experts from institutes/organizations of National repute such Indian Institute of Technology (IIT) Roorkee, National Institute of Hydrology (NIH) Roorkee, Central Water and Power Research Station (CWPRS) Pune, representatives from BSI (Botanical survey of India), ZSI (Zoological Survey of India) and State Environmental Impact Assessment Authority Uttar Pradesh (SEIAA UP) also participated in the meeting held on 02.05.2025.

10. During the aforesaid meeting held on 25.04.2025, it was agreed to seek study proposals from 03 reputed National institutes/organizations - Indian Institute of Technology (IIT) Roorkee, National Institute of Hydrology (NIH) Roorkee, Central Water and Power Research Station (CWPRS) Pune in consultation with domain experts.
11. Based on suggestions and inputs of experts during meeting held on 02.05.2025, the scope, timeline and deliverables of the proposed study have been finalized as below:
 - To undertake a study involving multidisciplinary team of experts to evaluate the impact of permissibility of temporary bridges in river for sand mining.
 - To collect baseline data on physical regime of the river (river discharge, flow depth/velocity, sediment load, aquatic flora and fauna, etc.) and study/evaluate the hindrances in movement of aquatic life and impact on river regime under two scenarios of construction of temporary bridge

where valid license/permission hold good with - (i) half width with circular hume pipe and (ii) half width removable box sections, during pre- monsoon (April-May).

- To repeat the collection of data during post monsoon season (Nov-Dec) to see permanent impact, if any;
- Study shall be carried out in atleast two rivers where permission for construction of temporary bridge is given by concerned agency of the State. Preferably at least 3 sites should be covered in the study.
- To provide a report with authentic data/evidence to review existing policies, guidelines, practices for construction of temporary bridges for sand mining and allied activities.
- To prepare draft guidelines based on findings of study and provide assistance in recommendation based on study report.
- Timeline of 01 year for completion and submission of the study report from the date of award of study work.

12.The process of seeking study proposal from reputed National institutes/organizations including financial budget for the study is under progress.

13. The bids for study proposal shall be invited from the institutes/organizations for carrying out a detailed and comprehensive study to assess the permissibility and potential impacts of construction of temporary bridges for mining and allied activities and the study will be funded through NGT EC fund available with CPCB.

14. The SPCBs of States where permission is given for construction of temporary bridge for mining and allied activities will be requested for facilitation of the study work in permitted sand mining projects having temporary bridge for mining and allied activities in the State.



(Praseon Gargava)

Scientist 'F'

Central Pollution Control Board

प्रसून गार्गव / Praseon Gargava
वैज्ञानिक 'एफ' एवं प्रभाग प्रमुख (आई.पी.सी.-II) / Scientist 'F' & Divisional Head (IPC-II)
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

Date: 29.05.2025

Place: Delhi

**1817**

Annexure-I

By Speed Post/E-mail

No. CM-13011/92/2023-LAW-HO-CPCB

07 February 2025

The Member Secretary,
SPCBs/PCCs
(as per list enclosed)

Sub: Directions under Section 18 (1) (b) of The Water (Prevention and Control of Pollution) Act, 1974 regarding compliance of orders dated 30.04.2024 and 10.01.2025 in O.A. No. 581 of 2022 titled as Vikas Kumar v/s State of Haryana & Ors.

WHEREAS, the Hon'ble NGT(PB) vide order dated 30.04.2024 in O.A. No. 581 of 2022 directed CPCB to obtain and compile information from all States and UTs regarding framing of statutory/policy framework and issuance of any guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities and also any alternative practice adopted in all the States/UTs; and

WHEREAS, in compliance of above mentioned Hon'ble NGT order dated 30.04.2024, CPCB issued a letter to Member Secretary of SPCBs/PCCs on 14.05.2024 to provide information regarding (i) The statutory/policy framework regarding construction of temporary bridge across river channels for carrying out mining and allied activities, (ii) Any guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities, and (iii) Any alternative practice adopted by State/UT regarding construction of temporary bridge across river channels for carrying out mining and allied activities, in a format (**Annexure**).

WHEREAS, CPCB followed up the matter with SPCBs/PCCs vide email dated 06.06.2024 and 19.06.2024 and received reply only from 13 SPCBs/PCCs (Assam, Bihar, Chhattisgarh, Dadra & Nagar Haveli and Daman & Diu, Jammu & Kashmir, Kerala, Lakshadweep, Madhya Pradesh, Meghalaya, Mizoram, Nagaland, Puducherry & West Bengal) till 31.07.2024 and the status report was filed before Hon'ble NGT. CPCB further received replies from 03 SPCBs/PCCs (Andaman & Nicobar, Goa and Odisha).

WHEREAS, the matter was heard on 10.01.2025 before Hon'ble NGT (PB) and based on responses from SPCBs/PCCs, the Hon'ble NGT (PB) further directed as below:

"82. CPCB is directed to obtain the requisite information from all the SPCBs and UTPCCs, compile and furnish the same to MoEF & CC and MoJS and also file its report with due analysis of the information so received and compiled by it before this Tribunal at least three days before the date of hearing fixed.

83. We are also constrained to direct that in case of failure to supply such information to CPCB, the Chairman and Member Secretary of the defaulting SPCB or UTPCC shall appear before this Tribunal Physically on the next date of hearing fixed to explain the reasons for their failure to such information to CPCB.”

AND WHEREAS, the Central Board, has delegated signatory powers to the Member Secretary, Central Pollution Control Board in 196th Board meeting dated 29th March, 2022 to issue directions under Section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 to SPCBs/PCCs (s); and

NOW, THEREFORE, in exercise of the powers conferred under Section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974, the (as per list enclosed) SPCB/PCC is hereby directed to provide the information / updated information (in case updated) in the format (**Annexure**), as requested by CPCB's letter dated 14.05.2024, in respect of your state/UT regarding permissibility of construction of the temporary bridges across river streams/channels for carrying out mining and allied activities.

The aforesaid information / updated information in the format be submitted within 15 days of issuance of these directions.


(Bharat Kumar Sharma)
Member Secretary



Copy to:

1. The Regional Directors
Central Pollution Control Board, : For follow-up with the concerned SPCBs.
(As per the list enclosed)
2. The Divisional Head –IT, CPCB, Delhi : For uploading the directions on the website.


(Bharat Kumar Sharma)
Member Secretary



Address List of Member Secretaries, SPCBs/PCCs			
1.	The Member Secretary Andhra Pradesh Pollution Control Board D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet, Vijayawada- 520007 (Andhra Pradesh)	2.	The Member Secretary Arunachal Pradesh State Pollution Control Board Paryavaran Bhawan, Yupia Road, PapuNalah, Naharlagun – 791110 (Arunachal Pradesh)
3	The Member Secretary Assam Pollution Control Board Bamunimaidan, Guwahati – 781021 (Assam)	4	The Member Secretary Bihar State Pollution Control Board PariveshBhawan, Plot No.N-B/2, Patliputra Industrial Area Patna-800010 (Bihar)
5.	The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, North Block, Sector-19 Atal Nagar, Raipur– 492 002 (Chhattisgarh)	6.	The Member Secretary Goa State Pollution Control Board Nr. Pilernc Industrial Estate, Opp. Saligao Seminary, Saligao ,Bardez,- 403511(Goa)
7.	The Member Secretary Gujarat Pollution Control Board Paryavaran Bhavan, Sector-10A, Gandhinagar– 382010 (Gujarat)	8.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula- 134109 (Haryana)
9	The Member Secretary Himachal Pradesh State Pollution Control Board Paryavaran Bhavan, Phase III, New Shimla – 171009	10	The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, Transport Nagar, Jammu-180004 Jammu & Kashmir (J&K)
11.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi – 834004 (Jharkhand)	12.	The Member Secretary Karnataka State Pollution Control Board Parisara Bhavan, #49, Church Street, Bengaluru – 560 001 (Karnataka)
13.	The Member Secretary Kerala State Pollution Control Board Plamoodu, Pattom P.O Thiruvananthapuram-695004 (Kerala)	14.	The Member Secretary Maharashtra Pollution Control Board Kalpataru Point, 3rd& 4th floor, Opp. PVR Cinema, Sion Circle (E), Mumbai- 400022 (Maharashtra)

15	The Member Secretary Manipur Pollution Control Board Lamphepat, Imphal West D.C. Office Complex – 795004 (Manipur)	16	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla, Thlanmual Peng, Aizwal – 796001 (Mizoram)
17	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpyngngad, Shillong – 793014 (Meghalaya)	18.	The Member Secretary Madhya Pradesh State Pollution Control Board Paryavaran Parisar, E-5 Arera Colony Bhopal – 462016 (Madhya Pradesh)
19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur - 797112 (Nagaland)	20	The Member Secretary Odisha State Pollution Control Board Paribesh Bhawan, A-118, Nilakanta Nagar, Unit –VIII, Bhubaneswar – 751012 (Odisha)
21	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala – 147001 (Punjab)	22	The Member Secretary Sikkim State Pollution Control Board Forest Secretariat, C Block, Deorali, Gangtok, -737102 (Sikkim)
23.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, Jhalana Doongri Jaipur – 302004. (Rajasthan)	24.	The Member Secretary Telangana State Pollution Control Board Paryavaran Bhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad – 500 018 (Telangana)
25	The Member Secretary Tripura State Pollution Control Board PariveshBhawan Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala - 799006 (Tripura)	26	The Member Secretary Tamil Nadu Pollution Control Board No. 76, Mount Salai, Guindy, Chennai – 600032 (Tamil Nadu)
27.	The Member Secretary Uttarakhand Pollution Control Board Gaura Devi Bhawan, 46 B IT Park Sahastradhara, Dehradun-248001 (Uttarakhand)	28.	The Member Secretary Uttar Pradesh Pollution Control Board Building No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow– 226010. (Uttar Pradesh)

29.	The Member Secretary West Bengal Pollution Control Board Paribesh Bhavan Canteen, 10A, Sector III, Bidhan nagar, Kolkata- 700106 (West Bengal)	30.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee Department of Science & Technology Dollyganj Van Sadan, Haddo P.O., Port Blair-744102 (Andaman & Nicobar)
31.	The Member Secretary Chandigarh Pollution Control Committee Paryavaran Bhawan Madhya Marg, Sector - 19 B, Chandigarh – 160019. (Chandigarh)	32.	The Member Secretary Delhi Pollution Control Committee 4 th & 5 th Floor, ISBT Building, Kashmere Gate, Delhi - 110006.
33.	The Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee 1 st Floor, Udhog Bhavan Bhenslore, Dunetha Nani Daman, Daman – 396210	34.	The Member Secretary Lakshadweep Pollution Control Committee Lakshadweep Administration Department of Science, Technology & Environment Kavarati – 682555. (Lakshadweep)
35.	The Member Secretary Ladakh Pollution Control Committee (The Administration of UT of Ladakh) Union Territory of Ladakh, Leh - 194101	36.	The Member Secretary Puducherry Pollution Control Committee Department of Science, Technology & Environment 3rd Floor, Housing Board Complex, Anna Nagar, Nellithope, Puducherry – 605 005

List of CPCB Regional Directorates

1	The Regional Director, Central Pollution Control Board, 1st & 2nd Floors, Nisarga Bhawan, A-Block, Thimmaiah Main Road, 7th D Cross, Shivanagar, Bengaluru -560 079, Karnataka	2	The Regional Director, Central Pollution Control Board, Parivesh Bhawan, Paryavaran Parisar, E-5, Arera Colony, Bhopal - 462 016, Madhya Pradesh
3	The Regional Director, Central Pollution Control Board, BSNL Telephone Exchange, 2nd Floor, Sector -49 C, Chandigarh - 160 059	4	The Regional Director, Central Pollution Control Board, 2nd Floor, 77-A, South Avenue Road, Ambattur Industrial Estate, Chennai - 600 058, Tamil Nadu
5	The Regional Director, Central Pollution Control Board, South End Conclave, Block 502, 5th & 6th Floor 1582, Rajdanga Main Road, Kolkata - 700 107, West Bengal	6	The Regional Director, Central Pollution Control Board, Survey No. 110, Dhankude Multi-Purpose Hall, Baner Road, Baner, Pune - 411 045, Maharashtra
7	The Regional Director, Central Pollution Control Board, Parivesh Bhawan, Opp. VMC Ward No. 10 Office Subhanpura, Vadodara - 390 023, Gujarat	8	The Regional Director, Central Pollution Control Board, PICUP Bhawan, Ground Floor, Vibhuti Khand, Gomti Nagar, Lucknow - 226 010, Uttar Pradesh
9	The Regional Director, Central Pollution Control Board, Opp. Government Press, BSNL NE-I, Ground Floor, CTO Building, Shillong - 793 001, Meghalaya		

Subject: Permissibility of temporary bridge across river channels for carrying out mining and allied activities

S. No.	Information	SPCB	Mining Dept.	Irrigation Dept.
1	Statutory / Policy framework regarding construction of temporary bridge across river channels	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)
2	Any guidelines permitting construction of temporary bridge across river channels	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)
3	Any alternative practice adopted regarding construction of temporary bridge across river channels	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)

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Annexure-II


**ANDHRA PRADESH POLLUTION CONTROL
BOARD**
**Dr. YSR Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar, Vijayawada- 520007**

 Website: <https://pcb.ap.gov.in>

L.No:APPCB-11022/313/2024-TEC-CTO-APPCB
Date: 05-05-2025

To
The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan,
East Arjun Nagar, Delhi – 110032.

Sir,

Sub:	APPCB – Hon'ble NGT OA No. 581/2022 (IA No 728/2023 and IA No. 595/2023) order dt- 10.01.2025 – Communicated - reg.
Ref:	<ol style="list-style-type: none"> 1. CPCB directions order CPCB/IPC-II/CM-13011/92/2023, dated 30.01.2024. 2. Letter No.APPCB - 11022/313/2024-TEC-CTO-APPCB, dated 21.05.2024. 3. CM-13011/92/2023-LAW-HO-CPCB, dated 07.02.2025. 4. Mines Department Letter No.INC04/395/2025-Sand section dated 17.04.2025. 5. CM-13011/92/2023-LAW-HO-CPCB, dated 21.04.2025.

With reference to the 1st cited above, the APPCB addressed a letter to the Department of Mines & Geology and Water Resources & Irrigation Department, GoAP on 21.05.2024 to provide the information, copy enclosed for your information. In reply, the Mines Department furnished information on 17.04.2025 and copy enclosed.

As per the information received from Mines & Geology Department, GoAP that no Statutory / Policy framework regarding construction of temporary bridge across river channels, guidelines permitting construction of temporary bridge across river channels and any alternative practice adopted regarding construction of temporary bridge across river channels.

The information from Irrigation Department is yet to be received. The consolidated information sought by CPCB for the state of Andhra Pradesh is enclosed as Annexure for favour of information.

Encl. As above.

S SRI SARAVANAN
Member Secretary

1825

Annexure

S.No	Information	APPCB	Mining Department	Irrigation Department
1.	Statutory / Policy framework regarding construction of temporary bridge across river channels	No	No	Information not submitted
2.	Any guidelines permitting construction of temporary bridge across river channels	No	No	Information not submitted
3.	Any alternative practice adopted regarding construction of temporary bridge across river channels	No	No	Information not submitted



No.APSPCB-318/2025/NGT/VK/713

Date : 30/04/2025

To,

The Member Secretary
Central Pollution Control Board
East Arjun Nagar, Shadhra
Delhi – 110032.

Sub:- Submission of information in compliance with order dated 30.04.2024 and 10.01.2025 in original application of 581 of 2022 titled Vikash Kumar versus State of Haryana & Ors.

Sir,

Please find enclosed herewith the required information in the supplied format (Annexure- A) on the aforesaid subject.

Encl: As above.

Yours faithfully

(Koj Rinya, IFS)
Member Secretary

Member Secretary
State Pollution Control Board
Govt. of Arunachal Pradesh
Naharlagun

Sub:- Permissibility of temporary bridges across river channels for carrying out mining and allied activities.

Sl.	Information	SPCB	Mining Department	Irrigation /WRD Dept
1.	Statutory /Policy framework regarding construction of temporary bridges across river channels	No	No	No
2.	Any guideline permitting construction of temporary bridges across river channels	No	No	No
3.	Any alternative practice adopted regarding construction of temporary bridges across river channels	No	No	No



(Koj Rinya, IFS)

Member Secretary
State Pollution Control Board
Govt. of Arunachal Pradesh
Naharlagun



GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE CHIEF ENGINEER
WATER RESOURCES DEPARTMENT- WESTERN ZONE,
ITANAGAR - 791113



No. WRD/WZ/SCH/2024-25/10 / 102

Dated: 22/04/2025

To,

The Member Secretary,
 APSPCB, Dept. of Environment & Forest,
 Government of A.P.
 Paryavaran Bhawan, Yupia Road, Naharlagun-791110.

Sub: **Response Letter.**

Sir,

In compliance to your letter no.APSPC-318/2025/NGT/VK/420-421, dated 26/03/2025, I would like to inform you that, in accordance with department records, there is no such Document/Policy/Guideline which permits construction of temporary bridge across river channel. So, submitting the sought information is inconvenience for the department.

This is for your kind information and necessary action please.

Yours faithfully,

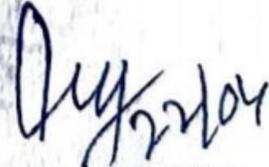
Enclosed: Prescribed format.


Er. Gedo Karga EE (MI)
 For Chief Engineer (WZ)
 WRD Itanagar
 Dated: 22/04/2025

Memo No. WRD/WZ/SCH/2024-25/10

Copy to:

1 Office Copy.


Er. Gedo Karga EE (MI)
 For Chief Engineer (WZ)
 WRD Itanagar

Subject: Permissibility of temporary bridge across river channels for carrying out mining and allied activities

S. No.	Information	SPCB	Mining Dept.	Irrigation Dept.
1	Statutory / Policy framework regarding construction of temporary bridge across river channels	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)	Yes / No ✓ (Document/policy/guidelines to be provided)
2	Any guidelines permitting construction of temporary bridge across river channels	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)	Yes / No ✓ (Document/policy/guidelines to be provided)
3	Any alternative practice adopted regarding construction of temporary bridge across river channels	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)	Yes / No ✓ (Document/policy/guidelines to be provided)

**DEPARTMENT OF GEOLOGY AND MINING
GOVT OF ARUNACHAL PRADESH
ITANAGAR**

No. DGM-15018/1/2025 / 841-44

Dated 30th April, 2025

To,

The Member Secretary
APSPCB, Deptt of Env & Forests
Naharlagun, Arunachal Pradesh

Sub: Submission of information in compliance of orders dated 30.04.2024 and 10.01.2025 in original Application No 581 of 2022 titled as Vikas Kumar Vrs State of Haryana & Ors.

Ref: Your letter no.APSPCB-318/2025/NGT/VK/707-08, dated 29th April, 2025

Sir,

With reference to your letter cited above I am to forward herewith the information in compliance of orders dated 30.04.2024 and 10.01.2025 in original Application No 581 of 2022 titled as Vikas Kumar Vrs State of Haryana & Ors pertaining to the Deptt of Geology and Mining, Govt of Arunachal Pradesh in the prescribed format.

Thanking you

Yours faithfully

Enclosed: As stated above

TASSER Digitally signed by
TASSER TALAR
Date: 2025.04.30
14:00:14 +05'30'

Director (G&M)
Govt of A.P. Itanagar

MemoNo. DGM-15018/1/2025

Dated 30th April, 2025

Copy to:-

1. The US to Ld. Chief Secretary, Govt of Arunachal Pradesh for information please.
2. The SPA to Secretary (G&M), Govt of Arunachal Pradesh.
3. Office copy

TASSER Digitally signed
by TASSER
TALAR
Date: 2025.04.30
14:00:42 +05'30'

Director(G&M)
Govt of A.P. Itanagar

Sub: Permissibility of temporary bridge across river channel for carrying out mining and allied activities.

S.N.	Information	Mining Deptt
1	Statutory/ Policy framework regarding construction of temporary bridge across river channels	No
2	Any guidelines permitting construction of temporary bridge across the river channels	No
3	Any alternative practice adopted regarding construction of temporary bridge across river channel	No

1832



Pollution Control Board, Assam

(Department of Environment & Forests, Government of Assam)

অসম প্রদূষণ নিয়ন্ত্রণ পৰিষদ

(অসম চৰকাৰৰ বন আৰু পৰিবেশ বিভাগ)

NABL Accredited Testing Laboratory : Certificate No. TC-11384



No. PCBA/G-158/24-25/13

Dated Guwahati, the 24th July, 2024.

To

Scientist-'F' & Head – IPC-II Division
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi – 110032.
Email: gehlot.cpcb@gov.in



Sub: In reference to Hon'ble NGT OA No. 581/2022 (IA No 728/2023 and IA No. 595/2023) order dtd. 30.04.2024.

Ref: Your letter No. CPCB/IPC-II/CM-13011/92/2023 dtd. 14th May, 2024.

Sir,

Inviting reference to the subject and letter under reference as cited above, please find enclosed herewith the information received from Directorate of Geology and Mining, Assam.

This is for favour of your information and necessary action.

Encl: As stated.

Yours faithfully

(Shantanu Kr. Dutta)

Member Secretary

Dated Guwahati, the 24th July, 2024.

Memo No. PCBA/G-158/24-25/13-A

Copy to:

The P.A to the Chairman, Pollution Control Board, Assam, Bamunimaidam, Guwahati-21 for kind information. E-mail: chairman@pcbassam.org

(Shantanu Kr. Dutta)

Member Secretary

Head Office: Bamunimaidam, Guwahati - 781021, Assam: India.

Phone: 0361-2652774 & 2550258; Website: www.pcbassam.org; E-mail: membersecretary@pcbassam.org
Regional Offices at: Dibrugarh, Golaghat, Sivasagar, Tezpur, Guwahati, Kamrup, Bongaigaon, Nagaon & Silchar.

1833

(10)
S/P



খনিজ সম্পদৰ
অন্ধ্রাৰ

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON, KAHILIPARA, GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in

No. GM/ET/2024/696-98

Dated, Guwahati, the 27th June, 2024

From : Sri N. Anand, IFS
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.
Email: dgmassam@gmail.com

To : The Member Secretary,
Pollution Control Board, Assam,
Bamunimaidam, Guwahati-21

Sub : In reference to the Hon'ble Green Tribunal order dated 30-04-2024 in O.A.
no.581 Of 2022 (IA No. 78/2023 and I.A. No. 595/2023) titled vs state of Haryana
& Ors.

Ref. : 1. Your letter No. PCBA/G-158/24-25/4/619 dated, 7th June, 2024.
2. Central Pollution Control Board letter No.CPCB/IPC-II/CM-13011/92/2003 dtd.
14/05/2024.

Sir,

In inviting a reference to the subjected cited above, a statement on the format enclosed
with your letter is enclosed and submitted herewith.

This is for favour of your information and necessary action.

Enclosed: As stated above.

Yours faithfully,

(Signature)
27.6.24
(N. Anand, IFS)

Director,

Directorate of Geology & Mining, Assam.

Dated, Guwahati, the June, 2024.

Memo No. GM/ET/2024/
Copy to:-

1. Secretary to the Govt. of Assam, Mines and Minerals Department, Dispur, Guwahati-6
for kind information.
2. Office Copy.

Director,

Directorate of Geology & Mining, Assam

ACEE (G.B.)
N/O Legal

AA-1 (BBL)
Pl. process -
(Signature)
10/2

Pollution Control Board, Assam

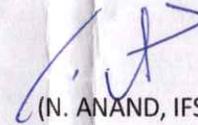
Receipt No. 2462

Date 10/2/24

Signature *(Signature)*

Sub: Permissibility of temporary bridge across river channels for carrying out mining and allied activities.

S.No.	Information	Mining Department
1	Statutory/ Policy framework regarding construction of temporary bridge across river channels	No
2	Any guidelines permitting construction of temporary bridge across river channels	No
3	Any alternative practice adopted regarding construction of temporary bridges across river channels	No



(N. ANAND, IFS)
Director,
Directorate of Geology and Mining, Assam
Kahilipara, Guwahati-781019.

1835



BIHAR STATE POLLUTION CONTROL BOARD

Parivesh Bhawan, NSB-2, Patliputra Industrial Area
Patliputra, Patna - 800 010

Ref. No. - *lowe*

Patna, dated:- *31.5.24*

From,

S. Chandrasekar, IFS
Member Secretary

To,

The Member Secretary,
CPCB, Delhi.

Sub.: In reference to Hon'ble NGT OA No. 581/2022 (IA No 728/2023 and IA No. 595/2023) order dated 30.04.2024.

Ref:- Central Pollution Control Board letter no. CPCB/IPC-II/CM-13011/92/2023, dated- 14.05.2024

Sir,

With reference to the subject noted above and in compliance of above mentioned Hon'ble NGT order, it is informed that the undersigned convened a meeting on 28.05.2024 with officials of Water Resource Department, GoB and Mines & Geology Department, GoB. The official of the Water Resource Department, GoB attended the meeting and provided the relevant policy document in the form a circular dated 28.05.2018 and 20.01.2020 to all the officials the of Water Resource Department (Copy enclosed).

Officials of Mines & Geology Department, GoB have not attended the meeting convened by the undersigned on 28.05.2024. A reminder letter was sent separately to Additional Chief Secretary, Mines & Geology Department, GoB to provide the required information. No information has been provided by the department as yet.

This is for your kind information and necessary action please.

Encl-As above.

Yours faithfully

[Handwritten Signature]
31/5/24

(S. Chandrasekar)
Member Secretary

बिहार सरकार
जल संसाधन विभाग

पत्रांक-PMC-5/विविध/9-28/2004-पार्ट-1- 34 / पटना, दिनांक 20/1/2020

परिपत्र

विषय: राज्य के नदियों/घाटों/नहरों आदि पर रोतु/संरचना निर्माण एवं जल संसाधन विभाग के स्वामित्व क्षेत्र में अन्यान्य कार्य कराने के पूर्व जल संसाधन विभाग से अनापत्ति प्रमाण-पत्र प्राप्त करने संबंधित निर्गत परिपत्र PMC-5/विविध/9-28/2004 -पार्ट-1-321/ पटना, दिनांक-28-05-2018 में आंशिक संशोधन किये जाने के संबंध में।

भारत सरकार/राज्य सरकार के अन्य विभाग द्वारा राज्य के नदियों/घाटों/नहरों आदि पर संरचनाओं अथवा पुल पुलिया आदि के निर्माण हेतु जल संसाधन विभाग से अनापत्ति प्रमाण पत्र प्राप्त किए जाने हेतु प्रक्रिया परिपत्र PMC-5/विविध/9-28/2004-पार्ट-1-321/पटना, दिनांक 28.05.2018 के द्वारा परिचारित है। इसमें समीक्षोपरांत प्रक्रिया को स्पष्ट करने हेतु निम्नांकित संशोधन किये जाते हैं :-

उक्त परिपत्र की कड़िका-(ख) अनापत्ति प्रमाण-पत्र निर्गत करने हेतु निर्धारित प्रक्रिया के अंतर्गत Case-3:: अन्यान्य को निम्नरूपेण प्रतिस्थापित किया जाता है:-

Case-3:: अन्यान्य

(i) ऐसे मामले, जिसमें जलीय आँकड़ों की समीक्षा की आवश्यकता नहीं हो परंतु विभागीय जमीन हस्तान्तरण का मामला निहित हो, में प्रशासनिक स्तर पर निर्णय लिये जाने की आवश्यकता है। ऐसे मामलों में अनापत्ति हेतु आवेदन अन्य विभागों/संगठनों के कार्यपालक अभियंता या समकक्ष पदाधिकारी के द्वारा जल संसाधन विभाग के परिक्षेत्राधीन संबंधित कार्यपालक अभियंता को दिया जाएगा। विभागीय कार्यपालक अभियन्ता अपने अधीक्षण अभियन्ता के माध्यम से प्रस्ताव को अपने मंतव्य के साथ संबंधित क्षेत्रीय मुख्य अभियंता, जल संसाधन विभाग को उपलब्ध करायेंगे। क्षेत्रीय मुख्य अभियंता, जल संसाधन विभाग प्रस्ताव को अपनी अनुशंसा एवं सुस्पष्ट प्रतिवेदन के साथ मुख्य अभियन्ता, योजना एवं मॉनिटरिंग, जल संसाधन विभाग को समर्पित करेंगे तथा संबंधित मॉनिटरिंग संगठन समीक्षोपरांत प्रस्ताव विभागीय आस्तियों से संबंधित प्रभारी संयुक्त सचिव/अपर सचिव को उपलब्ध करायेंगे। प्रभारी संयुक्त सचिव/अपर सचिव विधिवत प्रक्रिया अपना कर जमीन हस्तांतरण की कार्रवाई करेंगे।

(ii) ऐसे मामले, जिसमें जलीय आँकड़ों की समीक्षा की आवश्यकता नहीं हो एवं जमीन हस्तान्तरण का मामला निहित नहीं हो परंतु विभागीय जमीन के मात्र उपयोग का मामला हो, में अन्य विभागों/संगठनों के द्वारा आवेदन अपने कार्यपालक अभियंता या समकक्ष पदाधिकारी के माध्यम से जल संसाधन विभाग के परिक्षेत्राधीन संबंधित कार्यपालक अभियंता को दिया जाएगा। ऐसे सभी मामलों में प्रशासनिक स्तर पर निर्णय लिये जाने की आवश्यकता के अनुरूप प्रस्ताव पर संबंधित क्षेत्रीय मुख्य अभियन्ता, जल संसाधन विभाग द्वारा प्रस्ताव को अपनी अनुशंसा एवं सुस्पष्ट प्रतिवेदन के साथ मुख्य अभियन्ता, योजना एवं मॉनिटरिंग, जल संसाधन विभाग को समर्पित करेंगे तथा संबंधित मॉनिटरिंग संगठन के द्वारा विभागीय मंत्री का अनुमोदन प्राप्त किये जाने हेतु कार्रवाई की जायगी। विभागीय अनुमोदन के उपरांत अभियन्ता प्रमुख (मुख्यालय) के हस्ताक्षर से अनापत्ति प्रमाण पत्र निर्गत किया जायगा एवं इसकी सूचना संबंधित क्षेत्रीय पदाधिकारियों (कार्यपालक अभियन्ता से मुख्य अभियन्ता स्तर तक) को अवश्य दी जायगी।

(iii) नदियों/घाटों/नहरों के नीचे से किसी भी प्रकार का पाईप लाईन बिछाने से संबंधित मामले का निष्पादन पूर्व के निर्गत परिपत्र PMC-5/विविध/9-28/2004-पार्ट-1-321/पटना, दिनांक 28-05-2018 में वर्णित Case-1 एवं Case-2 के आलोक में किया जायगा।

- (2) पूर्व के निर्गत परिपत्र PMC-5/विविध/9-28/2004-पार्ट-1-321/पटना, दिनांक-28-05-2018 को इस हद तक संशोधित समझा जाय एवं शेष अंश यथावत् प्रभावी रहेंगे।
- (3) प्रस्ताव पर माननीय मंत्री, जल संसाधन विभाग, बिहार का अनुमोदन प्राप्त है।

(अरुण कुमार द्विवेदी)
20/01/2020

(अरुण कुमार द्विवेदी)
संयुक्त सचिव (अभियंत्रण)

ज्ञापांक:-PMC-5/विविध/9-28/2004-पार्ट-1 34/ पटना, दिनांक:- 20/1/2020

प्रतिलिपि महालेखाकार, बिहार, पटना/वित्त विभाग, बिहार, पटना /सभी विभाग/सभी प्रगंडतीय आयुक्त/मुख्य मंत्री सचिवालय/महाप्रबंधक, पूर्व-मध्य रेलवे जोन, हाजीपुर/प्रबंध निदेशक, पुल निर्माण विभाग, बिहार, पटना/प्रबंधक निदेशक, बिहार स्टेट रोड डेवलपमेंट कॉरपोरेशन, पटना को सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित ।

(अरुण कुमार द्विवेदी)
20/01/2020

(अरुण कुमार द्विवेदी)
संयुक्त सचिव (अभियंत्रण)

ज्ञापांक:-PMC-5/विविध/9-28/2004-पार्ट-1 34 / पटना, दिनांक:- 20/1/2020

प्रतिलिपि सभी कार्य विभाग के माननीय मंत्री के आप्त सचिव/सभी कार्य विभाग के प्रधान सचिव/सचिव/सभी अभियंता प्रमुख/संयुक्त सचिव (प्रबंधन)/सभी उप सचिव (प्रबंधन)/सभी अवर सचिव (प्रबंधन)/सभी मुख्य अभियंता, जल संसाधन विभाग, बिहार/अधीक्षण अभियंता, योजना एवं मोनिटरिंग अंचल सं०-1/2/3 एवं बाढ़ नियंत्रण, योजना एवं मोनिटरिंग अंचल, पटना पटना को सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित । सभी कार्य विभागों से अनुरोध है कि इस परिपत्र को अपने विभागीय वेबसाईट पर प्रदर्शित करना सुनिश्चित करेंगे ।

(अरुण कुमार द्विवेदी)
20/01/2020

(अरुण कुमार द्विवेदी)
संयुक्त सचिव (अभियंत्रण)

ज्ञापांक:-PMC-5/विविध/9-28/2004-पार्ट-1 34 / पटना, दिनांक:- 20/1/2020

प्रतिलिपि कार्यपालक अभियंता, प्रभारी कम्प्यूटर कोषांग, योजना एवं मोनेटरिंग अंचल सं०-01, पटना को विभागीय वेबसाईट पर अपलोड करने हेतु सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित ।

(अरुण कुमार द्विवेदी)
20/01/2020

(अरुण कुमार द्विवेदी)
संयुक्त सचिव (अभियंत्रण)

ज्ञापांक:-PMC-5/विविध/9-28/2004-पार्ट-1 34 / पटना, दिनांक:- 20/1/2020

प्रतिलिपि जन सम्पर्क पदाधिकारी, जल संसाधन विभाग, सिंचाई भवन, पटना को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित ।

(अरुण कुमार द्विवेदी)
20/01/2020

(अरुण कुमार द्विवेदी)
संयुक्त सचिव (अभियंत्रण)

बिहार सरकार
जल संसाधन विभाग

पत्रांक-PMC-5/विविध/9-28/2004-पार्ट-1-321/ पटना, दिनांक-28/5/18

परिपत्र

विषय: राज्य के नदियों/धारों/नहरों आदि पर सेतु/संरचना निर्माण एवं जल संसाधन विभाग के स्वामित्व क्षेत्र में अन्यान्य कार्य कराने के पूर्व जल संसाधन विभाग से अनापत्ति प्रमाण-पत्र प्राप्त करने के सम्बन्ध में।

नदियों/धारों/नहरों आदि पर संरचनाओं अथवा पुल पुलिया आदि के निर्माण हेतु जल संसाधन विभाग द्वारा अनापत्ति प्रमाण पत्र निर्गत किए जाने से संबंधी निर्गत परिपत्र PMC-5/विविध/9-28/2004-पार्ट-1-11/पटना, दिनांक-10-01-2017 को निम्नरूपेण प्रतिस्थापित किया जाता है-

प्रायः यह देखा जा रहा है कि कई मामलों में अन्य विभाग/संगठनों के द्वारा जल संसाधन विभाग से सहमति प्राप्त किए वगैर स्थानीय निकाय से अनापत्ति प्रमाण-पत्र प्राप्त कर एवं कई अन्य मामलों में अनापत्ति प्रमाण-पत्र प्राप्त किए बिना ही जल संसाधन विभाग के स्वामित्व के क्षेत्र में संरचना आदि का निर्माण करा दिया जाता है। तकनीकी पहलुओं पर विशेष ध्यान एवं सुरक्षात्मक कार्यों के अभाव में ऐसी संरचनाओं के निर्माण के पश्चात् प्रायः विभाग को प्रतिकूल परिस्थितियों का सामना करना पड़ता है।

इसके अतिरिक्त कई ऐसे दृष्टांत सामने आये हैं जिसमें अन्य विभागों/संगठनों के द्वारा जल संसाधन विभाग के स्वामित्व के क्षेत्र में सड़क/भवन/अन्य संरचना निर्माण हेतु अनापत्ति की मांग की जा रही है जिसमें जमीन हस्तान्तरण का मामला भी सम्मिलित रहता है।

अतएव सम्यक विचारोपरान्त राज्य के नदियों/धारों/नहरों पर संरचना अथवा पुल पुलिया निर्माण तथा जल संसाधन विभाग के स्वामित्व के क्षेत्र में अन्यान्य कार्य हेतु अनापत्ति प्रमाण-पत्र निर्गत करने हेतु दिशानिर्देश का निर्धारण पुनः निम्नरूपेण किया जाता है:-

(क) नदियों/धारों/नहरों पर संरचना अथवा पुल पुलिया निर्माण हेतु आवेदन समर्पित करने की प्रक्रिया :-

- (i) नदी/धार का रूपांकित जलश्राव 50,000 क्यूसेक तथा नहर का जलश्राव 4000 क्यूसेक से कम की स्थिति में अन्य विभागों/संगठनों के द्वारा संरचना निर्माण के लिए आवेदन अपने कार्यपालक अभियंता या सगकक्ष के माध्यम से विहित प्रपत्र (परिशिष्ट-क) में वांछित आंकड़ों के साथ जल संसाधन विभाग के संबंधित कार्यपालक अभियंता को दिया जाएगा।



(ii) नदी/धार के अधिकतम रूपांकित जलश्राव क्षमता 50,000 क्यूसेक तथा नहर का जलश्राव 4000 क्यूसेक या अधिक होने पर संरचना निर्माण करने वाले विभाग/संगठनों के द्वारा अनापत्ति प्राप्त करने का प्रस्ताव संबंधित कार्यपालक अभियंता अपने मुख्य अभियंता के माध्यम से विहित प्रपत्र (परिशिष्ट-क) में वांछित ऑकड़ों के साथ विहित प्रपत्र में मुख्य अभियंता, केन्द्रीय रूपांकण, शोध एवं गुण नियंत्रण, पटना को समर्पित करना होगा।

(ख) अनापत्ति प्रमाण-पत्र निर्गत करने हेतु निर्धारित प्रक्रिया:-

Case-1 :: नदी/धार का रूपांकित जलश्राव 50,000 क्यूसेक तथा नहर का जलश्राव 4000 क्यूसेक से कम।

- (i) संबंधित क्षेत्रीय कार्यपालक अभियंता, जल संसाधन विभाग प्रस्ताव में प्रावधानित ऑकड़ों का सत्यापन करके अपने मंतव्य के साथ प्राप्त प्रस्ताव को अपने अधीक्षण अभियंता को समर्पित करेंगे। अधीक्षण अभियंता प्रस्ताव की आवश्यकतानुसार स्थल निरीक्षणोपरांत जाँच कर प्रतिवेदन अपने अनुशंसा के साथ मुख्य अभियंता को समर्पित करेंगे।
- (ii) प्राप्त प्रतिवेदन एवं अन्य ऑकड़ों के आधार पर प्रस्ताव की जाँच क्षेत्रीय स्तर पर निम्नरूपेण गठित तकनीकी पदाधिकारियों की जाँच समिति द्वारा की जाएगी :-

- | | |
|--|-----------|
| (1) संबंधित मुख्य अभियंता, जल संसाधन विभाग | : अध्यक्ष |
| (2) मुख्य अभियंता के अन्तर्गत रूपांकण संगठन के अधीक्षण अभियंता | : सदस्य |
| (3) संबंधित कार्यक्षेत्र के अधीक्षण अभियंता, जल संसाधन विभाग | : सदस्य |
| (4) संबंधित कार्यक्षेत्र के कार्यपालक अभियंता, जल संसाधन विभाग | : सदस्य |

प्रस्ताव पर विचार हेतु बैठक बुलाये जाने पर उपर्युक्त जाँच समिति के सदस्यों को अनिवार्य रूप से उपस्थित होना होगा।

(iii) अनापत्ति प्रमाण-पत्र हेतु जाँच समिति से प्राप्त अनुशंसा के आलोक में समीक्षोपरांत संबंधित क्षेत्रीय मुख्य अभियंता, जल संसाधन विभाग के हस्ताक्षर से अनापत्ति प्रमाण-पत्र निर्गत किया जायेगा तथा इसकी सूचना निश्चित रूप से मुख्य अभियंता, केन्द्रीय रूपांकण, शोध एवं गुण नियंत्रण, पटना एवं संबंधित योजना एवं मोनिटरिंग अंचल, सिंचाई भवन, पटना को दी जायेगी।

Case-2 :: नदी/धार का रूपांकित जलश्राव 50,000 क्यूसेक तथा नहर का जलश्राव 4000 क्यूसेक से अधिक ::

- (i) मुख्य अभियंता, केन्द्रीय रूपांकण, शोध एवं गुण नियंत्रण, पटना द्वारा प्राप्त आवेदन को संबंधित मुख्य अभियंता, जल संसाधन विभाग को भेजते हुए आवश्यकतानुसार स्थल निरीक्षणोपरांत एक सुस्पष्ट प्रतिवेदन की माँग की जायगी। संबंधित मुख्य अभियंता, जल संसाधन विभाग से प्राप्त प्रतिवेदन के आलोक में मुख्य अभियंता,

(Handwritten signature)

केन्द्रीय रूपांकण, शोध एवं गुण नियंत्रण, पटना द्वारा कार्य की प्रकृति के अनुसार अपने अधीनस्थ संबंधित अधीक्षण अभियन्ता को स्थल निरीक्षण हेतु प्राधिकृत करेंगे एवं संबंधित अधीक्षण अभियन्ता स्थल निरीक्षणोपरांत एक प्रतिवेदन मुख्य अभियन्ता, केन्द्रीय रूपांकण, शोध एवं गुण नियंत्रण, पटना को समर्पित करेंगे।

(ii) क्षेत्रीय मुख्य अभियन्ता द्वारा प्राप्त प्रतिवेदन की जाँच मुख्य अभियन्ता, केन्द्रीय रूपांकण, शोध एवं गुण नियंत्रण, पटना के स्तर पर गठित तकनीकी पदाधिकारियों की जाँच समिति करेगी जिसका स्वरूप निम्नवत् होगा:-

1. मुख्य अभि०, केन्द्रीय रूपांकण, शोध एवं गुण नियंत्रण, पटना : अध्यक्ष
2. संबंधित नामित अधी० अभि०, केन्द्रीय रूपांकण, शोध एवं गुण नियंत्रण, पटना : सदस्य
3. प्रस्ताव भेजने वाले विभाग के संबंधित मुख्य अभि०/अधी० अभि० : सदस्य

यह समिति कार्य की प्रकृति एवं स्वरूप के आधार पर आवश्यकतानुसार Mathematical Modelling कराने पर भी निर्णय लेगी। Mathematical Modelling पर होने वाला व्यय का वहन प्रस्ताव भेजने वाले विभाग द्वारा किया जायगा। अनापत्ति प्रमाण-पत्र हेतु जाँच समिति से प्राप्त अनुशंसा पर मुख्य अभियन्ता, केन्द्रीय रूपांकण, शोध एवं गुण नियंत्रण, पटना के समीक्षोपरांत उनसे प्राप्त प्रतिवेदन पर संबंधित मॉनिटरिंग संगठन के माध्यम से विभागीय मंत्री का अनुमोदन प्राप्त किये जाने हेतु कार्रवाई की जायेगी। विभागीय अनुमोदन के उपरांत अभियन्ता प्रमुख (मुख्यालय) के हस्ताक्षर से अनापत्ति प्रमाण-पत्र निर्गत किया जायेगा एवं इसकी सूचना संबंधित क्षेत्रीय पदाधिकारियों (कार्यपालक अभियन्ता से मुख्य अभियन्ता स्तर तक) को अवश्य दी जायेगी।

Case-3:: अन्यान्य

नदियों/धारों एवं नहरों पर संरचना निर्माण के अतिरिक्त अनापत्ति हेतु प्राप्त अन्य सभी प्रकार के प्रस्ताव जिसमें (i) जलीय ऑकड़ों की समीक्षा की आवश्यकता नहीं है तथा जमीन हस्तांतरण निहित नहीं है, (ii) जलीय ऑकड़ों की समीक्षा की आवश्यकता नहीं है तथा जमीन हस्तांतरण का मामला निहित है, ऐसे मामलों में अन्य विभागों/संगठनों के द्वारा आवेदन अपने कार्यपालक अभियन्ता या समकक्ष के माध्यम से जल संसाधन विभाग के संबंधित कार्यपालक अभियन्ता को दिया जाएगा। ऐसे सभी मामलों में प्रशासनिक स्तर पर निर्णय लिये जाने की आवश्यकता के अनुरूप प्रस्ताव पर संबंधित क्षेत्रीय मुख्य अभियन्ता, जल संसाधन विभाग द्वारा प्रस्ताव को अपनी अनुशंसा एवं सुस्पष्ट प्रतिवेदन के साथ मुख्य अभियन्ता, योजना एवं मॉनिटरिंग, जल संसाधन विभाग को समर्पित करेंगे तथा संबंधित मॉनिटरिंग संगठन अनापत्ति प्रमाण-पत्र निर्गत करने हेतु यथोचित कार्रवाई करेंगे।

- (ग) बिना विभागीय पूर्वानुमति/अनापत्ति प्रमाण-पत्र के किसी अन्य विभाग को नदियों/धारों/नहरों आदि पर किसी भी तरह की संरचना/अन्य कार्य नहीं करने दिया जाए। किसी परिक्षेत्र में नदियों/धारों/नहरों आदि पर बिना विभागीय अनापत्ति प्रमाण-पत्र के कोई संरचना का निर्माण किया जा रहा है तो, इसकी पूर्ण जवाबदेही संबंधित अभियंताओं (कनीय अभियंता से लेकर मुख्य अभियंता) की होगी।
- (घ) पूर्व में निर्गत विषयांकित सभी परिपत्र निरस्त समझे जायेंगे।

(अरुण कुमार द्विवेदी)
28/05/2018

(अरुण कुमार द्विवेदी)
संयुक्त सचिव (अभियंत्रण)

ज्ञापांक:-PMC-5/विविध/9-28/2004-पार्ट-1 321 / पटना, दिनांक:- 28/5/18

प्रतिलिपि महालेखाकार, बिहार, पटना/वित्त विभाग, बिहार, पटना /सभी विभाग/सभी प्रमंडलीय आयुक्त/मुख्य मंत्री सचिवालय/महाप्रबंधक, पूर्व-मध्य रेलवे जोन, हाजीपुर/प्रबंध निदेशक, पुल निर्माण विभाग, बिहार, पटना/प्रबंधक निदेशक, बिहार स्टेट रोड डेवलपमेंट कॉरपोरेशन, पटना को सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

(अरुण कुमार द्विवेदी)
28/05/2018

(अरुण कुमार द्विवेदी)
संयुक्त सचिव (अभियंत्रण)

ज्ञापांक:-PMC-5/विविध/9-28/2004-पार्ट-1 321 / पटना, दिनांक:- 28/5/18

प्रतिलिपि सभी कार्य विभाग के माननीय मंत्री के आप्त सचिव/सभी कार्य विभाग के प्रधान सचिव/सचिव/सभी अभियंता प्रमुख/संयुक्त सचिव (प्रबंधन)/सभी उप सचिव (प्रबंधन)/सभी अवर सचिव (प्रबंधन)/सभी मुख्य अभियंता, जल संसाधन विभाग, बिहार/अधीक्षण अभियंता, योजना एवं मोनिटरिंग अंचल सं०-1/2/3 एवं बाढ़ नियंत्रण, योजना एवं मोनिटरिंग अंचल, पटना पटना को सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित। सभी कार्य विभागों से अनुरोध है कि इस परिपत्र को अपने विभागीय वेबसाइट पर प्रदर्शित करना सुनिश्चित करेंगे।

(अरुण कुमार द्विवेदी)
28/05/2018

(अरुण कुमार द्विवेदी)
संयुक्त सचिव (अभियंत्रण)

ज्ञापांक:-PMC-5/विविध/9-28/2004-पार्ट-1 321 / पटना, दिनांक:- 28/5/18

प्रतिलिपि कार्यपालक अभियंता, प्रभारी कम्प्यूटर कोषांग, योजना एवं मोनेटरिंग अंचल सं०-01, पटना को विभागीय वेबसाइट पर अपलोड करने हेतु सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

(अरुण कुमार द्विवेदी)
28/05/2018

(अरुण कुमार द्विवेदी)
संयुक्त सचिव (अभियंत्रण)

ज्ञापांक:-PMC-5/विविध/9-28/2004-पार्ट-1 321 / पटना, दिनांक:- 28/5/18

प्रतिलिपि जन सम्पर्क पदाधिकारी, जल संसाधन विभाग, सिंचाई भवन, पटना को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

(अरुण कुमार द्विवेदी)
28/05/2018

(अरुण कुमार द्विवेदी)
संयुक्त सचिव (अभियंत्रण)

PROFORMA FOR SUBMISSION OF PROPOSAL

INFORMATION TO BE PROVIDED FOR OBTAINING "NO OBJECTION CERTIFICATE"
(NOC) FOR CONSTRUCTION OF PROPOSED BRIDGE/STRUCTURES ON RIVER / DHARS/
CANALS IN THE STATE OF GOVERNMENT OF BIHAR

(Please strike down the items which are not relevant to the proposal)

(A)	DETAILS OF STRUCTURE:	
	JURISDICTION:	
1	C.E ZONE (W.R.D)	
	S.E (W.R.D)	
	E.E. (W.R.D)	
2	NAME OF THE STRUCTURE	
3	LOCATION OF THE STRUCTURE	
4	NAME OF RIVER / DHAR / CANAL	
(B)	HYDROLOGICAL / DESIGN DATA FOR PROPOSED STRUCTURE	
1	DESIGN DISCHARGE OF RIVER /DHAR/CANAL /STRUCTURE	
2	LWL/BED LEVEL OF RIVER	
3	HFL OF RIVER /DHAR /CANAL (Observed) or Derived from G. D Curve	
4	LACEY'S SILT FACTOR	
5	GAUGE-DISCHARGE CURVE AT PROPOSED SITE	
6	COEFFICIENT OF ROUGOSITY	
7	GENERAL SLOPE OF BED OF RIVER / DHAR/CANAL	
8	OBSERVED MAX VELOCITY	
9	INDEX MAP	
10	GAD (GENERAL ARRANGEMENT DRAWING) MAP	
11	DISTANCE BETWEEN EXISTING RIVER BANKS	
12	WATERWAY PROPOSED TO BE PROVIDED	
13	CALCULATED AFFLUX	
14	CROSS SECTION OF THE STREAM - TO BE ATTACHED	
	(I) AT STRUCTURE SITE	
	(II) <u>FOR IMPORTANT BRIDGES:</u> 100 M c/c UPTO 1 KM U/S OF STRUCTURE & 100 M c/c	

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12/2
12/2

	UPTO 2 KM DIS OF THE STRUCTURE	
	(III) FOR STRUCTURES ACROSS CANALS / SMALL DHARS 50 M c/c UPTO 250 M U/S & D/S OF THE STRUCTURE	
	(IV) REGIME PLAN OF RIVER FROM 1 KM OF THE U/S TO 2 KM OF D/S OF THE STRUCTURE SHOWING THE POSITION OF C/S OF THE ITEM -14 TO BE ATTACHED	
15	PLAN AND LONGITUDINAL SECTIONAL ELEVATION OF THE PROPOSED STRUCTURE (IT SHOULD BE SUPERIMPOSED ON THE RIVER CROSS SECTION AT PROPOSED CONSTRUCTION SITE)	
16	TOP LEVEL OF EMBANKMENT (IF ANY) & (STRUCTURE)	
17	N S L (BOTH SIDE OF BANK)	
18	LOCATION AND TYPE OF STRUCTURE IN THE VICINITY OF THE PROPOSED STRUCTURE LIKELY TO BE AFFECTED	
(C)	MATHEMATICAL MODEL TEST REPORT OF THE PROPOSED STRUCTURE TO BE SUBMITTED (FOR RIVER DISCHARGE MORE THAN 1,00,000 CUSECS)	
	The Model Test Report shall clearly mention/ cover following aspects	
	(i) Whether Waterway provided is sufficient or not ?	
	(ii) Whether Afflux is in conformity with the calculated value or not	
	(iii) The effect of the proposed structure on the Morphology of the river	
	(iv) Whether River Training Works are required in the vicinity of the proposed structure ; if yes, the magnitude & extent both in the up-stream and down-stream of the River/ Dhar	

**Executive Engineer
Or Equivalent of Executing
Department / Organisation
With Office Address**

**Superintending Engineer
or Equivalent of Executing
Department / Organisation
with official Address**

**Chief Engineer
or Equivalent of Executing
Department / Organisation**

**Engineer in Chief
or Equivalent of Executing
Department / Organisation**



BIHAR STATE POLLUTION CONTROL BOARD
Parivesh Bhawan, NSB-2, Patliputra Industrial Area
Patliputra, Patna - 800 010

Ref. No. - 122
From,

Patna, dated:- 13.2.25

Neeraj Narayan, IFS
Member Secretary

To,
Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032.

Sub.: Information under reference order of Hon'ble NGT (Principal Bench) dated 30.4.2024 in OA No. 581/2022- regarding.

Ref:- i) Central Pollution Control Board's letter no. CM-13011/92/2023-LAW-HO-CPCB, dated 07.02.2025.
ii) Central Pollution Control Board's letter no. CPCB/IPC-II/CM-13011/92/2023, dated 14.05.2024.

Sir,

With reference to the subject noted above it is to inform that in compliance with the order of Hon'ble NGT dated 30.04.2024, Bihar State Pollution Control Board, Patna has not formulated:-

- i) The statutory/policy framework regarding construction of temporary bridge across river channels for carrying out mining and allied activities,
- ii) Any guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities and
- iii) Any alternative practice adopted by State regarding construction of temporary bridge across river channels for carrying out mining and allied activities.

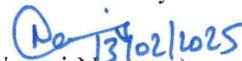
2. The Water Resources Department, GoB has provided the policy document in the form a circular dated 28.05.2018 and 20.01.2020. The same has already been shared to CPCB vide this Board's letter no. 1044, dated 31.05.2024 in compliance with the CPCB's letter dated 14.05.2024.

3. Bihar State Pollution Control Board, Patna has further requested to Water Resources Department, GoB to provide any updated statutory/policy framework/guidelines or alternative practice adopted by the State for construction of temporary bridge across river channels for carrying out mining and allied activities, if notified by the Department, so that compiled status could be submitted to Central Pollution Control Board, Delhi for further submission to Hon'ble NGT in the aforesaid matter.

4. Bihar State Pollution Control Board, Patna has further requested to Mines and Geology Department, Govt. of Bihar to provide any statutory/policy framework/guidelines or alternative practice adopted by the State for construction of temporary bridge across river channels for carrying out mining and allied activities, if notified by the Department, so that compiled status could be submitted to Central Pollution Control Board, Delhi for further submission to Hon'ble NGT in the aforesaid matter

Encl-As above.

Yours faithfully


(Neeraj Narayan)

Member Secretary

Subject: Permissibility of temporary bridge across river channels for carrying out mining and allied activities

Sl. No.	Information	Bihar SPCB	Mining Dept.	Irrigation Dept.
1	Statutory/ Policy framework regarding construction of temporary bridge across river channels	No	Yes/No (Document/policy/guidelines to be provided)	Yes (Document/policy/guidelines already provided vide this Board's letter no. 1044, dated 31.05.2024, email dated 31.05.2024)
2	Any guidelines permitting construction of temporary bridge across river channels	No	Yes/No (Document/policy/guidelines to be provided)	Yes (Document/policy/guidelines already provided vide this Board's letter no. 1044, dated 31.05.2024, email dated 31.05.2024))
3	Any alternative practice adopted regarding construction of temporary bridge across river channels	No	Yes/No (Document/policy/guidelines to be provided)	Yes (Document/policy/guidelines already provided vide this Board's letter no. 1044, dated 31.05.2024, email dated 31.05.2024))



BIHAR STATE POLLUTION CONTROL BOARD
Parivesh Bhawan, NSB-2, Patliputra Industrial Area
Patliputra, Patna - 800 010

Ref. No. - 120

Patna, dated:- 13.2.25

From,

Neeraj Narayan, IFS
Member Secretary

To,

Principal Secretary,
Water Resources Department,
Govt. of Bihar,
Patna.

Sub.: Information under reference order of Hon'ble NGT (Principal Bench) dated 30.4.2024 in OA No. 581/2022- regarding.

Ref:- Central Pollution Control Board's letter no. CM-13011/92/2023-LAW-HO-CPCB, dated 07.02.2025.

Sir,

With reference to the subject noted above it is to inform that in compliance with the order of Hon'ble NGT dated 30.04.2024, CPCB has directed to provide information on the following:-

- i) The statutory/policy framework regarding construction of temporary bridge across river channels for carrying out mining and allied activities,
- ii) Any guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities and
- iii) Any alternative practice adopted by State regarding construction of temporary bridge across river channels for carrying out mining and allied activities.

The Water Resources Department, GoB has provided the policy document in the form a circular dated 28.05.2018 and 20.01.2020. The same has already been shared to CPCB vide this Board's letter no. 1044, dated 31.05.2024 in compliance with the CPCB's letter dated 14.05.2024.

Any updated statutory/policy frame work/guidelines or alternative practice adopted by the State for construction of construction of temporary bridge across river channels for carrying out mining and allied activities, if notified by the Department, may please be shared to this Board so that compiled status could be submitted to Central Pollution Control Board, Delhi for further submission to Hon'ble NGT in the aforesaid matter.

Yours faithfully

(Neeraj Narayan)
13/2/2025
(Neeraj Narayan)
Member Secretary

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BIHAR STATE POLLUTION CONTROL BOARD

Parivesh Bhawan, NSB-2, Patliputra Industrial Area
Patliputra, Patna - 800 010

Ref. No. - 121

Patna, dated:- 13.2.25

From,

Neeraj Narayan, IFS
Member Secretary

To,

Principal Secretary,
Mines and Geology Department,
Govt. of Bihar,
Patna.

Sub.: Information under reference order of Hon'ble NGT (Principal Bench) dated 30.4.2024 in OA No. 581/2022- regarding.

Ref:- Central Pollution Control Board's letter no. CM-13011/92/2023-LAW-HO-CPCB, dated 07.02.2025.

Sir,

With reference to the subject noted above it is to inform that in compliance with the order of Hon'ble NGT dated 30.04.2024, CPCB has directed to provide information on the following:-

- i) The statutory/policy framework regarding construction of temporary bridge across river channels for carrying out mining and allied activities,
- ii) Any guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities and
- iii) Any alternative practice adopted by State regarding construction of temporary bridge across river channels for carrying out mining and allied activities.

Any statutory/policy frame work/guidelines or alternative practice adopted by the State for construction of construction of temporary bridge across river channels for carrying out mining and allied activities, if notified by the Department, may please be shared to this Board so that compiled status could be submitted to Central Pollution Control Board, Delhi for further submission to Hon'ble NGT in the aforesaid matter.

Yours faithfully

(Neeraj Narayan)
13/02/2025
(Neeraj Narayan)
Member Secretary


BIHAR STATE POLLUTION CONTROL BOARD

 Parivesh Bhawan, NSB-2, Patliputra Industrial Area
 Patliputra, Patna - 800 010

Ref. No. - 1044

Patna, dated: - 31.5.24

From,

 S. Chandrasekar, IAS
 Member Secretary

To,

 The Member Secretary,
 CPCB, Delhi.

Sub.: In reference to Hon'ble NGT OA No. 581/2022 (IA No 728/2023 and IA No. 595/2023) order dated 30.04.2024.

Ref:- Central Pollution Control Board letter no. CPCB/IPC-II/CM-13011/92/2023, dated- 14.05.2024

Sir,

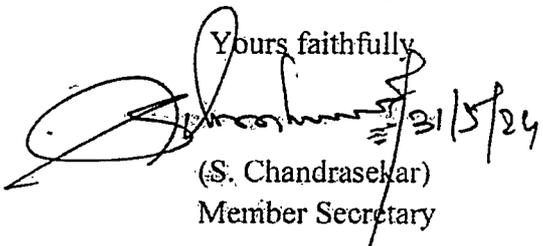
With reference to the subject noted above and in compliance of above mentioned Hon'ble NGT order, it is informed that the undersigned convened a meeting on 28.05.2024 with officials of Water Resource Department, GoB and Mines & Geology Department, GoB. The official of the Water Resource Department, GoB attended the meeting and provided the relevant policy document in the form a circular dated 28.05.2018 and 20.01.2020 to all the officials the of Water Resource Department (Copy enclosed).

Officials of Mines & Geology Department, GoB have not attended the meeting convened by the undersigned on 28.05.2024. A reminder letter was sent separately to Additional Chief Secretary, Mines & Geology Department, GoB to provide the required information. No information has been provided by the department as yet.

This is for your kind information and necessary action please.

Encl-As above.

Yours faithfully


 (S. Chandrasekar)
 Member Secretary

बिहार सरकार
जल संसाधन विभाग

पत्रांक-PMC-5/विविध/9-28/2004-पार्ट-1- 34 / पटना दिनांक 20/11/2020

परिपत्र

विषय: राज्य के नदियों/घाटों/नहरों आदि पर रोतु/संरचना निर्माण एवं जल संसाधन विभाग के स्वामित्व क्षेत्र में अन्याय कार्य कराने के पूर्व जल संसाधन विभाग से अनापत्ति प्रमाण-पत्र प्राप्त करने संबंधित निर्गत परिपत्र PMC-5/विविध/9-28/2004-पार्ट-1-321/पटना, दिनांक-28-05-2018 में आंशिक संशोधन किये जाने के संबंध में।

भारत सरकार/राज्य सरकार के अन्य विभाग द्वारा राज्य के नदियों/घाटों/नहरों आदि पर संरचनाओं अथवा पुल पुलिया आदि के निर्माण हेतु जल संसाधन विभाग से अनापत्ति प्रमाण पत्र प्राप्त किए जाने हेतु प्रक्रिया परिपत्र PMC-5/विविध/9-28/2004-पार्ट-1-321/पटना, दिनांक 28.05.2018 के द्वारा परिचालित है। इसमें समीक्षोपरांत प्रक्रिया को स्पष्ट करने हेतु निम्नांकित संशोधन किये जाते हैं :-

उक्त परिपत्र की कंडिका-(ख) अनापत्ति प्रमाण-पत्र निर्गत करने हेतु निर्धारित प्रक्रिया के अंतर्गत Case-3: अन्याय को निम्नरूपेण प्रतिस्थापित किया जाता है:-

Case-3: अन्याय

(i) ऐसे मामले, जिसमें जलीय आँकड़ों की समीक्षा की आवश्यकता नहीं हो परंतु विभागीय जमीन हस्तान्तरण का मामला निहित हो, में प्रशासनिक स्तर पर निर्णय लिये जाने की आवश्यकता है। ऐसे मामलों में अनापत्ति हेतु आवेदन अन्य विभागों/संगठनों के कार्यपालक अभियंता या समकक्ष पदाधिकारी के द्वारा जल संसाधन विभाग के परिक्षेत्राधीन संबंधित कार्यपालक अभियंता को दिया जाएगा। विभागीय कार्यपालक अभियंता अपने अधीक्षण अभियंता के माध्यम से प्रस्ताव को अपने मंतव्य के साथ संबंधित क्षेत्रीय मुख्य अभियंता, जल संसाधन विभाग को उपलब्ध करायेंगे। क्षेत्रीय मुख्य अभियंता, जल संसाधन विभाग प्रस्ताव को अपनी अनुशंसा एवं सुस्पष्ट प्रतिवेदन के साथ मुख्य अभियंता, योजना एवं मॉनिटरिंग, जल संसाधन विभाग को समर्पित करेगा तथा संबंधित मॉनिटरिंग संगठन समीक्षोपरांत प्रस्ताव विभागीय आस्तियों से संबंधित प्रभारी संयुक्त सचिव/अपर सचिव को उपलब्ध करायेंगे। प्रभारी संयुक्त सचिव/अपर सचिव विधिवत प्रक्रिया अपना कर जमीन हस्तांतरण की कार्रवाई करेंगे।

(ii) ऐसे मामले, जिसमें जलीय आँकड़ों की समीक्षा की आवश्यकता नहीं हो एवं जमीन हस्तांतरण का मामला निहित नहीं हो परंतु विभागीय जमीन के मात्र उपयोग का मामला हो, में अन्य विभागों/संगठनों के द्वारा आवेदन अपने कार्यपालक अभियंता या समकक्ष पदाधिकारी के माध्यम से जल संसाधन विभाग के परिक्षेत्राधीन संबंधित कार्यपालक अभियंता को दिया जाएगा। ऐसे सभी मामलों में प्रशासनिक स्तर पर निर्णय लिये जाने की आवश्यकता के अनुरूप प्रस्ताव पर संबंधित क्षेत्रीय मुख्य अभियंता, जल संसाधन विभाग द्वारा प्रस्ताव को अपनी अनुशंसा एवं सुस्पष्ट प्रतिवेदन के साथ मुख्य अभियंता, योजना एवं मॉनिटरिंग, जल संसाधन विभाग को समर्पित करेगा तथा संबंधित मॉनिटरिंग संगठन के द्वारा विभागीय मंत्री का अनुमोदन प्राप्त किये जाने हेतु कार्रवाई की जायेगी। विभागीय अनुमोदन के उपरांत अभियंता प्रमुख (मुख्यालय) के हस्ताक्षर से अनापत्ति प्रमाण पत्र निर्गत किया जायगा एवं इसकी सूचना संबंधित क्षेत्रीय पदाधिकारियों (कार्यपालक अभियंता से मुख्य अभियंता स्तर तक) को अवश्य दी जायेगी।

(iii) नदियों/घाटों/नहरों के नीचे से किसी भी प्रकार का पाईप लाईन विद्युत से संबंधित मामले का निष्पादन पूर्व के निर्गत परिपत्र PMC-5/विविध/9-28/2004-पार्ट-1-321/पटना, दिनांक 28-05-2018 में निर्गत Case-1 एवं Case-2 के आलोक में किया जायगा।



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- (2) पूर्ण के निर्गत परिपत्र PMC-5/विविध/9-28/2004-पार्ट-1-321/पटना, दिनांक-28-05-2018 को इस हद तक संशोधित समझा जाय एवं शेष अंश यथागत प्रभावी रहेंगे।
- (3) प्रस्ताव पर माननीय मंत्री, जल संसाधन विभाग, बिहार का अनुमोदन प्राप्त है।

(अरुण कुमार द्विवेदी)
20/01/2020

(अरुण कुमार द्विवेदी)
संयुक्त सचिव (अभियंत्रण)

ज्ञापांक:-PMC-5/विविध/9-28/2004-पार्ट-1 34 / पटना, दिनांक:- 20/1/2020

प्रतिलिपि महालेखाकार, बिहार, पटना/वित्त विभाग, बिहार, पटना /सभी विभाग/सभी प्रगंडलीय आयुक्त/मुख्य मंत्री सचिवालय/महाप्रबंधक, पूर्व-मध्य रेलवे जोन, हाजीपुर/प्रबंध निदेशक, पुल निर्माण विभाग, बिहार, पटना/प्रबंधक निदेशक, बिहार स्टेट रोड डेवलपमेंट कॉर्पोरेशन, पटना को सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित ।

(अरुण कुमार द्विवेदी)
20/01/2020

(अरुण कुमार द्विवेदी)
संयुक्त सचिव (अभियंत्रण)

ज्ञापांक:-PMC-5/विविध/9-28/2004-पार्ट-1 34 / पटना, दिनांक:- 20/1/2020

प्रतिलिपि सभी कार्य विभाग के माननीय मंत्री के आप्त सचिव/सभी कार्य विभाग के प्रधान सचिव/सचिव/सभी अभियंता प्रमुख/संयुक्त सचिव (प्रबंधन)/सभी उप सचिव (प्रबंधन)/सभी अवर सचिव (प्रबंधन)/सभी मुख्य अभियंता, जल संसाधन विभाग, बिहार/अधीक्षण अभियंता, योजना एवं मोनिटरिंग अंचल सं०-1/2/3 एवं बाढ़ नियंत्रण, योजना एवं मोनिटरिंग अंचल, पटना पटना को सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित । सभी कार्य विभागों से अनुरोध है कि इस परिपत्र को अपने विभागीय वेबसाईट पर प्रदर्शित करना सुनिश्चित करेंगे ।

(अरुण कुमार द्विवेदी)
20/01/2020

(अरुण कुमार द्विवेदी)
संयुक्त सचिव (अभियंत्रण)

ज्ञापांक:-PMC-5/विविध/9-28/2004-पार्ट-1 34 / पटना, दिनांक:- 20/1/2020

प्रतिलिपि कार्यपालक अभियंता, प्रमारी कम्प्यूटर कोषांग, योजना एवं मोनेटरिंग अंचल सं०-01, पटना को विभागीय वेबसाईट पर अपलोड करने हेतु सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित ।

(अरुण कुमार द्विवेदी)
20/01/2020

(अरुण कुमार द्विवेदी)
संयुक्त सचिव (अभियंत्रण)

ज्ञापांक:-PMC-5/विविध/9-28/2004-पार्ट-1 34 / पटना, दिनांक:- 20/1/2020

प्रतिलिपि जन सम्पर्क पदाधिकारी, जल संसाधन विभाग, सिंचाई भवन, पटना को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित ।

(अरुण कुमार द्विवेदी)
20/01/2020

(अरुण कुमार द्विवेदी)
संयुक्त सचिव (अभियंत्रण)

बिहार सरकार
जल संसाधन विभाग

पत्रांक-PMC-5/विविध/9-28/2004-पार्ट-1-32/ पटना, दिनांक- 28/5/18

परिपत्र

विषय: राज्य के नदियों/धारों/नहरों आदि पर सेतु/संरचना निर्माण एवं जल संसाधन विभाग के स्वामित्व क्षेत्र में अन्यान्य कार्य कराने के पूर्व जल संसाधन विभाग से अनापत्ति प्रमाण-पत्र प्राप्त करने के सम्बन्ध में।

नदियों/धारों/नहरों आदि पर संरचनाओं अथवा पुल पुलिया आदि के निर्माण हेतु जल संसाधन विभाग द्वारा अनापत्ति प्रमाण पत्र निर्गत किए जाने से संबंधी निर्गत परिपत्र PMC-5/विविध/9-28/2004-पार्ट-1-11/पटना, दिनांक-10-01-2017 को निम्नरूपेण प्रतिस्थापित किया जाता है-

प्रायः यह देखा जा रहा है कि कई मामलों में अन्य विभाग/संगठनों के द्वारा जल संसाधन विभाग से सहमति प्राप्त किए बिना स्थानीय विकास से अनापत्ति प्रमाण-पत्र प्राप्त कर एवं कई अन्य मामलों में अनापत्ति प्रमाण-पत्र प्राप्त किए बिना ही जल संसाधन विभाग के स्वामित्व के क्षेत्र में संरचना आदि का निर्माण करा दिया जाता है। तकनीकी पहलुओं पर विशेष ध्यान एवं सुव्यवस्थित कार्यों के अभाव में ऐसी संरचनाओं के निर्माण के परवाह प्रायः विभाग को प्रतिकूल परिस्थितियों का सामना करना पड़ता है।

इसके अनिश्चित कई ऐसे दृष्टान्त सामने आये हैं जिसमें अन्य विभागों/संगठनों के द्वारा जल संसाधन विभाग के स्वामित्व के क्षेत्र में सड़क/अपन/अन्य संरचना निर्माण हेतु अनापत्ति की मांग की जा रही है जिसमें जमीन हस्तान्तरण का मामला भी सम्मिलित रहता है।

अतएव सम्यक विचारप्रदान्त राज्य के नदियों/धारों/नहरों पर संरचना अथवा पुल पुलिया निर्माण तथा जल संसाधन विभाग के स्वामित्व के क्षेत्र में अन्यान्य कार्य हेतु अनापत्ति प्रमाण-पत्र निर्गत करने हेतु दिशाविदेश का निर्धारण पुनः निम्नरूपेण किया जाता है:-

(क) नदियों/धारों/नहरों पर संरचना अथवा पुल पुलिया निर्माण हेतु आवेदन समर्पित करने की प्रक्रिया :-

- (1) नदी/धार का रुपांकित जलभ्राव 50,000 क्यूसेक तथा नहर का जलभ्राव 4000 क्यूसेक से कम की स्थिति में अन्य विभागों/संगठनों के द्वारा संरचना निर्माण के लिए आवेदन अपने कार्यपालक अभियंता या साक्ष के माध्यम से विहित प्रपत्र (परिशिष्ट-क) में मांगित आंकड़ों के साथ जल संसाधन विभाग के संबंधित कार्यपालक अभियंता को दिया जाएगा।

(Handwritten Signature)

- (ii) नदी/घार के अधिकतम रूपांकित जलश्राव क्षमता 50,000 क्यूसेक तथा नहर का जलश्राव 4000 क्यूसेक या अधिक होने पर संरचना निर्माण करने वाले विभाग/संगठनों के द्वारा अनापत्ति प्राप्त करने का प्रस्ताव संबंधित कार्यपालक अभियंता अपने मुख्य अभियंता के माध्यम से विहित प्रपत्र (परिशिष्ट-क) में वांछित ऑकड़ों के साथ विहित प्रपत्र में मुख्य अभियंता, केन्द्रीय रूपांकण, शोध एवं गुण नियंत्रण, पटना को समर्पित करना होगा।

(ख) अनापत्ति प्रमाण-पत्र निर्गत करने हेतु निर्धारित प्रक्रिया-

Case-1 :: नदी/घार का रूपांकित जलश्राव 50,000 क्यूसेक तथा नहर का जलश्राव 4000 क्यूसेक से कम।

- (i) संबंधित क्षेत्रीय कार्यपालक अभियंता, जल संसाधन विभाग प्रस्ताव में प्रावधानित ऑकड़ों का सत्यापन करके अपने मंतव्य के साथ प्राप्त प्रस्ताव को अपने अधीक्षण अभियंता को समर्पित करेंगे। अधीक्षण अभियंता प्रस्ताव की आवश्यकतानुसार स्थल निरीक्षणोपरान्त जाँच कर प्रतिवेदन अपने अनुरांसा के साथ मुख्य अभियंता को समर्पित करेंगे।
- (ii) प्राप्त प्रतिवेदन एवं अन्य ऑकड़ों के आधार पर प्रस्ताव की जाँच क्षेत्रीय स्तर पर निम्नरूपेण गठित तकनीकी पदाधिकारियों की जाँच समिति द्वारा की जाएगी :-

- | | |
|--|-----------|
| (1) संबंधित मुख्य अभियंता, जल संसाधन विभाग | : अध्यक्ष |
| (2) मुख्य अभियंता के अन्तर्गत रूपांकण संगठन के अधीक्षण अभियंता | : सदस्य |
| (3) संबंधित कार्यक्षेत्र के अधीक्षण अभियंता, जल संसाधन विभाग | : सदस्य |
| (4) संबंधित कार्यक्षेत्र के कार्यपालक अभियंता, जल संसाधन विभाग | : सदस्य |

प्रस्ताव पर विचार हेतु बैठक बुलाये जाने पर उपर्युक्त जाँच समिति के सदस्यों को अनिवार्य रूप से उपस्थित होना होगा।

- (iii) अनापत्ति प्रमाण-पत्र हेतु जाँच समिति से प्राप्त अनुरांसा के आलोक में समीक्षोपरान्त संबंधित क्षेत्रीय मुख्य अभियंता, जल संसाधन विभाग के हस्ताक्षर से अनापत्ति प्रमाण-पत्र निर्गत किया जायेगा तथा इसकी सूचना निश्चित रूप से मुख्य अभियंता, केन्द्रीय रूपांकण, शोध एवं गुण नियंत्रण, पटना एवं संबंधित योजना एवं मोनिटरिंग अंचल, सिंचाई भवन, पटना को दी जायेगी।

Case-2 :: नदी/घार का रूपांकित जलश्राव 50,000 क्यूसेक तथा नहर का जलश्राव 4000 क्यूसेक से अधिक।

- (i) मुख्य अभियंता, केन्द्रीय रूपांकण, शोध एवं गुण नियंत्रण, पटना द्वारा प्राप्त आवेदन को संबंधित मुख्य अभियंता, जल संसाधन विभाग को भेजते हुए आवश्यकतानुसार स्थल निरीक्षणोपरान्त एक सुस्पष्ट प्रतिवेदन की माँग की जायेगी। संबंधित मुख्य अभियंता, जल संसाधन विभाग से प्राप्त प्रतिवेदन के आलोक में मुख्य अभियंता,

(Handwritten signature)

केन्द्रीय रूपांकण, शोध एवं गुण नियंत्रण, पटना द्वारा कार्य की प्रकृति के अनुसार अपने अधीनस्थ संबंधित अधीक्षण अभियन्ता को स्थल निरीक्षण हेतु प्राधिकृत करेंगे एवं संबंधित अधीक्षण अभियन्ता स्थल निरीक्षणोपरांत एक प्रतिवेदन मुख्य अभियन्ता, केन्द्रीय रूपांकण, शोध एवं गुण नियंत्रण, पटना को समर्पित करेंगे।

(ii) क्षेत्रीय मुख्य अभियन्ता द्वारा प्राप्त प्रतिवेदन की जाँच मुख्य अभियन्ता, केन्द्रीय रूपांकण, शोध एवं गुण नियंत्रण, पटना के स्तर पर गठित तकनीकी पदाधिकारियों की जाँच समिति करेंगी जिसका स्वरूप निम्नवत् होगा—

1. मुख्य अभि० केन्द्रीय रूपांकण, शोध एवं गुण नियंत्रण, पटना : अध्यक्ष
2. संबंधित नामित अधी० अभि०, केन्द्रीय रूपांकण, शोध एवं गुण नियंत्रण, पटना : सदस्य
3. प्रस्ताव भेजने वाले विभाग के संबंधित मुख्य अभि०/अधी० अभि० : सदस्य

यह समिति कार्य की प्रकृति एवं स्वरूप के आधार पर आवश्यकतानुसार Mathematical Modelling कराने पर भी निर्णय लेंगी। Mathematical Modelling पर होने वाला व्यय का वहन प्रस्ताव भेजने वाले विभाग द्वारा किया जायगा। अनापत्ति प्रमाण-पत्र हेतु जाँच समिति से प्राप्त अनुशंसा पर मुख्य अभियन्ता, केन्द्रीय रूपांकण, शोध एवं गुण नियंत्रण, पटना के समीक्षोपरांत उनसे प्राप्त प्रतिवेदन पर संबंधित मोनिटरिंग संगठन के माध्यम से विभागीय मंत्री का अनुमोदन प्राप्त किये जाने हेतु कार्रवाई की जायेगी। विभागीय अनुमोदन के उपरांत अभियन्ता प्रमुख (मुख्यालय) के हस्ताक्षर से अनापत्ति प्रमाण-पत्र निर्गत किया जायेगा एवं इसकी सूचना संबंधित क्षेत्रीय पदाधिकारियों (कार्यपालक अभियन्ता से मुख्य अभियन्ता स्तर तक) को अवश्य दी जायेगी।

Case-3: अन्यान्य

नदियों/घाटों एवं नहरों पर संरचना निर्माण के अतिरिक्त अनापत्ति हेतु प्राप्त अन्य सभी प्रकार के प्रस्ताव जिसमें (i) जलीय आँकड़ों की समीक्षा की आवश्यकता नहीं है तथा जमीन हस्तांतरण निहित नहीं है, (ii) जलीय आँकड़ों की समीक्षा की आवश्यकता नहीं है तथा जमीन हस्तांतरण का मामला निहित है, ऐसे मामलों में अन्य विभागों/संगठनों के द्वारा आवेदन अपने कार्यपालक अभियन्ता या समकक्ष के माध्यम से जल संसाधन विभाग के संबंधित कार्यपालक अभियन्ता को दिया जाएगा। ऐसे सभी मामलों में प्रशासनिक स्तर पर निर्णय लिये जाने की आवश्यकता के अनुरूप प्रस्ताव पर संबंधित क्षेत्रीय मुख्य अभियन्ता, जल संसाधन विभाग द्वारा प्रस्ताव को अपनी अनुशंसा एवं सुस्पष्ट प्रतिवेदन के साथ मुख्य अभियन्ता, योजना एवं मोनिटरिंग, जल संसाधन विभाग को समर्पित करेंगे तथा संबंधित मोनिटरिंग संगठन अनापत्ति प्रमाण-पत्र निर्गत करने हेतु यथोचित कार्रवाई करेंगे।

- (ग) बिना विभागीय पूर्वानुमति/अनापत्ति प्रमाण-पत्र के किसी अन्य विभाग को नदियों/घारों/नहरों आदि पर किसी भी तरह की संरचना/अन्य कार्य नहीं करने दिया जाए। किसी परिक्षेत्र में नदियों/घारों/नहरों आदि पर बिना विभागीय अनापत्ति प्रमाण-पत्र के कोई संरचना का निर्माण किया जा रहा है तो, इसकी पूर्ण जवाबदेही संबंधित अभियंताओं (कनीय अभियंता से लेकर मुख्य अभियंता) की होगी।
- (घ) पूर्व में अनियत विषयांकित सभी परिपत्र निरस्त समझे जायेंगे।

(अरुण कुमार द्विवेदी)
28/05/2018

(अरुण कुमार द्विवेदी)
संयुक्त सचिव (अभियंत्रण)

ज्ञापांक-PMC-5/विधि/9-28/2004-पार्ट-1 321 / पटना, दिनांक- 28/5/18

प्रतिलिपि महालेखाकार, बिहार, पटना/वित्त विभाग, बिहार, पटना /सभी विभाग/सभी प्रसंढलीय आयुक्त/मुख्य मंत्री सचिवालय/महाप्रबंधक पूर्व-मध्य रेलवे जोन हाजीपुर/प्रबंध निदेशक, पुल निर्माण विभाग, बिहार, पटना/प्रबंधक निदेशक, बिहार स्टेट रोड डेवलपमेंट कॉर्पोरेशन, पटना को सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

(अरुण कुमार द्विवेदी)
28/05/2018

(अरुण कुमार द्विवेदी)
संयुक्त सचिव (अभियंत्रण)

ज्ञापांक-PMC-5/विधि/9-28/2004-पार्ट-1 321 / पटना, दिनांक- 28/5/18

प्रतिलिपि सभी कार्य विभाग के माननीय मंत्री के आप्त सचिव/सभी कार्य विभाग के प्रधान सचिव/सचिव/सभी अभियंता प्रमुख/संयुक्त सचिव (प्रबंधन)/सभी उप सचिव (प्रबंधन)/सभी अवर सचिव (प्रबंधन)/सभी मुख्य अभियंता, जल संसाधन विभाग, बिहार/अधीक्षण अभियंता, योजना एवं मॉनिटरिंग अंचल सं०-1/2/3 एवं बाढ़ नियंत्रण, योजना एवं मॉनिटरिंग अंचल, पटना पटना को सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित। सभी कार्य विभागों से अनुरोध है कि इस परिपत्र को अपने विभागीय वेबसाइट पर अपलोड करवाकर सुनिश्चित करेंगे।

(अरुण कुमार द्विवेदी)
28/05/2018

(अरुण कुमार द्विवेदी)
संयुक्त सचिव (अभियंत्रण)

ज्ञापांक-PMC-5/विधि/9-28/2004-पार्ट-1 321 / पटना, दिनांक- 28/5/18

प्रतिलिपि कार्यपालक अभियंता, प्रमारी कम्प्यूटर कोषांग, योजना एवं मॉनिटरिंग अंचल सं०-01, पटना को विभागीय वेबसाइट पर अपलोड करने हेतु सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

(अरुण कुमार द्विवेदी)
28/05/2018

(अरुण कुमार द्विवेदी)
संयुक्त सचिव (अभियंत्रण)

ज्ञापांक-PMC-5/विधि/9-28/2004-पार्ट-1 321 / पटना, दिनांक- 28/5/18

प्रतिलिपि जून सम्पर्क पदाधिकारी, जल संसाधन विभाग, सिंचाई भवन, पटना को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

(अरुण कुमार द्विवेदी)
28/05/2018

(अरुण कुमार द्विवेदी)
संयुक्त सचिव (अभियंत्रण)

PROFORMA FOR SUBMISSION OF PROPOSAL

INFORMATION TO BE PROVIDED FOR OBTAINING "NO OBJECTION CERTIFICATE"
(NOC) FOR CONSTRUCTION OF PROPOSED BRIDGE/STRUCTURES ON RIVER / DHARS/
CANALS IN THE STATE OF GOVERNMENT OF BIHAR

(Please strike down the items which are not relevant to the proposal)

(A) DETAILS OF STRUCTURE:	
JURISDICTION:	
1	C.E ZONE (W.R.D)
	S.E (W.R.D)
	E.E. (W.R.D)
2	NAME OF THE STRUCTURE
3	LOCATION OF THE STRUCTURE
4	NAME OF RIVER / DHAR / CANAL
(B) HYDROLOGICAL / DESIGN DATA FOR PROPOSED STRUCTURE	
1	DESIGN DISCHARGE OF RIVER / DHAR / CANAL / STRUCTURE
2	LWL / BED LEVEL OF RIVER
3	HFL OF RIVER / DHAR / CANAL (Observed) or Derived from G. D Curve
4	LACEY'S SILT FACTOR
5	GAUGE-DISCHARGE CURVE AT PROPOSED SITE
6	COEFFICIENT OF ROUGHNESS
7	GENERAL SLOPE OF BED OF RIVER / DHAR / CANAL
8	OBSERVED MAX VELOCITY
9	INDEX MAP
10	GAD (GENERAL ARRANGEMENT DRAWING) MAP
11	DISTANCE BETWEEN EXISTING RIVER BANKS
12	WATERWAY PROPOSED TO BE PROVIDED
13	CALCULATED AFFLUX
14	CROSS SECTION OF THE STREAM TO BE ATTACHED
	(I) AT STRUCTURE SITE
	(II) FOR IMPORTANT BRIDGES: 100 M. c/c UPTO 1 KM U/S OF STRUCTURE & 100 M c/c

9/22
1/22

UPTO 2 KM DIS OF THE STRUCTURE

	(iii) FOR STRUCTURES ACROSS CANALS / SMALL DHARRS 50 M OR UPTO 250 M U/S & D/S OF THE STRUCTURE	
	(iv) REGIME PLAN OF RIVER FROM 1 KM OF THE U/S TO 2 KM OF D/S OF THE STRUCTURE SHOWING THE POSITION OF C/S OF THE ITEM -14 TO BE ATTACHED	
15	PLAN AND LONGITUDINAL SECTIONAL ELEVATION OF THE PROPOSED STRUCTURE (IT SHOULD BE SUPERIMPOSED ON THE RIVER CROSS SECTION AT PROPOSED CONSTRUCTION SITE)	
16	TOP LEVEL OF EMBANKMENT (IF ANY) & (STRUCTURE)	
17	N S L (BOTH SIDE OF BANK)	
18	LOCATION AND TYPE OF STRUCTURE IN THE VICINITY OF THE PROPOSED STRUCTURE LIKELY TO BE AFFECTED	
(C)	MATHEMATICAL MODEL TEST REPORT OF THE PROPOSED STRUCTURE TO BE SUBMITTED (FOR RIVER DISCHARGE MORE THAN 1,00,000 CU SECS)	
	The Model Test Report shall clearly mention/ cover following aspects	
	(i) Whether Waterway provided is sufficient or not ?	
	(ii) Whether Afflux is in conformity with the calculated value or not	
	(iii) The effect of the proposed structure on the Morphology of the river	
	(iv) Whether River Training Works are required in the vicinity of the proposed structure ; if yes, the magnitude & extent both in the up-stream and down-stream of the River/ Dhar .	

Executive Engineer
Or Equivalent of Executing
Department / Organisation
With Office Address

Superintending Engineer
or Equivalent of Executing
Department / Organisation
with official Address

Chief Engineer
or Equivalent of Executing
Department / Organisation

Engineer in Chief
or Equivalent of Executing
Department / Organisation



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BIHAR STATE POLLUTION CONTROL BOARD

Parivesh Bhawan, Patliputra Industrial Area, P.O.-Sadakat Ashram, Patna-800010

EPABX-0612-2261250/2262265, Fax-0612-2261050

Ref. No. 356

Patna, dated-13.3.25

From,

Neeraj Narayan, IFS,
Member Secretary.

To,

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032.

Sub.: Information under reference order of Hon'ble NGT (Principal Bench) dated 30.4.2024 in OA No. 581/2022- regarding.

Ref:- i) Central Pollution Control Board's letter no. CM-13011/92/2023-LAW-HO-CPCB, dated 07.02.2025.

ii) Central Pollution Control Board's letter no. CPCB/IPC-II/CM-13011/92/2023, dated 14.05.2024.

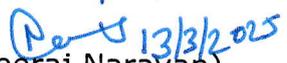
iii) This Board's letter no. 122, dated-13.02.2025.

Sir,

With reference to the subject noted above and in continuation with this Board's letter no. 122, dated-13.02.2025, it is to inform that in compliance with the order of Hon'ble NGT dated 30.04.2024, Bihar State Pollution Control Board, Patna has not formulated:-

- i) The statutory/policy framework regarding construction of temporary bridge across river channels for carrying out mining and allied activities,
 - ii) Any guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities and
 - iii) Any alternative practice adopted by State regarding construction of temporary bridge across river channels for carrying out mining and allied activities.
2. The Water Resources Department, GoB has provided the updated policy document in the form a circular/order no. 655, dated-23.08.2024 in pursuance of this Board's memo no. 120, dated-13.02.2025 and same is being enclosed for kind information and necessary action.
3. The Mines and Geology Department, Govt. of Bihar has provided statutory/policy frame work/guidelines adopted by the State for construction of construction of temporary bridge across river channels for carrying out mining and allied activities vide its letter no. 1485, dated-08.03.2025 and same is being enclosed for kind information and necessary action.

Yours faithfully


(Neeraj Narayan)
Member Secretary

Encl-As above.



Chandigarh Pollution Control Committee

Paryavaran Bhawan, Madhya Marg, Sector 19-B, Chandigarh- 160019

O.C (Regd)

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No. CPCC/Misc./2025/ 300

Dated: 22/05/25

To

Sh. Prasoon Gargava
Scientist 'F' & Head IPC-II Division,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar, Delhi-110032.

Subject: In reference to compliance of Hon'ble NGT orders dated 30.04.2024 and 10.01.2025 in O.A. No. 581/2022 titled as Vikas Kumar v/s State of Haryana & Ors.

This is in reference to your letter no. CM-13011/92/2023-LAW-HO-CPCB/671 dated 21.04.2025, on the above cited subject.

2. In this regard, it is hereby informed that there are no rivers/river channels flowing through U.T. Chandigarh.


Scientist B
For Member Secretary

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Head Office

Chhattisgarh Environment Conservation Board

Paryavas Bhawan Sector-19, Nawa Raipur, Atal Nagar (CG) 492002

Email-hocecgb@gmail.com

No. / Legal /CECB/ 2024 Nawa Raipur, Atal Nagar, Dated / /2024
To,

Secretary,
Mining Department,
Mantralay, Mahanadi Bhawan,
Nawa Raipur Atal Nagar (CG)

Special Secretary,
Irrigation (Water Resource)
Department,
Mantralay, Mahanadi Bhawan,
Nawa Raipur Atal Nagar (CG)

Sub. In reference to Hon'ble NGT OA No. 581/2022 (IA No. 728/2023 and IA No. 595/2023) Vikas Kumar Vs State of Haryana order dated 30.04.2024

Ref. CPCB letter No. CPCB/IPC-II/CM-13011/92/2023 dated 14.05.2024 Hon'ble NGT Order dated 30.04.2024 in OA No. 581/2022

In reference to the above mentioned letter, Central Pollution Control Board and order of National Green Tribunal in the aforesaid matter has requested to provide following information :

1. The Statutory/Policy framework regarding construction of temporary bridge across river channels for carrying out mining and allied activities.
2. Any guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities.
3. Any alternative practice adopted regarding construction of temporary bridge across river channels for carrying out mining and allied activities.

Kindly provide the referred information as per below format within a week.

S.No	Information	SPCB	Mining Dept.	Irrigation Dept.
1	Statutory/Policy Framework regarding construction of temporary bridge across river channels	Yes/No (Document/Policy/guidelines to be provided)	Yes/No (Document/Policy/guidelines to be provided)	Yes/No (Document/Policy/guidelines to be provided)

2	Any guidelines permitting construction of temporary bridge across river channels	Yes/No (Document/Policy/guidelines to be provided)	Yes/No (Document/Policy/guidelines to be provided)	Yes/No (Document/Policy/guidelines to be provided)
3	Any alternative practice adopted regarding construction of temporary bridge across river channels	Yes/No (Document/Policy/guidelines to be provided)	Yes/No (Document/Policy/guidelines to be provided)	Yes/No (Document/Policy/guidelines to be provided)

Enclosed : As above.

Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur, Atal Nagar(CG)

P.No. 2029 / Legal /CECB/ 2024

Copy to,

Accepted
6/16/2024

Nava Raipur, Atal Nagar, Dated 7/6 /2024

- ✓ 1. Member Secretary, Central Pollution Control Board, Ministry of Environment, Forest and Climate Change, Parivesh Bhawan, East Arjun Nagar, Delhi 110032.
2. Secretary, Housing and Environment Department, Mantralay, Mahanadi Bhawan, Nava Raipur, Atal Nagar (CG).

GA

Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur, Atal Nagar(CG)

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Head Office

Chhattisgarh Environment Conservation Board
Paryavas Bhawan Sector-19, Nawa Raipur, Atal Nagar (CG) 492002

Email-hocecb@gmail.com

No. 2698 / Legal /CECB/ 2024

Nawa Raipur, Atal Nagar, Dated 01/7/2024

To,

✓
Mr. Nazimuddin,
Scientist-F & Head _-IPC- II Division
Parivesh Bhavan, East Arjun Nagar,
New Delhi-110032

Handwritten signature/initials

Sub. Guidelines for construction of temporary river bridges as per the order of the Hon'ble NGT OA No. 581/2022 (IA No. 728/2023 and IA No. 595/2023) *Vikas Kumar Vs State of Haryana* order dated 30.04.2024.

Ref. CPCB letter No. CPCB/IPC-II/CM-13011/92/2023 dated 14.05.2024 Hon'ble NGT Order dated 30.04.2024 in OA No. 581/2022

In reference to the above mentioned letter, National Green Tribunal in the aforesaid matter has requested CECB, Mining Department and Irrigation Department to provide information in the format prescribed below regarding guidelines for construction of temporary bridges across river channels. Accordingly, information on behalf of CECB and information received from Irrigation Dept is produced below. Please note that information from Mining department is still awaited and shall be furnished as soon as it is received.

INFORMATION	SPCB	MINING DEPT.	IRRIGATION DEPT.
Statutory/Policy Framework regarding construction of temporary bridge across river channels	No* (Please see note below)	Information awaited.	Information received is enclosed with this letter as Annexure I.
Any guidelines permitting construction of temporary bridge across river channels	No* (Please see note below)		
Any alternative practice adopted regarding construction of temporary bridge across river channels	No* (Please see note below)		

*Though CECB/ SEIAA does not have any specific statutory policy for construction of temporary river bridges, however, CECB/ SEIAA imposes following consent/ environment clearance conditions, respectively, for sand mining in order to ensure protection of river bed:

1. River sand mining is not allowed in rainy season.
2. Ultimate working depth shall be up to 1 m from Riverbed level and not less than one meter from the water level of the River channel whichever is reached earlier.
3. To maintain safety and stability of River banks i.e. 7.5 meter or 10% of the width of the River whichever is more will be left intact as "No Mining Zone" (NMZ).
4. Manual mining method shall be done and no heavy machinery (like JCB, Bulldozer, Pokland, chain mounted machine, Hywa, etc) shall be deployed in the river bed. Light machinery like tractor, trolley will be deployed in the river bed for sand filling.
5. Mining is allowed in 60 percent of the total lease area.
6. Sand mining operation shall be carried out between sunrise to sunset.
7. R.L. survey (25x25 grid) shall be done in every pre-monsoon and post-monsoon season.
8. Sand and gravel shall not be extracted up to a distance of 1 kilometre (1 km) from major bridges and highways on both sides, or five times (5x) of the span (x) of a bridge/public civil structure (including water intake points) on up-stream side and ten times (10x) the span of such bridge on down-stream side, subjected to a minimum of 250 meters on the upstream side and 500 meters on the downstream side.
9. River sand mining is allowed upto a depth of 1.5 meter for major river (like Mahanadi, Shivrath, Indravati, Hasdeo River) and 1 meter for other than major river from the surface level.

Additionally, appropriate action for non-compliance with 'Sustainable Sand Mining and Management Guidelines, 2016' (SSMG2016) and "Enforcement and Monitoring Guidelines for Sand Mining, 2020" (EMGSM-2020) is being ensured from time to time.

Enclosed : As above.



Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur, Atal Nagar(CG)

P.No. / Legal /CECB/ 2024

Nava Raipur, Atal Nagar, Dated / /2024

Copy to:

1. Secretary, Mining Department, Mantralay, Mahanadi Bhawan, Nava Raipur Atal Nagar (CG). Kindly provide the referred informations per above format as soon as possible.
2. Special Secretary, Irrigation (Water Resource) Department, Mantralay, Mahanadi Bhawan, Nava Raipur Atal Nagar (CG).
3. Secretary, Housing and Environment Department, Mantralay, Mahanadi Bhawan, Nava Raipur, Atal Nagar (CG).



Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur, Atal Nagar(CG)

1863

छत्तीसगढ़ शासन
जल संसाधन विभाग
"मंत्रालय"

महानदी भवन, नवा रायपुर अटल नगर,
जिला-रायपुर (छ.ग.)



क्र. 2228 / एफ-7-42-31 / एस-2 / 2022 / NGT (पार्ट), अटल नगर, दिनांक 18/06/2024
प्रति,

✓ सदस्य सचिव,
छत्तीसगढ़ पर्यावरण संरक्षण मंडल,
पर्यावास भवन, नॉर्थ ब्लॉक, सेक्टर-19,
नवा रायपुर, अटल नगर (छ.ग.)

विषय :- In reference to Hon'ble NGT OA No. 581/2022 (IA No. 728/2023 and IA No. 595/2023) Vikas Kumar Vs State of Haryana order dated 30.04.2024.

संदर्भ :- छत्तीसगढ़ पर्यावरण संरक्षण मंडल पर्यावास भवन, नवा रायपुर के पत्र क्रमांक-2028 / Legal/CECB/2024, दिनांक 07.06.2024.

उपरोक्त विषयांतर्गत संदर्भित पत्र के माध्यम से वांछित 03 बिन्दुओं के संबंध में अवगत होना चाहेंगे कि नदी, नालों इत्यादि को क्रॉस करने अथवा तटीय भूमि का उपयोग करने के संबंध में विभागीय नीति तथा मार्गदर्शिका छत्तीसगढ़ शासन, जल संसाधन विभाग, मंत्रालय, महानदी भवन के आदेश क्रमांक-7801/एफ-2-33/08.01.एस-2/31/2014 (पार्ट), नवा रायपुर, दिनांक 30.12.2024 एवं संशोधन दिनांक 08.01.2015 एवं 19.02.2015 द्वारा जारी की गई है। सुलभ संदर्भ हेतु उपरोक्त मार्गदर्शिका/आदेश की छायाप्रति संलग्न कर आवश्यक कार्यवाही हेतु अग्रेषित है।

सहपत्र :- उपरोक्तानुसार।

विशेष कर्तव्यस्थ अधिकारी
जल संसाधन विभाग
मंत्रालय, अटल नगर

ALO
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21 JUN 2024

छत्तीसगढ़ शासन
जल संसाधन विभाग
मंत्रालय
महानदी भवन, कैपिटल कॉम्प्लेक्स
नया रायपुर (छ.ग.)

—:: आदेश ::—

नया रायपुर, दिनांक 30/12/2014

क्र. 1801 / एफ-2-33/एस-2/31/2014(पार्ट) : राज्य शासन एतद् द्वारा जल संसाधन विभाग की नहरों/नालों के किनारे अथवा क्रॉस कर विभिन्न औद्योगिक संस्थानों, नगरीय निकाय, ग्राम पंचायत, जनपद पंचायत, विविध विभाग/संस्था को गैस पाईप लाइन/टेलीफोन केबल/विद्युत केबल/यूटिलिटी सर्विस लाईन/वृहद् पेयजल पाईप लाईन/औद्योगिक संस्थानों हेतु जल आपूर्ति की पाईप लाईन बिछाये जाने हेतु संस्थानों से, प्राप्त आवेदनों पर विचार कर अनुशासन करने हेतु जिला कलेक्टर की अध्यक्षता में निम्नानुसार समिति गठित करता है :-

- | | | |
|---|---|------------|
| 1. जिला कलेक्टर | — | अध्यक्ष |
| 2. अधीक्षण अभियंता,
जल संसाधन विभाग | — | सदस्य सचिव |
| 3. जिला उद्योग केन्द्र के महाप्रबंधक | — | सदस्य |
| 4. कार्यपालन अभियंता,
छ.ग.राज्य, विद्युत कं.मर्यादित | — | सदस्य |
| 5. वन मण्डलाधिकारी | — | सदस्य |
| 6. जिला खनिज अधिकारी | — | सदस्य |
| 7. कार्यपालन अभियंता,
लोक स्वास्थ्य यांत्रिकीय विभाग | — | सदस्य |

समिति द्वारा निम्नानुसार कार्य संचालित किया जायेगा :-

1. उक्त समिति की बैठक प्राप्त आवेदनों के आधार पर होगी एवं समिति के निर्णय की प्रति शासन को प्रस्तुत करना होगा।
2. समिति आवश्यकतानुसार अपनी बैठकें आयोजित करेगी।
3. समिति के सदस्य सचिव द्वारा अध्यक्ष के आदेशों के अधीन बैठकें निश्चित की जायेगी और कार्यसूची को अंतिम रूप दिया जाएगा।
4. औद्योगिक संस्थानों/नगरीय निकाय इत्यादि द्वारा नहर क्रॉसिंग, एवं जल संसाधन विभाग के स्वामित्व की भूमि पर पाईप लाईन, विद्युत लाईन इत्यादि बिछाने अथवा नदी/नाला क्रॉसिंग के अनुमति/अनापत्ति के आवेदन संबंधित मुख्य अभियंता द्वारा स्वीकार किये जाएंगे एवं संबंधित अधीक्षण अभियंता (सदस्य सचिव) को अप्रेषित किए जायेंगे।
5. अधीक्षण अभियंता (सदस्य सचिव), आवेदन प्राप्त होने पर उसे संबंधित कार्यपालन अभियंता को स्थल निरीक्षण कर तकनीकी बिन्दुओं एवं शर्तों का उल्लेख करते हुए प्रतिवेदन प्रस्तुत करने हेतु प्रेरित करेंगे।
6. कार्यपालन अभियंता अधिकतम 10 दिवस में प्रतिवेदन अधीक्षण अभियंता को प्रस्तुत करेंगे।

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छत्तीसगढ़ शासन
जल संसाधन विभाग
मंत्रालय
महानदी भवन, कैपिटल कॉम्प्लेक्स
नया रायपुर (छ.ग.)

-:: संशोधन ::-

नया रायपुर, दिनांक /01/2015

क्र...../ एफ-2-33/एस-2/31/2014(पार्ट) : छ.ग. शासन जल संसाधन विभाग, मंत्रालय, नया रायपुर द्वारा जारी आदेश क्रमांक-7801-7802/एफ-2-33/एस-2/31/2014(पार्ट) दिनांक 30.12.2014 में विचार कर अनुशंसा करने हेतु के स्थान पर विचार कर स्वीकृत करने हेतु पढ़ा जावे।

छत्तीसगढ़ के राज्यपाल के नाम से
तथा आदेशानुसार

(एम.एल. गुप्ता)

उप सचिव,

जल संसाधन विभाग,
मंत्रालय, नया रायपुर

नया रायपुर, दिनांक 08/01/2015

पृ.क्र. 221 एफ-2-33/एस-2/31/2014 (पार्ट),
प्रतिलिपि -

1. निज सचिव, माननीय मंत्री जी जल संसाधन विभाग, मंत्रालय, नया रायपुर,
2. अवर सचिव, मुख्य सचिव कार्यालय, मंत्रालय, नया रायपुर,
3. अपर मुख्य सचिव, छ.ग. शासन, वाणिज्य एवं उद्योग विभाग, मंत्रालय, नया रायपुर,
4. अपर मुख्य सचिव, छ.ग. शासन, पंचायत एवं ग्रामीण विकास विभाग, मंत्रालय, नया रायपुर,
5. प्रमुख सचिव, छ.ग. शासन, वन विभाग, मंत्रालय, नया रायपुर,
6. प्रमुख सचिव, छ.ग. शासन, ऊर्जा विभाग, मंत्रालय, नया रायपुर,
7. प्रमुख सचिव, छ.ग. शासन, नगरीय प्रशासन विभाग, मंत्रालय, नया रायपुर,
8. सचिव, छ.ग. शासन, सामान्य प्रशासन विभाग, मंत्रालय, नया रायपुर,
9. सचिव, छ.ग. शासन, राजस्व एवं आपदा प्रबंधन विभाग, मंत्रालय, नया रायपुर,
10. सचिव, लोक स्वास्थ्य यांत्रिकीय विभाग, मंत्रालय, नया रायपुर,
11. कलेक्टर, जिला _____
12. प्रमुख अभियंता, जल संसाधन विभाग, सिहावा भवन, रायपुर,
13. प्रमुख अभियंता, लोक स्वास्थ्य यांत्रिकीय विभाग, रायपुर
14. मुख्य अभियंता, जल संसाधन विभाग, रायपुर/बिलासपुर/अंबिकापुर,
को सूचनाथ अग्रेषित।

सहपत्र :- जल संसाधन विभाग द्वारा :

दि. 16.09.2014 को जारी

विभागीय नीति।

आ. - 1/मा. - 2/सा. - 3/अप. - 4/स्था. - 5/

सा. - 2/स्था. - 3/स्था. - 4/

स्टनो/पी.ए.ड./क.ए./प.वि./व.लि./वि.प्र.

08/01/2015

उप सचिव

जल संसाधन विभाग
मंत्रालय, नया रायपुर

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ले.क.वि. मा.प्र. उ.वि. ज.वि.सा.वि. पु.अ.वि.

छत्तीसगढ़ शासन
जल संसाधन विभाग
मंत्रालय
महानदी भवन, कैपिटल कॉम्प्लेक्स,
नया रायपुर (छ.ग.)

क्रमांक एफ-2/6/31/एस-2/2014 (पार्ट), नया रायपुर, दिनांक 16/09/2014

प्रति,

मुख्य अभियंता,

कठार/परियोजना

जल संसाधन विभाग,

रायपुर/बिलासपुर/अंबिकापुर (छ.ग.)

(विभागाधीन समस्त मैदानी मुख्य अभियंता)

विषय:- जल संसाधन विभाग की नहरों/नालों के किनारे अथवा क्रॉस कर विभिन्न औद्योगिक संस्थानों, नगरीय निकाय, ग्राम पंचायत, जनपद पंचायत, विविध विभाग/संस्था को गैस पाईप लाइन/टेलीफोन केबल/विद्युत केबल/यूटिलिटी सर्विस लाइन/वृहद् पेयजल पाईप लाइन/औद्योगिक संस्थानों हेतु जल आपूर्ति की पाईप लाइन बिछाये जाने हेतु शासकीय दर निर्धारण बाबत विभागीय नीति।

विषयांतर्गत प्रकरण में, मंत्रि-परिषद की बैठक, दिनांक 16.09.2014 में आर्डर

क्र.- 11.2 के अंतर्गत लिए गये निर्णयानुसार जल संसाधन विभाग की नहरों/नालों के किनारे अथवा क्रॉस कर विभिन्न औद्योगिक संस्थानों, नगरीय निकाय, ग्राम पंचायत, जनपद पंचायत, विविध विभाग/संस्था को गैस पाईप लाइन/टेलीफोन केबल/विद्युत केबल/यूटिलिटी सर्विस लाइन/वृहद् पेयजल पाईप लाइन/औद्योगिक संस्थानों हेतु जल आपूर्ति की पाईप लाइन बिछाये जाने हेतु शासकीय दर निर्धारण बाबत विभागीय नीति की छायाप्रति अनुबंध के प्रारूप के साथ शीघ्र आवश्यक कार्यवाही हेतु संलग्न कर प्रेषित है।

कृपया आपके कार्यक्षेत्र के अधीन, प्रकरण से संबंधित औद्योगिक संस्थानों को, प्रकरण में निर्धारित विभागीय नीति की छायाप्रति सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित करें।

सहमत्र :- उपरोक्तानुसार।

(कुल पृष्ठ-06)

विशेष कर्तव्यस्थ अधिकारी,
जल संसाधन विभाग,
मंत्रालय, नया रायपुर

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सा. - 1/सा. - 2/सा. - 3/बजट/स्था.सा. - 1/
स्था.सा. - 2/स्था.सा. - 3/स्था.सु. - 1/स्था.सु. - 2/
वेदो/दि.सं.इ./कार्य/मु.नि./मु.लि./दि.प्र.



के.अधि. चा.प्र.अधि.

क्रमांक एफ-2/6/31/एस-2/2014 (पार्ट), नया रायपुर, दिनांक 09/2014

प्रतिलिपि -

1. निज सचिव, माननीय मंत्री जी जल संसाधन विभाग, मंत्रालय, नया रायपुर,
2. अवर सचिव, मुख्य सचिव कार्यालय, मंत्रालय, नया रायपुर,
3. अपर मुख्य सचिव, छ.ग. शासन, वित्त विभाग, मंत्रालय, नया रायपुर,
4. अपर मुख्य सचिव, छ.ग. शासन, वाणिज्य एवं उद्योग विभाग, मंत्रालय, नया रायपुर,
5. अपर मुख्य सचिव, छ.ग. शासन, पंचायत एवं ग्रामीण विकास विभाग, मंत्रालय, नया रायपुर,
6. प्रमुख सचिव, छ.ग. शासन, ऊर्जा विभाग, मंत्रालय, नया रायपुर,
7. प्रमुख सचिव, छ.ग. शासन, नगरीय प्रशासन विभाग, मंत्रालय, नया रायपुर,
8. सचिव, छ.ग. शासन, राजस्व एवं आपदा प्रबंधन विभाग, मंत्रालय, नया रायपुर,
9. प्रमुख अभियंता, जल संसाधन विभाग, सिहावा भवन, रायपुर

को सूचनार्थ अग्रेषित।

सहमत्र :- उपरोक्तानुसार।
(कुल पृष्ठ-06)

विशेष कर्तव्यस्थ अधिकारी,
जल संसाधन विभाग,
मंत्रालय, नया रायपुर

छत्तीसगढ़ शासन
जल संसाधन विभाग

जल संसाधन विभाग की नहरों/नालों के किनारे अथवा क्रॉस कर विभिन्न औद्योगिक संस्थानों, नगरीय निकाय, ग्राम पंचायत, जनपद पंचायत, विविध विभाग/संस्था को गैस पाइप लाइन/टेलीफोन केबल/विद्युत केबल/यूटिलिटी सर्विस लाईन/वृहद् पेयजल पाइप लाईन/औद्योगिक संस्थानों हेतु जल आपूर्ति की पाइप लाईन बिछाये जाने हेतु शासकीय दर निर्धारण बाबत विभागीय नीति।

1. गैस पाइप लाईन/पेट्रोलियम पाइप लाईन/टेलीफोन केबल/विद्युत केबल/यूटिलिटी सर्विस लाईन/वृहद् पेयजल पाइप लाईन/औद्योगिक संस्थानों हेतु जल आपूर्ति की पाइप लाईन बिछाये जाने हेतु निर्धारित प्रारूप में आवेदनकर्ता को विभाग के साथ अनुबंध निष्पादित करने के उपरांत ही संबंधित कार्यपालन अभियंता द्वारा कार्य करने की अनुमति दी जावेगी।
2. आवेदनकर्ता को कार्य का विस्तृत ले-आउट प्लान प्रस्तुत करना होगा। जो उसके द्वारा स्वयं नहर के निरीक्षण कर तैयार किया जावेगा।
3. विभागीय भूमि के उपयोग हेतु आवेदित एजेन्सी द्वारा आवश्यक भूमि (क्षेत्रफल) का लाईसेन्स शुल्क, विभाग के खाते में अग्रिम रूप से जमा करना होगा। लाईसेन्स शुल्क के लिये शासन द्वारा जमीन का उस वर्ष में निर्धारित औसत बाजार मूल्य का 10 प्रतिशत अनुसार राशि तय की जाती है। जो अनुबंध के पूर्व एक बार जमा करना होगा। इसके अतिरिक्त सरचार्ज प्रत्येक आगामी तीन वर्ष में लाईसेन्स शुल्क का 15 प्रतिशत पृथक से जमा करना होगा। इस लाईसेन्स की अवधि 25 वर्ष होगी। जिन प्रकरणों में बिजली अथवा टेलीफोन के तार मात्र उपर से गुजरेंगे तथा जल संसाधन विभाग की भूमि को नहीं छुएंगे, उन प्रकरणों को इससे छूट रहेगी।
 - 3.1 गैस पाइप लाईन/पेट्रोलियम पाइप लाईन/टेलीफोन केबल/विद्युत केबल/यूटिलिटी सर्विस लाईन/वृहद् पेयजल पाइप लाईन/औद्योगिक संस्थानों हेतु जल आपूर्ति की पाइप लाईन बिछाने हेतु उपलब्ध स्थान बताते समय भविष्य में नहर के विस्तारीकरण अथवा रिमाडलिंग को भी ध्यान में रखा जावेगा। तथापि भविष्य में आवश्यकता पड़ने पर बिछाई गई पाइप लाईन को आवेदित एजेन्सी द्वारा निःशुल्क विस्थापित करना होगा।
 - 3.2 लाईसेन्स शुल्क जमा करने के पश्चात भी उपयोग में लायी गई जमीन पर आवेदित एजेन्सी कोई अधिकार या दावा नहीं कर सकेगा।
 - 3.3 अन्य एजेन्सी को भी "राइट आफ वे" के अंतर्गत, यूटिलिटी डालने के लिये अथवा डाली गई यूटिलिटी के नीचे या ऊपर यूटिलिटी बिछाने की अनुमति विभाग द्वारा दी जावेगी। जिसके लिये तकनीकी उपयोगिता का निर्धारण विभाग द्वारा किया जावेगा। प्रथम एजेन्सी द्वारा बिछायी गई यूटिलिटी को किसी दूसरी एजेन्सी द्वारा रूकावट/क्षतिग्रस्त करने की स्थिति में विभाग जिम्मेदार नहीं रहेगा।
 - 3.4 "राइट आफ वे" का उपयोग, जिस प्रयोजन हेतु अनुमति दी गई है, उसी कार्य के लिए मान्य होगा। इसके अतिरिक्त कोई भी कार्य जैसे प्रचार प्रसार के टावर, स्मारक आदि, लाईसेन्सी द्वारा नहीं कराया जा सकेगा।

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AKS
16/9

4. यदि किसी भाग में भूमि का औसत दर्शाया गया दर, वास्तविक दर से भिन्न हो तो भी, दर्शाया गया औसत दर अनुसार ही लाईसेन्स शुल्क की गणना की जावेगी, जिसके लिए आवेदक कोई विवाद नहीं कर सकेगा। आवेदित एजेन्सी द्वारा कार्य हेतु आवश्यक भूमि का विवरण एवं माप प्रस्तुत करना होगा।
5. कार्यपालन अभियंता द्वारा संस्थान के आवेदन के आधार पर संयुक्त स्थल निरीक्षण कराया जायेगा एवं नहर में होने वाली वास्तविक क्षति के सुधार हेतु क्षतिपूर्ति राशि के लिये, 10 प्रतिशत सुपरविजन चार्ज सहित प्राक्कलन तैयार कराया जायेगा, तथा "सुरक्षा राशि" जोड़कर डिमाण्ड नोट जारी किया जायेगा।
- 5.1 नहर को काट कर किये जाने वाले कार्य में आवेदित एजेन्सी द्वारा "क्षतिपूर्ति राशि" संबंधित कार्यपालन अभियंता को फिक्स डिपॉजिट के रूप में जमा करना होगा। आवेदित एजेन्सी द्वारा तत्कालिक रूप से खोदी गई ट्रेंच की रिफिलिंग कर उसे समतल किया जायेगा। बाद में विभाग द्वारा उचित मापदण्ड अनुसार क्षतिपूर्ति राशि से मरम्मत इत्यादि कार्य संपादित कराया जा सकेगा। क्षतिपूर्ति राशि वापसी योग्य नहीं होगी।
- 5.2 पूर्ण कार्य दौरान, नहर एवं उस पर निर्मित स्ट्रक्चर की सुरक्षा तथा अनुबंध की शर्तों के पालन को ध्यान में रखते हुए आवेदित एजेन्सी द्वारा रु. 50/- प्रति मीटर की दर से "सुरक्षा राशि" जमा करनी होगी। यह राशि संबंधित कार्यपालन अभियंता के पास फिक्स डिपॉजिट के रूप में जमा करनी होगी। कार्य अनुबंध में निहित शर्तों के अनुसार कार्य पूर्ण होने की तिथि से छः माह बाद वापसी योग्य होगी। अनुबंध के शर्तों का पालन न करने पर यह राशि राजसात की जा सकेगी।
- 5.3 भविष्य में आवेदित एजेन्सी द्वारा कराये गये कार्य में मरम्मत कार्य या अन्य कार्य हेतु कार्यस्थल पर पुनः खुदाई की जाती है, तो उसे इस बाबत पुनः क्षतिपूर्ति एवं सुरक्षा राशि का भुगतान कर अनुमति प्राप्त करनी होगी।
6. आवेदित एजेन्सी द्वारा उक्त राशियों का अग्रिम भुगतान किया जावेगा। तत्पश्चात विभाग के साथ अनुबंध निष्पादित किया जायेगा। अनुबंध कार्य करने वाली एजेन्सी के वैधानिक प्रतिनिधि के साथ निष्पादित किया जायेगा, न कि उनके द्वारा स्थानीय स्तर पर कार्य सौंपे गये किसी अन्य एजेन्सी के साथ।
7. कार्य पूर्ण होने पर आवेदित एजेन्सी कार्य पूर्णता की लिखित सूचना कार्यपालन अभियंता को देगी एवं कार्यपालन अभियंता को स्थल का अंतिम निरीक्षण कराया जायेगा।
8. आवेदित एजेन्सी को अनुमति हेतु आवेदन प्रस्तुत करते समय कार्य हेतु आवश्यक समयावधि का भी उल्लेख करना होगा।

(गणेश शंकर मिश्रा)
सचिव 16-9-14
जल संसाधन विभाग

रु. 50/- का स्टाम्प पेपर

(गैस पाइप लाईन/पैट्रोलियम पाइप लाईन/टेलीफोन केबल/विद्युत केबल/यूटिलिटी सर्विस लाईन/वृहद पेयजल पाइप लाईन/औद्योगिक संस्थानों हेतु जल आपूर्ति की पाइप लाईन बिछाने जाने हेतु अनुबंध)

पक्ष क्रमांक - 1 कार्यपालन अभियंता, जल संसाधन विभाग

पक्ष क्रमांक - 2 संबंधित संस्थान (आवेदित एजेन्सी)

पक्ष क्र. 2 ने जल संसाधन विभाग की नहर के किनारे/नहर को क्रॉस करने हेतु गैस पाइप लाईन/पैट्रोलियम पाइप लाईन/टेलीफोन केबल/विद्युत केबल/यूटिलिटी सर्विस लाईन/वृहद पेयजल पाइप लाईन/औद्योगिक संस्थानों हेतु जल आपूर्ति की पाइप लाईन बिछाने की अनुमति चाही गई है। पक्ष क्र. 2 द्वारा विभागीय गार्ड लाईन का अवलोकन करते हुये नियत लाईसेन्स फीस, क्षतिपूर्ति राशि, सुरक्षा राशि जमा करा दी गई है।

पक्ष क्र. 2 को अनुबंध की निम्नांकित शर्तों के आधार पर गैस पाइप लाईन/पैट्रोलियम पाइप लाईन/टेलीफोन केबल/विद्युत केबल/यूटिलिटी सर्विस लाईन/वृहद पेयजल पाइप लाईन/औद्योगिक संस्थानों हेतु जल आपूर्ति की पाइप लाईन बिछाने की अनुमति प्रदान की जाती है।

1. पक्ष क्र. 2 द्वारा अनुमति प्राप्त करने के आवेदन के साथ संलग्न किये गये नक्शे एवं ले आऊट प्लान के अनुसार ही कार्य किया जावेगा।
2. पक्ष क्र. 2 द्वारा कार्य आरंभ करने से कम से कम एक सप्ताह पूर्व पक्ष क्र. 1 को लिखित सूचना देनी होगी, जिससे कार्य की आवश्यक देख-रेख की समुचित व्यवस्था विभाग द्वारा की जा सके।
3. पक्ष क्र. 2 द्वारा सुरक्षा के सम्पूर्ण प्रबंध किये जावेंगे। आवश्यक बेरीकेट्स, सूचना फलक, रिफ्लेक्टिव बोर्ड एवं लाल झण्डे आवश्यकतानुसार उचित संख्या में लगाये जावेंगे। उनके द्वारा यदि रात्रि में कार्य किया जाता है तो उसके द्वारा पक्ष क्र. 1 को पूर्व सूचना दी जावेगी। साथ ही उचित प्रकाश व्यवस्था रिफ्लेक्टिव मार्कर्स एवं सुरक्षा संबंधी विशेष प्रबंध करने होंगे। सुरक्षा के अभाव में किसी भी दुर्घटना की सम्पूर्ण जिम्मेदारी पक्ष क्र. 2 द्वारा की जावेगी।

पक्ष क्रमांक - 1

पक्ष क्रमांक - 2

4. पक्ष क्र. 2 द्वारा खुदाई प्रारंभ करने के लआऊट को चून की लाईन द्वारा स्थल पर अंकित किया जावेगा। इसे पक्ष क्र. 1 द्वारा नियुक्त मैदानी अमले द्वारा अनुमोदित करने के उपरांत ही खुदाई कार्य प्रारंभ किया जावेगा।
5. नहर के किनारे डाली जाने वाली पाईप लाईन मार्ग के "राईट आफ वे" के अंतिम छोर पर अथवा पक्ष क्र. 1 के आदेशानुसार डाली जावेगी।
6. गैस/पेट्रोलियम पदार्थ अत्यंत ज्वलनशील एवं विस्फोटक होते हैं अतः पक्ष क्र. 2 द्वारा गैस पाईप लाईन एवं पेट्रोलियम पदार्थ आपूर्ति हेतु डाली जाने वाली पाईप लाईन के लिये खोदी जाने वाली ट्रेन्च इस प्रकार खोदी जावेगी कि पाईप लाईन डालने के पश्चात् उसकी ऊपरी सतह जमीन से कम से कम 2 मीटर नीचे हो। अन्य प्रकरणों यथा टेलीफोन केबल/विद्युत केबल/यूटिलिटी सर्विस लाईन/वृहद पेयजल पाईप लाईन/औद्योगिक संस्थानों हेतु जल आपूर्ति की पाईप लाईन में यह गहराई कम से कम 1 मीटर होगी। तथापि पक्ष क्र. 2 द्वारा यह सुनिश्चित कर लिया जावेगा कि यह गहराई उनके द्वारा डाली जाने वाली गैस पाईप लाईन/पेट्रोलियम पाईप लाईन/टेलीफोन केबल/विद्युत केबल/यूटिलिटी सर्विस लाईन/वृहद पेयजल पाईप लाईन/औद्योगिक संस्थानों हेतु जल आपूर्ति की पाईप लाईन की मजबूती एवं उस पर पड़ने वाले दबाव के सापेक्ष पर्याप्त है तथा उनकी मजबूती का सम्पूर्ण दायित्व पक्ष क्र. 2 का होगा। किसी भी आकस्मिक दुर्घटना की दशा में आवेदित एजेन्सी द्वारा तत्काल आवश्यक सुरक्षा उपाय अपनाते हुए इसे मरम्मत किया जावेगा।
7. गैस पाईप लाईन/पेट्रोलियम पाईप लाईन/टेलीफोन केबल/विद्युत केबल/ यूटिलिटी सर्विस लाईन/वृहद पेयजल पाईप लाईन/औद्योगिक संस्थानों हेतु जल आपूर्ति की पाईप लाईन को नहर क्रॉस कराने हेतु नहर के अधिकतम जल स्तर के 0.50 मीटर के ऊपर से ही की जा सकेगी।
8. नहर क्रॉस करने हेतु सर्विस बैंक काटा जाना अतिआवश्यक होने पर पक्ष क्र. 2 द्वारा ट्रेंच रिफिलिंग का कार्य मुरुम से किया जाकर अच्छी तरह से काम्पेक्ट किया जायेगा

जावेगा। खराब रात मरम्मत का दिनांक निर्धारित न होकर दिनांक में अधिक सुझाव नहीं दिया जावेगा। पक्ष क्र. 2 द्वारा ट्रेंच की त्रिकालीन एवं सामयिक के अनुसार क्रान्तवर्धन करने के उपरान्त खुदाई से निकली हुई सामग्री, अन्य अनुपयोगी सामग्री को स्थल पर हटाकर स्थल पूर्ववत् करना होगा।

9. पक्ष क्र. 2 द्वारा अपना कार्य संपादित करते समय उसे इस बात का विशेष ध्यान रखना होगा कि पूर्व में अन्य विभाग/एजेन्सी द्वारा बिछाई गई पाईप लाईन/ड्रेनेज लाईन/केबल लाईन को कोई नुकसान न पहुंचे।
10. पक्ष क्र. 2 को यह ध्यान में रखना होगा कि वे मुख्य नहरों जिनमें आवागमन हो उनमें नागरिकों को किसी भी प्रकार की कोई असुविधा न हो। आवश्यकतानुसार कार्य रात्रि में किया जावेगा और कार्य शुरू करने के पूर्व पक्ष क्र. 1 को सूचित करना जरूरी होगा।
11. पक्ष क्र. 2 द्वारा मार्ग में बने स्थाई एवं अस्थायी स्ट्रक्चर, पुल-पुलियों आदि को किसी प्रकार का नुकसान न पहुंचे, इसका विशेष ध्यान रखना होगा तथा आवश्यक ड्राईंग एवं डिजाइन का अनुमोदन के पश्चात ही कार्य कराया जावेगा।
12. पक्ष क्र. 1 द्वारा गैस पाईप लाईन/पेट्रोलियम पाईप लाईन/टेलीफोन केबल/विद्युत केबल/यूटिलिटी सर्विस लाईन/वृहद पेयजल पाईप लाईन/ औद्योगिक संस्थानों हेतु जल आपूर्ति की पाईप लाईन बिछाने हेतु उपलब्ध जगह बताते समय भविष्य के नहर के विस्तारीकरण/रिमांडलिंग को ध्यान में रखा जावेगा, तथापि भविष्य में आवश्यक होने पर पक्ष क्र. 2 द्वारा इसे निःशुल्क विस्थापित करना होगा।
13. यदि पक्ष क्र. 2 द्वारा भविष्य में मरम्मत कार्य या अन्य कार्य हेतु कराये गये कार्य स्थल पर पुनः खुदाई की जाती है तो उसे इस बख्त पुनः निर्धारित राशि भुगतान करके अनुमति प्राप्त करनी होगी।
14. पक्ष क्र. 2 को अपने आवेदन के समय उल्लेखित समय-अवधि में कार्य पूर्ण करना होगा। पक्ष क्र. 1 द्वारा दी गई अनुमति, उक्त समय-अवधि के लिये वैध होगी। इसके पश्चात यह स्वयमेव निरस्त मानी जावेगी। पक्ष क्र. 2 द्वारा अनुमति की समय-अवधि

वहाने हल पुनः आवदन करना होगा। जिस पर शिफ्ट राशि निर्णय पक्ष क्र. 2 के लिए
बन्धनकारी होगा।

15. कार्य संपादित होने पर संबंधित पक्षों द्वारा कार्य पूर्ण होने की जानकारी अनिवार्य रूप से विभाग को देनी होगी जिससे विभाग द्वारा सम्पूर्ण नहर का निरीक्षण कर लिया जावे एवं आवश्यक होने पर वांछित सुधार कार्य कराया जा सके।
16. एक बार कार्य समाप्त होने के उपरांत इस भाग में कोई भी अन्य कार्य किये जाने हेतु पुनः अनुमति प्राप्त किया जाना आवश्यक होगा।
17. कार्य के दौरान शर्तों का उल्लंघन पाये जाने पर पक्ष क्र. 1 द्वारा सुरक्षा राशि एवं क्षतिपूर्ति राशि राजसात करते हुए कार्य करने हेतु प्रदत्त अनुमति निरस्त की जा सकती है।
18. अनुबंध के सुरक्षात्मक पहलू कार्य पूर्ण होने के उपरांत भविष्य के लिए भी पक्ष क्र. 2 के लिये बंधनकारी होंगे।
19. स्टाम्प पेपर की कीमत सहित अनुबंध में होने वाले समस्त खर्च पक्ष क्र. 2 द्वारा वहन किया जावेगा।
20. पक्ष क्र. 1 एवं 2 के बीच किसी भी विवाद की स्थिति में जल संसाधन विभाग के संबंधित मुख्य अभियंता का निर्णय दोनों पक्षों के लिए मान्य एवं बंधनकारी होगा।

पक्ष क्रमांक - 1

पक्ष क्रमांक - 2

1876



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
24 MAR 2025
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

CHHATTISGARH ENVIRONMENT CONSERVATION BOARD

Paryavas Bhawan, North Block, Sector - 19,
Nava Raipur Atal Nagar, District - Raipur (C.G.)
e-mail - hocecb@gmail.com

No. *11863* /HO/TS/CECB/ 2025
To,

Nava Raipur Atal Nagar, Raipur Dated *17/3*/2025

Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi- 110032

Sub: - Directions under Section 18 (1) (b) of The Water (Prevention and Control of Pollution) Act, 1974 regarding compliance of orders dated 30.04.2024 and 10.01.2025 in O.A. No. 581 of 2022 titled as Vikas Kumar v/s State of Haryana & Ors.

Ref: - CPCB/CM-13011/92/2023-LAW-HO-CPCB-9179, Dated 07/02/2025.

--:: OO ::--

With reference to your letter on the above subject, It is to inform you that Chhattisgarh Environment Conservation Board has not granted any permission for construction of temporary bridges on river streams/channels to carry out mining and allied activities.

Qez
Member Secretary
Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar, Raipur (C.G.)

1877

प्रदूषण नियंत्रण समिति
Pollution Control Committee

संघ प्रदेश प्रशासन दादरा एवं नगर हवेली एवं दमन एवं दीव
U. T. Administration of Dadra and Nagar Haveli and Daman and Diu
प्रथम तल, उद्योग भवन, भेंसलोर, नानी दमन, दमन - ३९६२१०
1st Floor, Udyog Bhavan, Bhenslore, Nani Daman, Daman – 396 210.
Ph.: 0260 - 2262524 / 2260975, e-mail: pcc-dnhdd@ddd.gov.in



No. PCC/DDD/CPCB – NGT/2024 – 25/105

Date: 03/072024

To,
The Member Secretary,
Central Pollution Control Board,
Parivesh Bhavan, East Arjun Nagar,
Delhi – 110 032.

Subject: In reference to Hon'ble NGT OA No. 581/2022 (IA No 728/2023 and IA No. 595/2023) order dated – 30.04.2024.

Ref. : Your Letter No. CPCB/IPC-II/CM-13011/92/2023/743, dated 14th May, 2024

With reference to the above-mentioned subject, requested information in reference to Hon'ble NGT OA No. 581/2022 order dated 30.04.2024 in prescribed format given by CPCB enclosed herewith.

Further, inform you that, as per the General Development Rules (GDR) – 2023, there is no specific rule/guidelines or policy framework mentioned in the GDR 2023 regarding the construction of a temporary bridge across river channels for carrying out mining and allied activities, and mining & ore beneficiation is banned in U.T. of Dadra & Nagar Haveli and Daman & Diu, for your kind perusal and information.


(Saurabh Mishra)
Member Secretary
Pollution Control Committee,
DNH & DD

Encl: As above

Copy to,

1. The Regional Director, Zonal Office (West), Central Pollution Control Board, "Parivesh Bhawan" Opp. VMC Ward Office No. 10, Subhanpura, Vadodara – 390023 for kind information.
2. The Chairman, Pollution Control Committee, DNH & DD for kind information.
3. Shri Nazimuddin, Scientist – F & Head – IPC-II Division, CPCB, New Delhi – 110 032.

Permissibility of temporary bridge across river channels for carrying out mining and allied activities in U.T. of Dadra & Nagar Haveli and Daman & Diu

S. No.	Information	SPCB	Mining Dept.	Irrigation Dept.
1	Statutory/policy framework regarding construction of temporary bridge across river channels	No	No	No
2	Any guidelines permitting construction of temporary bridge across river channels	No	No	No
3	Any alternative practice adopted regarding construction of temporary bridge across river channels	No	No	No



प्रदूषण नियंत्रण समिति
Pollution Control Committee

संघ प्रदेश प्रशासन दादरा एवं नगर हवेली एवं दमन एवं दीव
U. T. Administration of Dadra and Nagar Haveli and Daman and Diu
प्रथम तल, उद्योग भवन, भेंसलोर, नानी दमन, दमन - ३९६२१०
1st Floor, Udyog Bhavan, Bhenslore, Nani Daman, Daman – 396 210.
Ph.: 0260 - 2262524 / 2260975, e-mail: pcc-dnhdd@ddd.gov.in



No. PCC/DDD/CPCB – NGT/2024 – 25/ 26

Date: २१ /02/2025

To,
The Member Secretary,
Central Pollution Control Board,
Parivesh Bhavan, East Arjun Nagar,
Delhi – 110 032.

Subject: In reference to Hon'ble NGT OA No. 581/2022 (IA No 728/2023 and IA No. 595/2023) order dated – 30.04.2024.

Ref. : Your Letter No. CM-13011/92/2023-LAW-HO-CPCB/9207, dated 07th February, 2025

With reference to the above-mentioned subject, requested information in reference to Hon'ble NGT OA No. 581/2022 order dated 30.04.2024 in prescribed format given by CPCB enclosed herewith.

Further, inform you that, in U.T. of Dadra & Nagar Haveli and Daman & Diu, there is only one Damanganga River having rocky shore, not a sandy shore, for your kind information.

(Saurabh Mishra)
Member Secretary
Pollution Control Committee,
DNH & DD.

Encl: As above

Copy to,

1. The Regional Director, Zonal Office (West), Central Pollution Control Board, "Parivesh Bhawan" Opp. VMC Ward Office No. 10, Subhanpura, Vadodara – 390023 for kind information.
2. The Chairman, Pollution Control Committee, DNH & DD for kind information.
3. Shri Arvind Kumar, Scientist – B, IPC - II Division, CPCB, New Delhi – 110 032.

Annexure – I

Permissibility of temporary bridge across river channels for carrying out mining and allied activities in U.T. of Dadra & Nagar Haveli and Daman & Diu

S. No.	Information	SPCB	Mining Dept.	Irrigation Dept.
1	Statutory/policy framework regarding construction of temporary bridge across river channels	No	No	No
2	Any guidelines permitting construction of temporary bridge across river channels	No	No	No
3	Any alternative practice adopted regarding construction of temporary bridge across river channels	No	No	No

1881
GOA STATE POLLUTION CONTROL BOARD
गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos. : 0832-2407700,
2407701, 2407703



Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in

No. 2025/GSPCB/Letter/30623/ Tech/31334 E-mail/Speed Post

Date: 27/03/2025

To,
To,
Bharat Kumar Sharma,
Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi - 110032



Sub: Direction under Section 18(1) of the Water (Prevention and Control of Pollution) Act, 1974 regarding compliance of order dated 30/04/2024 and 10/01/2025 I OA No. 581/2022 titled Vikas Kumar V/s. State of Haryana & Ors.
Ref: Your Letter no CM-13011/92/2023-LAW-HO-CPCB dated 07/02/2025

Sir,

With reference to subject cited above in your letter dated 07/02/2025, this is to inform you that No permission has been issued/granted by the State of Goa, for the construction of temporary bridges across rivers to carry out mining/allied activities and the said information is already intimated to CPCB by vide letter dated 04/09/2024. Copy of letter dated 04/09/2024 is enclosed hereto)

This is for your information.

Yours Faithfully,

(Dr. Shamila Monteiro)
Member Secretary

For Goa State Pollution Control Board

Copy to,

1. The Regional Directorate(South), Central Pollution Control Board, "Nisarga Bhawan", A- Block, 1st & 2nd Floor, Thimmaiah Road, 7th D-Main, Shivanagar, Bengaluru. 500079... for information.
2. Office file
3. Guard file.

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GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos : 0832- 2407700,
2407701, 2407703



Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in

No. 2025/GSPCB/Letter/6390 / Tech 13892 E-mail/Speed Post

Date: 04/09/2024

To,
To,
Nazimuddin,
Scientist "F" & Head – IPC –II Division,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi – 110032

Sub: Hon'ble NGT OA No.581/2022(IA No. 728/2023 and IA No.595/2023) Order
dated 30/04/2024

Ref: Your Letter no CPCB/IPC/-II/CM-13011/92/2023 dated 14/05/2024

Sir,

With reference to subject cited above in your letter dated 14/05/2024, Board has issued letter dated 24/07/2024 to Directorate of Mines and Geology, Public Work Department, Water Resource Department, The Caption of Ports and Goa Infrastructure Development Corporation Ltd, and subsequently reply received from said departments on the said matter.(Copy of reply enclosed)

In view of the same, this is to inform you that No permission has been issued/granted by the State of Goa, for the construction of temporary bridges across rivers to carry out mining/allied activities.

This is for your information.

Yours Faithfully,

(Dr. Shamila Monteiro)
Member Secretary

For Goa State Pollution Control Board

Copy to,

1. Office file 2. Guard file.

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Alalun
N. Khedekar
30/07/24



Government of Goa
Directorate of Mines & Geology
Institute Menezes Braganza bldg., Panaji-Goa.
Website: dmg.goa.gov.in e-mail: dir-mine.goa@nic.in
Phone Nos. 0832 – 2426431/2425287/2422765

File No. 04/71/2024/Minor/Mines/ 1250

Dated: 25/07/2024

To,
The Director,
Department of Environment & Climate Change,
4th Floor, Dempo Towers,
Patto, Panaji - Goa.

Subject: NGT OA No. 581 OF 2022 (IA No. 728 OF 2023 & 595 OF 2023) order dated 30/04/2024.

Ref: Your letter No.2-13-2018/ENVT/MISC/Vol.VII/493 dated 08/07/2024.

Sir,

With reference to above mentioned subject and your referred letter received at the inward counter of this office on 09/07/2024, the information sought regarding permissibility of temporary bridge across river channels for carrying out mining and allied activities may be treated as "NIL" since no such request have been received in this Office.

Yours faithfully,

(Gaurish Khedekar)
Deputy Director- III

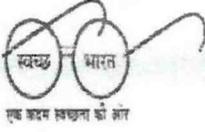
✓ Copy to:

The Member Secretary,
Goa State Pollution Control Board,
N m 8r. Pilerne Industrial Estate, Opp. Saligao Seminary,
Saligao Bardez-Goa-403511

1884

Alhena
Neelbhadra

23/8/24



GOVERNMENT OF GOA
Office of the Executive Engineer
Works Division III (WS), P.W.D.
St. Inez, Panaji – Goa



No.PWD/DIV-III(WS)/ASWII/F.231/2024-25/252

Dated: 12/08/2024

To,
The Member Secretary,
Goa State Pollution Control Board,
Nr. Pilerne Industrial Estate,
Opp. Saligao Seminary,
Saligao, Bardez – Goa.

Sub: - Hon'ble NGT OA No.581/2022(IA No.728/2023 and IA No.596/2023) Order dated 30/04/2024.

Ref.: - 1) Letter No.CPCB/IPC/-II/CM-13011/92/2023 dated 14/05/2024.
2) Letter No.2025/GSPCB/Letter/6390/Tech/9706 dated 24/07/2024.

Madam,

With reference to subject cited above, this is to inform that said work does not pertain to this office.

Yours faithfully,


Executive Engineer – III

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Government of Goa
Water Resources Department
CENTRAL PLANNING ORGANIZATION

Sinchai Bhawan, Near Police Station, Alto-Porvorim, Bardez, Goa – 403 521
Tel: (0832) 2417044, Fax: (0832) 2413046.

No.4/20/SE-CPO-WRD/2024-25/174

Date: -27/08/2024

To,

The Member Secretary
Goa State Pollution Control Board
Nr. Pilerne Industrial Estate
Opp. Saligao Seminary,
Saligao Bardez-Goa

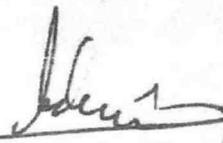
Sub:- Hon'ble NGT OA No.581/2022 order dtd. 30.04.2024-
Temporary bridges across rivers to carry out mining/allied
activities in the state of Goa reg...

Ref: Your letter no.2025/GSPCB/letter/6390/Tech9706 dt.24.07.2024

Madam,

With reference to above cited subject it is to inform that, the
information/details sought may be treated as 'NIL' as far as Water Resources
Department is concerned.

Yours faithfully


(P.B. Badami)
Chief Engineer - WR



1886

Captain of Ports Department

Government of Goa

Dayanand Bandothkar Road,
Panaji - Goa - 403001, India.

Phone Nos.: +91(0832) 2225070/2426109; Fax: +91(0832) 2421483

Website: www.ports.goa.gov.in E-mail: cpt-port.goa@nic.in

Alema
Neabhadessi
8/8/24

No. CP/HSO/21-C/1963

Dated: 05/08/2024.

To,

The Member Secretary,
Goa State Pollution Control Board,
Saligao, Goa.

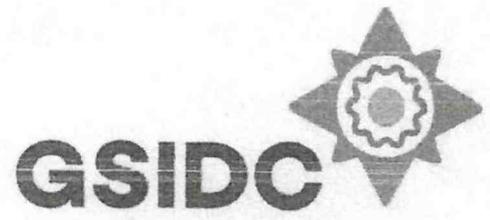
Subject: Hon'ble NGT OA No. 581/2022 (IA No. 728/2023 IA No. 595/2023 Order dated 30/04/2024, regarding.

Madam,

With reference to your letter bearing No. 2025/GSPCB/Letter/6390/Tech/9706 dated 24/07/2024, it is to inform that no permission has been issued by this Department for any temporary bridges across rivers to carry out mining/allied activities.

Yours faithfully,

(Shri. Octavio A. Rodrigues)
Captain of Ports



Cornerstone of God's Future
2nd August 2024

Ref.No.GSIDC/ Misc./19/ 2081

To

The Member Secretary,
Goa State Pollution Control Board,
Near Pilerne Industrial Estate,
Opp. Saligao Seminary,
Saligao, Bardez-Goa 403511

Alma

Recd - d 23/8/24

Sub: Hon'ble NGT OA No.581/2022(IA No.728/2023 and IA No.595/2023) Order dated 30/04/2024.

Ref: 1. Letter No.Letter No.CPCB/IPC/-II/CM-13011/92/2023 dated 14/05/2024

2. Letter No.2025/GSPCB/Letter/6390/Tech/9706 dated 24/07/2024

Madam,

This is to inform that GSIDC is a Corporation implementing the infrastructure works assigned to it by the State Government from time to time.

As regards to the last paras of the letter cited at (1) and (2), it is to inform that GSIDC has not constructed any temporary bridges across rivers to carry out mining and allied activities in the State of Goa.

Thanking you,

Yours faithfully

(Harish Adconkar)
Managing Director

12.8.



1888
GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar-382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

No. GPCB/LGL-NGT-GEN/367/ 857050

Date: 24 MAR 2025

To,

Mr. Nazimuddin,
Scientist- 'F' & Head -IPC-II Division,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032.

Sub: In reference to Hon'ble NGT OA No. 581/2022 (IA No 728/2023 and IA No. 595/2023) order dt. 30.04.2024.

Ref: 1) CPCB Letter No. CPCB/IPC-II/CM-13011/92/2023/718, Dated. 14.05.2024
2) CPCB Letter No. CM-13011/92/2023-LAW-HO-CPCB, Dated. 07.02.2025
3) CPCB Letter No. RDW/LAB.-200/2025-26, Dated. 18.02.2025

Sir,

In connection with above mentioned subject and reference, please find attached herewith details of in reference to Hon'ble NGT OA No. 581/2022 (IA No 728/2023 and IA No. 595/2023) order dt. 30.04.2024. - reg. of Gujarat state for your kind information and further perusal please.

This issues with the approval of component authority.

Thanking you,

For & on behalf of
Gujarat Pollution Control Board

R.V. Patel
24/3/25
(R.V.Patel)

Senior Environmental Engineer

Encl: As above

Copy to:-

Shri Prasoon Gargava – Regional Director CPCB, Parivesh bhawan, Atmajyoti Ashram Road, opp VMC ward, office No.10, Subhanpura, Vadodara.

o/c
[Signature]
Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

Annexure-A

Subject: Permissibility of temporary bridge across river channels for carrying out mining and allied activities.

Sr. No.	Information	SPCB	Mining Dept.	Irrigation Dept.
1	Statutory/policy framework regarding constriction of temporary bridge across river channels	No	The geology and mining department does not deal with the routes of transportation of minerals. It is to be dealt by concession holder.	This matter does not pertain to water resources department.
2	Any guidelines permitting constriction of temporary bridge across river channels	No	No such practice/policy is granted till date	As above
3	Any alternative practice adopted regarding constriction of temporary bridge across river channels	No	As above	As above

In reference to Hon'ble NGT OA No. 581/2022 (IA No 728/2023 and IA No. 595/2023) order dt. 30.04.2024.

1371C

Dipti P Shah (GoG-GPCB Dept.)

Tue 3/25/2025 3:52 PM

To:nazim.cpcb@nic.in <nazim.cpcb@nic.in>; westzonecpcb@yahoo.com <westzonecpcb@yahoo.com>;
Cc:Mayuri J Kapadiya. (GoG-GPCB Dept.) <nuh-gpcb-p1br@gujarat.gov.in>;

1 attachments (142 KB)

Letter to CPCB reply 24.03.2025 Legal bridge across river channels.pdf;

To,
Mr. Nazimuddin,
Scientist- 'F' & Head -IPC-II Division,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032.

Sub: In reference to Hon'ble NGT OA No. 581/2022 (IA No 728/2023 and IA No. 595/2023) order dt. 30.04.2024.

Ref: 1) CPCB Letter No. CPCB/IPC-II/CM-13011/92/2023/718, Dated. 14.05.2024
2) CPCB Letter No. CM-13011/92/2023-LAW-HO-CPCB, Dated. 07.02.2025
3) CPCB Letter No. RDW/LAB.-200/2025-26, Dated. 18.02.2025

Sir,

In connection with above mentioned subject and reference, please find attached herewith details of **in reference to Hon'ble NGT OA No. 581/2022 (IA No 728/2023 and IA No. 595/2023) order dt. 30.04.2024.** - reg. of Gujarat state for your kind information and further perusal please.

This issues with the approval of component authority.

Thanking you,

**For & on behalf of
Gujarat Pollution Control Board**

**(R.V.Patel)
Senior Environmental Engineer**

Encl: As above

Copy to:-

Shri Prasoon Gargava – Regional Director CPCB, Parivesh bhawan, Atmajyoti Ashram Road, opp VMC ward, office No.10, Subhanpura, Vadodara.

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**H.P. STATE POLLUTION CONTROL BOARD
"HIM PARIVESH", PHASE III,
NEW SHIMLA-171009.**

No. PCB/Consent/ 260906/Misc. CPCB /2024- 2126

Dated: 16/05/25

To

Sh. Bharat Kumar Sharma,
Member Secretary,
The Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
New Delhi-110032.

Subject: - Directions under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 regarding compliance of orders dated 30.04.2024 and 10.01.2025 in O. A. No.- 581 of 2022 titled as Vikas Kumar V/s State of Haryana & Ors.

Sir,

This is with reference to letter No.- F. No. CM-13011/92/2023-LAW-HO-9183 CPCB dated 07.02.2025 on the subject cited above.

In this context, it is submitted as per the information provided by HP Public Works Department (HPPWD) to HPSPCB, no formal request comes from mining department to HPPWD to construct temporary bridges. However, HPPWD construct bailey bridges wherever it is necessary to construct the same in emergent and short period.

Signed by
Anil Joshi, IFS
Member Secretary
Date: 16.05.2025 15:38:36
HPSPCB, Shimla



ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ Karnataka State Pollution Control Board

“ಪರಿಸರ ಭವನ”, 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
 “Parisara Bhavan”, 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

//BY RPAD//

NO. KSPCB/SEO/26/MIN/2024-25/ 694

DATE: 19 FEB 2025

To,
 The Member Secretary,
 Central Pollution Control Board,
 Ministry of Environment, Forest & Climate Change,
 Government of India,
 Parivesh Bhawan, East Arjun Nagar,
 New Delhi – 110032.



Sir,

Sub: Directions under Section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 regarding compliance of orders dated: 30.04.2024 and 10.01.2025 in O.A. No.581 of 2022 titled as Vikas Kumar V/s State of Haryana & Ors. – reg.

Ref:

1. CPCB letter to KSPCB vide No.CPCB/IPC-II/CM-13011/92/2023, dated:14.05.2024.
2. Member Secretary, CPCB, Delhi letter to KSPCB vide No.CM-13011/92/2023-LAW-HO-CPCB, dated:07.02.2025.

With reference to the above subject, the Hon'ble National Green Tribunal (Principal Bench) vide order dated:30.04.2024 in O.A. No. 581 of 2022 directed CPCB to obtain and compile information from all States and UTs regarding framing of statutory/policy framework and issuance of any guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities and also any alternative practice adopted in all the States/UTs;

In continuation, the matter was heard on 10.01.2025 before the Hon'ble NGT (PB) and based on responses from SPCBs/PCCs, the Hon'ble NGT (PB) further directed as reproduced below:

"82. CPCB is directed to obtain the requisite information from all the SPCBs and UTPCCs, compile and furnish the same to MoEF & CC and MoJS and also file its report with due analysis of the information so received and compiled by it before this Tribunal at least three days before the date of hearing fixed.

In this context, the Central Pollution Control Board has issued directions to the SPCBs/PCCs cited at above reference and directed to provide information/updated information in the prescribed format regarding permissibility of construction of temporary bridges across river streams/channels for carrying out mining and allied activities.

In this regard and in compliance with the directions to the SPCBs outlined by Hon'ble NGT, it is to inform you that, the Karnataka State Pollution Control Board (KSPCB) has not framed any Statutory/Policy framework/Guidelines/Alternative practice regarding construction of temporary bridges across river streams/channels for carrying out mining and allied activities.

This is for your kind information.

Yours faithfully,


MEMBER SECRETARY
KSPCB



By Speed Post/E-mail

No. CM-13011/92/2023-LAW-HO-CPCB

07 February 2025

The Member Secretary,
SPCBs/PCCs
(as per list enclosed)

Sub: Directions under Section 18 (1) (b) of The Water (Prevention and Control of Pollution) Act, 1974 regarding compliance of orders dated 30.04.2024 and 10.01.2025 in O.A. No. 581 of 2022 titled as Vikas Kumar v/s State of Haryana & Ors.

WHEREAS, the Hon'ble NGT(PB) vide order dated 30.04.2024 in O.A. No. 581 of 2022 directed CPCB to obtain and compile information from all States and UTs regarding framing of statutory/policy framework and issuance of any guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities and also any alternative practice adopted in all the States/UTs; and

WHEREAS, in compliance of above mentioned Hon'ble NGT order dated 30.04.2024, CPCB issued a letter to Member Secretary of SPCBs/PCCs on 14.05.2024 to provide information regarding (i) The statutory/policy framework regarding construction of temporary bridge across river channels for carrying out mining and allied activities, (ii) Any guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities, and (iii) Any alternative practice adopted by State/UT regarding construction of temporary bridge across river channels for carrying out mining and allied activities, in a format (Annexure).

WHEREAS, CPCB followed up the matter with SPCBs/PCCs vide email dated 06.06.2024 and 19.06.2024 and received reply only from 13 SPCBs/PCCs (Assam, Bihar, Chhattisgarh, Dadra & Nagar Haveli and Daman & Diu, Jammu & Kashmir, Kerala, Lakshadweep, Madhya Pradesh, Meghalaya, Mizoram, Nagaland, Puducherry & West Bengal) till 31.07.2024 and the status report was filed before Hon'ble NGT. CPCB further received replies from 03 SPCBs/PCCs (Andaman & Nicobar, Goa and Odisha).

WHEREAS, the matter was heard on 10.01.2025 before Hon'ble NGT (PB) and based on responses from SPCBs/PCCs, the Hon'ble NGT (PB) further directed as below:

"82. CPCB is directed to obtain the requisite information from all the SPCBs and UTPCCs, compile and furnish the same to MoEF & CC and MoJS and also file its report with due analysis of the information so received and compiled by it before this Tribunal at least three days before the date of hearing fixed.

WJ

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/टोल : 43402020 22205702 वेबसाइट/Website : www.cpcb.nic.in

83. We are also constrained to direct that in case of failure to supply such information to CPCB, the Chairman and Member Secretary of the defaulting SPCB or UTPCC shall appear before this Tribunal Physically on the next date of hearing fixed to explain the reasons for their failure to such information to CPCB."

AND WHEREAS, the Central Board, has delegated signatory powers to the Member Secretary, Central Pollution Control Board in 196th Board meeting dated 29th March, 2022 to issue directions under Section 18 (i) (b) of the Water (Prevention & Control of Pollution) Act, 1974 to SPCBs/PCCs (s); and

NOW, THEREFORE, in exercise of the powers conferred under Section 18 (i) (b) of the Water (Prevention & Control of Pollution) Act, 1974, the (as per list enclosed) SPCB/PCC is hereby directed to provide the information / updated information (in case updated) in the format (Annexure), as requested by CPCB's letter dated 14.05.2024, in respect of your state/UT regarding permissibility of construction of the temporary bridges across river streams/channels for carrying out mining and allied activities.

The aforesaid information / updated information in the format be submitted within 15 days of issuance of these directions.


(Bharat Kumar Sharma)
Member Secretary



Copy to:

1. The Regional Directors
Central Pollution Control Board, : For follow-up with the concerned SPCBs.
(As per the list enclosed)
2. The Divisional Head –IT, CPCB, Delhi : For uploading the directions on the website.


(Bharat Kumar Sharma)
Member Secretary



Address List of Member Secretaries, SPCBs/PCCs	
1. The Member Secretary Andhra Pradesh Pollution Control Board D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet, Vijayawada- 520007 (Andhra Pradesh)	2. The Member Secretary Arunachal Pradesh State Pollution Control Board Paryavaran Bhawan, Yupia Road, PapuNalah, Naharlagun – 791110 (Arunachal Pradesh)
3. The Member Secretary Assam Pollution Control Board Bamunimaidan, Guwahati – 781021 (Assam)	4. The Member Secretary Bihar State Pollution Control Board PariveshBhawan, Plot No.N-B/2, Patliputra Industrial Area Patna-800010 (Bihar)
5. The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, North Block, Sector-19 Atal Nagar, Raipur– 492 002 (Chhattisgarh)	6. The Member Secretary Goa State Pollution Control Board Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao ,Bardez,- 403511(Goa)
7. The Member Secretary Gujarat Pollution Control Board Paryavaran Bhavan, Sector-10A, Gandhinagar– 382010 (Gujarat)	8. The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula- 134109 (Haryana)
9. The Member Secretary Himachal Pradesh State Pollution Control Board Paryavaran Bhavan, Phase III, New Shimla – 171009	10. The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, Transport Nagar, Jammu-180004 Jammu & Kashmir (J&K)
11. The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi – 834004 (Jharkhand)	12. The Member Secretary Karnataka State Pollution Control Board Parisara Bhavan, #49, Church Street, Bengaluru – 560 001 (Karnataka)
13. The Member Secretary Kerala State Pollution Control Board Plamoodu, Pattom P.O Thiruvananthapuram-695004 (Kerala)	14. The Member Secretary Maharashtra Pollution Control Board Kalpataru Point, 3rd& 4th floor, Opp. PVR Cinema, Sion Circle (E), Mumbai- 400022 (Maharashtra)

15	The Member Secretary Manipur Pollution Control Board Lamphelpat, Imphal West D.C. Office Complex – 795004 (Manipur)	16	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla, Thlanmual Peng, Aizwal – 796001 (Mizoram)
17	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpyngngad, Shillong – 793014 (Meghalaya)	18.	The Member Secretary Madhya Pradesh State Pollution Control Board Paryavaran Parisar, E-5 Arera Colony Bhopal – 462016 (Madhya Pradesh)
19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur - 797112 (Nagaland)	20	The Member Secretary Odisha State Pollution Control Board Paribesh Bhawan, A-118, Nilakanta Nagar, Unit –VIII, Bhubaneshwar – 751012 (Odisha)
21	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala – 147001 (Punjab)	22	The Member Secretary Sikkim State Pollution Control Board Forest Secretariat, C Block, Deorali, Gangtok, -737102 (Sikkim)
23.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, Jhalana Doongri Jaipur – 302004. (Rajasthan)	24.	The Member Secretary Telangana State Pollution Control Board Paryavaran Bhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad – 500 018 (Telangana)
25	The Member Secretary Tripura State Pollution Control Board Parivesh Bhawan Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala - 799006 (Tripura)	26	The Member Secretary Tamil Nadu Pollution Control Board No. 76, Mount Salai, Guindy, Chennai – 600032 (Tamil Nadu)
27.	The Member Secretary Uttarakhand Pollution Control Board Gaura Devi Bhawan, 46 B IT Park Sahastradhara, Dehradun-248001 (Uttarakhand)	28.	The Member Secretary Uttar Pradesh Pollution Control Board Building No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow– 226010. (Uttar Pradesh)

29.	The Member Secretary West Bengal Pollution Control Board Paribesh Bhavan Canteen, 10A, Sector III, Bidhan nagar, Kolkata- 700106 (West Bengal)	30.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee Department of Science & Technology Dollyganj Van Sadan, Haddo P.O., Port Blair-744102 (Andaman & Nicobar)
31.	The Member Secretary Chandigarh Pollution Control Committee Paryavaran Bhawan Madhya Marg, Sector - 19 B, Chandigarh – 160019. (Chandigarh)	32.	The Member Secretary Delhi Pollution Control Committee 4 th & 5 th Floor, ISBT Building, Kashmere Gate, Delhi - 110006.
33.	The Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee 1 st Floor, Udhyog Bhavan Bhenslore, Dunetha Nani Daman, Daman – 396210	34.	The Member Secretary Lakshadweep Pollution Control Committee Lakshadweep Administration Department of Science, Technology & Environment Kavarati – 682555. (Lakshadweep)
35.	The Member Secretary Ladakh Pollution Control Committee (The Administration of UT of Ladakh) Union Territory of Ladakh, Leh - 194101	36.	The Member Secretary Puducherry Pollution Control Committee Department of Science, Technology & Environment 3rd Floor, Housing Board Complex, Anna Nagar, Nellithope, Puducherry – 605 005

List of CPCB Regional Directorates

1	The Regional Director, Central Pollution Control Board, 1st & 2nd Floors, Nisarga Bhawan, A-Block, Thimmaiah Main Road, 7th D Cross, Shivanagar, Bengaluru -560 079, Karnataka	2	The Regional Director, Central Pollution Control Board, Parivesh Bhawan, Paryavaran Parisar, E-5, Arera Colony, Bhopal - 462 016, Madhya Pradesh
3	The Regional Director, Central Pollution Control Board, BSNL Telephone Exchange, 2nd Floor, Sector -49 C, Chandigarh - 160 059	4	The Regional Director, Central Pollution Control Board, 2nd Floor, 77-A, South Avenue Road, Ambattur Industrial Estate, Chennai - 600 058, Tamil Nadu
5	The Regional Director, Central Pollution Control Board, South End Conclave, Block 502, 5th & 6th Floor 1582, Rajdanga Main Road, Kolkata - 700 107, West Bengal	6	The Regional Director, Central Pollution Control Board, Survey No. 110, Dhankude Multi-Purpose Hall, Baner Road, Baner, Pune - 411 045, Maharashtra
7	The Regional Director, Central Pollution Control Board, Parivesh Bhawan, Opp. VMC Ward No. 10 Office Subhanpura, Vadodara - 390 023, Gujarat	8	The Regional Director, Central Pollution Control Board, PICUP Bhawan, Ground Floor, Vibhuti Khand, Gomti Nagar, Lucknow - 226 010, Uttar Pradesh
9	The Regional Director, Central Pollution Control Board, Opp. Government Press, BSNL NE-I, Ground Floor, CTO Building, Shillong - 793 001, Meghalaya		

Subject: Permissibility of temporary bridge across river channels for carrying out mining and allied activities

S. No.	Information	SPCB	Mining Dept.	Irrigation Dept.
1	Statutory / Policy framework regarding construction of temporary bridge across river channels	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)
2	Any guidelines permitting construction of temporary bridge across river channels	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)
3	Any alternative practice adopted regarding construction of temporary bridge across river channels	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)



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केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

BY E-MAIL

Annexure- 1

No. CPCB/IPC-II/ CM-13011/92/2023

May 14th, 2024

To,

The Member Secretary,
State Pollution Control Boards / Pollution Control Committees,
(As per list)

Sub.:- In reference to Hon'ble NGT OA No. 581/2022 (IA No 728/2023 and IA No. 595/2023) order dt.-30.04.2024.

Sir/Ma'am,

Please refer to Hon'ble NGT order dated-30.04.2024 in OA No. 581 of 2022 (IA No. 728/2023 and IA No. 595/2023) titled as Vikas Kumar v/s State of Haryana & Ors.(copy enclosed).

Hon'ble NGT issued order dated-30.04.2024 in the matter as follows:

“ ...

19. We are of the considered view that the issue of construction of temporary bridges across river channels for carrying of mining and allied activities is not confined only to the State of Haryana but, in the very nature of things, extends to other States and UTs also. Therefore, the question regarding construction of temporary bridges across river channels for carrying out mining and allied activities is essentially required to be considered in its applicability to all States and UTs.

...
21. Undisputedly, construction of temporary bridge or road on riverbed for carrying out mining will have adverse environmental impact on river morphology and ecology and, therefore, appropriate remedial measures have to be taken immediately to mitigate the same. At present such prompt action is not taken due to absence of statutory/policy frame work and guidelines. There is urgent need for due consideration of the matter for suggesting framing of requisite statutory/policy frame work and guidelines for adoption and implementation of remedial measures for mitigating adverse environmental impacts on river morphology and ecology.

22. In these facts and circumstances we widen the scope of proceedings in the present case to consider the question of “permissibility of temporary bridge across river channels for carrying out mining and allied activities” in its applicability to all States and UTs.

...cont//

Page No 1 of 2

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24. Respondent no. 11-CPCB is directed to obtain and compile information from all States and UTs regarding framing of statutory/policy framework and issuance of any guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities and also any alternative practice adopted in all the States/UTs and file its report within two months.

...”

In compliance of above mentioned Hon'ble NGT order, it is requested to coordinate with the concerned state department (mining/irrigation) and provide information in respect of your state regarding - (i) the statutory/policy framework regarding construction of temporary bridge across river channels for carrying out mining and allied activities, (ii) any guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities and (iii) any alternative practice adopted regarding construction of temporary bridge across river channels for carrying out mining and allied activities, which may kindly be provided by 31.05.2024.

Yours faithfully,

Nazimuddin
14/5/2024

(Nazimuddin)

Scientist-'F' &

Head – IPC-II Division

1110

Subject: Permissibility of temporary bridge across river channels for carrying out mining and allied activities

S. No.	Information	SPCB	Mining Dept.	Irrigation Dept.
1	Statutory / Policy framework regarding construction of temporary bridge across river channels	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)
2	Any guidelines permitting construction of temporary bridge across river channels	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)
3	Any alternative practice adopted regarding construction of temporary bridge across river channels	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)

Address List of SPCBs/PCCs

1.	The Member Secretary Andhra Pradesh Pollution Control Board D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet, Vijayawada- 520007 Andhra Pradesh	2.	The Member Secretary Arunachal Pradesh State Pollution Control Board ParyavaranBhawan, Yupia Road, PapuNalah, Naharlagun – 791110 Arunachal Pradesh
3	The Member Secretary Assam Pollution Control Board Bamunimaidan, Guwahati – 781021 Assam	4	The Member Secretary Bihar State Pollution Control Board PariveshBhawan, Plot No.N-B/2, Patliputra Industrial Area Patna-800010, Bihar
5.	The Member Secretary Chhattisgarh Environment Conservation Board ParyavasBhawan, North Block, Sector-19 Atal Nagar, Raipur– 492 002 Chhattisgarh	6.	The Member Secretary Goa State Pollution Control Board Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao ,Bardez,- 403511, Goa
7.	The Member Secretary Gujarat Pollution Control Board ParyavaranBhavan, Sector-10A, Gandhinagar– 382043 Gujarat	8.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula- 134109 Haryana
9	The Member Secretary Himachal Pradesh State Pollution Control Board ParyavaranBhavan, Phase III, New Shimla – 171009, Himachal Pradesh	10	The Member Secretary J&K State Pollution Control Board, PariveshBhawan, Forest Complex, Gladni, Narwal, Transport Nagar, Jammu-180004 Jammu & Kashmir (J&K)
11.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi – 834004 Jharkhand	12.	The Member Secretary Karnataka State Pollution Control Board ParisaraBhavan, #49, Church Street, Bengaluru – 560 001 Karnataka
13.	The Member Secretary Kerala State Pollution Control Board Plamoodu, Pattom P.O Thiruvananthapuram-695004 Kerala	14.	The Member Secretary Maharashtra Pollution Control Board Kalpataru Point, 3rd& 4th floor, Opp. PVR Cinema, Sion Circle (E), Mumbai- 400022, Maharashtra
15	The Member Secretary Manipur Pollution Control Board Lamphelpat, Imphal West D.C. Office Complex – 795004 Manipur	16	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla, Thlanmual Peng, Aizwal Mizoram- 796001
17	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpyngngad, Shillong – 793014, Meghalaya	18.	The Member Secretary Madhya Pradesh State Pollution Control Board ParyavaranParisar, E-5 Arera Colony Bhopal – 462016, Madhya Pradesh
19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland – 797112	20	The Member Secretary Odisha State Pollution Control Board ParibeshBhawan A-118, Nilakanta Nagar, Unit –VIII, Bhubaneswar – 751012, Odisha

21	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, PremNagar,Patiala – 147001 Punjab	22	The Member Secretary Sikkim State Pollution Control Board Department of Forest, Environment & Wildlife Management Government of Sikkim, Deorali, Gangtok, -737102, Sikkim
23.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, Jhalana Dungri Jaipur – 302004. Rajasthan	24.	The Member Secretary Telangana State Pollution Control Board ParyavaranBhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad – 500 018 Telangana
25	The Member Secretary Tripura State Pollution Control Board PariveshBhawan Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala, Tripura - 799 006	26	The Member Secretary Tamil Nadu Pollution Control Board No. 76, Mount Salai, Guindy, Chennai – 600032 Tamil Nadu
27.	The Member Secretary Uttarakhand Pollution Control Board Gaura Devi Bhawan, 46 B IT Park Sahastradhara, Dehradun-248001 Uttarakhand	28.	The Member Secretary Uttar Pradesh Pollution Control Board Building No. TC-12V VibhutiKhand, Gomti Nagar, Lucknow– 226010. Uttar Pradesh
29.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee Department of Science & Technology Dollyganj Van Sadan, Haddo P.O., Port Blair-744102 Andaman & Nicobar	30	The Member Secretary Chandigarh Pollution Control Committee ParyavaranBhawan Madhya Marg, Sector - 19 B, Chandigarh – 160019. Chandigarh
31.	The Member Secretary Delhi Pollution Control Committee 4 th & 5 th Floor, ISBT Building, Kashmere Gate, Delhi - 110006.	32.	The Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee 1 st Floor, Udhyog Bhavan Bhenslore, Dunetha Nani Daman, Daman – 396210
33.	The Member Secretary Lakshadweep Pollution Control Committee Lakshadweep Administration Department of Science, Technology & Environment Kavarati – 682555. Lakshadweep	34.	The Member Secretary Ladakh Pollution Control Committee The Administration of Union Territory of Ladakh, UT Secretariat Leh
35.	The Member Secretary Puducherry Pollution Control Committee Department of Science, Technology & Environment 3rd Floor, Housing Board Complex, Anna Nagar, Nellithope, Puducherry – 605 005	36	The Member Secretary West Bengal Pollution Control Board ParibeshBhavan Canteen, 10A, Sector III, Bidhannagar, Kolkata- 700106 West Bengal

Item no. 11

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid V.C. Option)

Original Application No. 581/2022
(IA NO 728/2023 and IA NO 595/2023)

Vikas Kumar

...Applicant

Versus

State of Haryana & Ors.

...Respondents

Date of order: 30.04.2024

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: None for the Applicant

Respondents: Mr. Rahul Khurana, Advocate for respondent no. 1 to 4.
Mr. Narender Pal Singh, Advocate for respondent no.5
Mr. Prasenjeet Mohapatra, Advocate for respondent no. 6 (through VC).
Mr. Gi Gi. C. George and Ms. Barkha, Advocates for respondent no.7 (through VC).
Mr. Saurabh Rajpal, Mr. Vinay Kumar Singh and Mr. Siddhant Singh, Advocates for respondents no.8 and 9.

Application is registered based on a letter petition received by Post.

ORDER

1. Mr. Vikas Kumar resident of village and post office Jampur, District Sonapat, Haryana sent the present letter petition by post, which was treated and registered as O.A. No. 581/2022.

2. The applicant submitted that Mr. Sandeep Ahlawat is indulging in illegal mining in the name of Yodha Mines and Minerals in the river bed of

river Yamuna and has diverted course of the river by constructing illegal bridge on river Yamuna.

3. Vide order dated 12.09.2022, this Tribunal issued notices to the respondents and also constituted a Joint Committee with direction to verify the factual position and submit its report.

4. Report of the Joint Committee was filed vide email dated 19.11.2022. In its report the Joint Committee inter alia observed that the erosion of the field area has occurred due to meandering nature of river Yamuna and that the temporary pipe crossing was constructed by M/s Yodha Mines & Minerals, Sand Unit Jainpur-2, Sonipat with permission given by XEN, Sonipat Water Services Division, Sonipat vide letter No. 5544-46/Permission dated 23.11.2021 and same was removed by M/s Yodha Mines & Minerals on 30.06.2022 as per terms and conditions of permission. The temporary pipe crossing constructed by M/s Yodha Mines & Minerals was neither illegal nor diverted the course of river Yamuna.

5. Replies were filed by respondent no. 1 vide email dated 23.02.2023, respondent no. 2 vide email dated 18.11.2022, respondent no. 3 vide email dated 27.11.2023, respondent no. 4 vide email dated 30.01.2023 and respondent no. 5 vide email dated 19.11.2022.

6. In its reply respondent no. 2 also submitted that respondent no. 2 constructed a temporary bridge over Yamuna river after getting permission from Irrigation and Water Resources Department vide letter no. 5544-46 dated 23.11.2021 which was later on demolished before 30.06.2022.

7. In view of the significant nature and impact of the questions involved this Tribunal, vide order dated 21.11.2022, appointed Mr. Raj Panjwani,

Senior Advocate as amicus curie who submitted his report dated 17.04.2023 and Note dated 03.10.2023.

8. Vide order dated 23.02.2023 this Tribunal impleaded MoEF & CC and Ministry of Jal Shakti as respondents no. 6 and 7. In view of mandate of Section 20 of the National Green Tribunal Act, 2010 to apply the precautionary principle, this Tribunal directed that no further permission for construction of any temporary bridge across river Yamuna for facilitating any sand mining and allied activities be granted.

9. Replies were filed by respondent no. 6 vide email dated 20.05.2023 and by respondent no. 7 vide email dated 18.04.2023.

10. Learned senior counsel for respondent no. 5-project proponent argued that construction of temporary bridge across creeks of river Yamuna for carrying out mining does not have any adverse environmental impact while learned counsel for respondent no. 7 submitted that no temporary bridge can be constructed on river Yamuna without obtaining permission of National Mission for Clean Ganga (NMCG) and Learned counsel for respondents no. 6 and 7 did not object to the same as being prohibited activity.

11. This Tribunal constituted another Joint Committee vide order dated 25.05.2023 to carry out the requisite study and submit its report regarding the following aspects:

- a) Whether any mining activity be allowed across different streams of river, if more than one at any place and any temporary bridge be allowed to be constructed for facilitating extraction/transportation of the mined material and other allied activities;

- b) Whether permitting such mining activity and construction of such temporary bridge has any adverse environmental impact on the river morphology, ecology, discharge and aquatic life, etc.;
- c) Whether construction of any such temporary bridge across river for facilitating mining/allied activities be completely prohibited or permitted by imposing conditions to ensure minimum impact on river ecology and aquatic life, and
- d) In case construction of any such temporary bridge is to be kept in the category of regulated activities, by which authority and in which manner the aspects of grant of permission ought to be dealt with.

12. In the peculiar facts and circumstances the interim injunctive order dated 23.02.2023 was modified by this Tribunal, vide order dated 25.05.2023, to the extent that all temporary bridges already constructed may continue and temporary bridges may be allowed to be constructed on the basis of permissions already granted or on the basis of the applications submitted before or after the order by the concerned department(s) as may be warranted by the facts and circumstances of each case. Such permission, if applied for, be granted within three days. However, all such temporary bridges already constructed or to be constructed after the date of the order as the case maybe/shall be removed on or before 05.07.2023 or as per directions of the irrigation department and no temporary bridge shall be allowed to continue after 05.07.2023 in any event. Thereafter, no permission shall be granted for construction of any temporary bridge on river Yamuna till further orders to the contrary. It was clarified that nothing in the order shall be treated as approval of construction of such temporary bridges or expression of any final opinion for the purpose of final adjudication of the questions involved in the case.

13. Report of the Joint Committee was filed vide email dated 25.08.2023. The Joint Committee recommended grant of permission for construction of temporary bridges for carrying out mining and allied activities across channels of river Yamuna with conditions/environmental safe guards as mentioned therein. Responses to the report of the Joint Committee were filed by HSPCB vide email dated 17.10.2023, by NMCG vide email dated 18.10.2023 and by Irrigation and Water Resources Department, Haryana vide email dated 19.10.2023.

14. In the course of hearing none appeared for the applicant. On 01.11.2023 arguments were heard and order was reserved.

15. While going through the material on record, we observed that some material documents were not furnished to this Tribunal and material aspects of the case were not referred to and specific arguments in respect thereof were not addressed during hearing of the case and further hearing was essential for just and proper adjudication of the questions involved in the case. Accordingly the matter was relisted for further hearing and the Registry was directed to inform the learned Counsel for the parties.

16. None has appeared for the applicant while learned Counsel for the respondents have appeared before the Tribunal.

17. The applicant had raised the grievances that flow of river Yamuna was diverted by construction of temporary bridge and due to such diversion hundreds of acres of land was submerged in the River. The Joint Committee constituted by this Tribunal vide order dated 12.09.2022 visited the spot on 16.11.2022 and 19.11.2022. In its report the Joint Committee merely mentioned that the erosion of the field area has occurred due to meandering nature of river Yamuna but did not give the requisite details regarding the

same. In its report the Joint Committee mentioned that the temporary bridge did-not divert the course of the river Yamuna but the temporary bridge had already been removed and this observation was not based on any observation of facts. In the present case respondent no. 2 was permitted by EC dated 28.01.2016 granted by MoEF & CC to carry out mining by manual opencast method in riverbed and opencast mechanized outside riverbed. The respondent no. 2 is stated to have got EC modified from the SEIAA on 22.09.2020 for undertaking mechanical mining in the riverbed. Any mining in sanctioned mining lease area can be carried on in accordance with the Environmental Clearance and Mining Plan. Mining across river channels and construction of any temporary bridge across river channels will be permissible only if so sanctioned in the EC and provided for in the mining plan. Copies of modified EC and Mining Plan have not been produced in the present case. These documents are essential required for adjudication of the question regarding permissibility of construction of the temporary bridges across river channel for carrying out mining and allied activities.

18. Vide interim order dated 23.12.2015 passed in OA No. 550/2015 and in OA No.517/2015 this Hon'ble Tribunal directed for removal of unauthorized bridges and Hume pipelines installed in the river or river bed in State of Haryana and State of Uttar Pradesh. OA No. 550/2015 and OA No.517/2015 were disposed of alongwith other OAs vide order dated 05.09.2018 but the question of permissibility of temporary bridges was not considered and no directions against unauthorized bridges, hume pipelines etc. were given as after removal of the unauthorized bridges and hume pipelines etc. the question of permissibility thereof was not raised and was not required to be adjudicated upon.

19. We are of the considered view that the issue of construction of temporary bridges across river channels for carrying of mining and allied

activities is not confined only to the State of Haryana but, in the very nature of things, extends to other States and UTs also. Therefore, the question regarding construction of temporary bridges across river channels for carrying out mining and allied activities is essentially required to be considered in its applicability to all States and UTs.

20. It may be observed here that in **O.A. No. 176/2022 titled as Aman Choudhary Vs. State of U.P. and others** the applicant complained about construction of temporary bridge on river Ganga obstructing its flow and the Joint Committee constituted by this Tribunal reported that road had been constructed in river Ganga for carrying out mining which obstructed flow of river Ganga.

21. Undisputedly, construction of temporary bridge or road on riverbed for carrying out mining will have adverse environmental impact on river morphology and ecology and, therefore, appropriate remedial measures have to be taken immediately to mitigate the same. At present such prompt action is not taken due to absence of statutory/policy frame work and guidelines. There is urgent need for due consideration of the matter for suggesting framing of requisite statutory/policy frame work and guidelines for adoption and implementation of remedial measures for mitigating adverse environmental impacts on river morphology and ecology.

22. In these facts and circumstances we widen the scope of proceedings in the present case to consider the question of "permissibility of temporary bridge across river channels for carrying out mining and allied activities" in its applicability to all States and UTs.

23. Vide order dated 26.09.2023 I.A. No. 728/2023 was allowed and the applicants in the above said I.A. namely M/s M.P.Traders, M/s Elite Mining Corporation and M/s Kawaljeet Singh Batra were impleaded as respondents

no. 8 and 9 but the applicants being three in number were required to be and are accordingly impleaded as respondents no. 8, 9 and 10. In the facts and circumstances of the case, we consider the presence of CPCB to be essential for just and proper adjudication of the environmental questions involved. Accordingly CPCB is impleaded as respondent no. 11. The Registry is directed to amend memo of parties and issue notice to respondent no. 11-CPCB.

24. Respondent no. 11-CPCB is directed to obtain and compile information from all States and UTs regarding framing of statutory/policy framework and issuance of any guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities and also any alternative practice adopted in all the States/UTs and file its report within two months.

25. It may be mentioned here that in their replies filed in the present case respondent no. 6-MoEF & CC and respondent no. 7-MOJS have not objected to construction of temporary bridges across river channels for carrying out mining and allied activities and respondent no. 6-MoEF & CC has merely emphasized requirement of consent from NMCG for the same under **the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016.**

26. Respondent no. 6-MoEF & CC and respondent no. 7-MOJS are directed to file their specific response to the question of permissibility of mining across river channels and construction of temporary bridges for carrying out mining and allied activities and respondent no. 6-MoEF & CC is also directed to file its response regarding the requirement of appropriate modification of Sustainable Sand Mining Management Guidelines, 2016

(SSMG, 2016) and Enforcement & Monitoring Guidelines for Sand Mining, 2020 (EMGSM, 2020).

27. Respondent no. 5-Project Proponent is directed to file copies of the EC modified by SEIAA, Haryana and mining plan.

28. Respondent no. 4-Deputy Commissioner, Sonipat is directed to file response giving details of agricultural land affected by change of course of river in the area where the temporary bridge was constructed.

29. Reply by Respondent no. 4-Deputy Commissioner, Sonipat, documents by respondent no. 5-Project Proponent and responses by respondent no. 6-MoEF & CC, respondent no. 7-MOJS and respondent no. 11-CPCB be filed within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

30. Learned Counsel for respondents no. 5, 8, 9 and 10 have requested for modification of order dated 25.05.2023 to allow grant of permission on urgent basis for construction of temporary bridge for carrying out mining and allied activities across river channels during the period preceding forthcoming monsoon as the mining activities will remain closed during the monsoon period.

31. In view of the fact that respondent no.6-MoEF & CC and respondent no.7-MoJS have not objected to construction of temporary bridge for carrying out such mining and allied activities and recommendations of the Joint Committee regarding permitting of construction of temporary bridge for carrying out mining and allied activities with requisite environmental safe guards and the fact that adjudication of the environmental questions involved including requirement of permission from NMCG is likely to take

time, order dated 25.05.2023 passed in respect of State of Haryana is modified to the extent that till further orders to the contrary permission for construction of temporary bridge on river Yamuna in the State of Haryana may be granted by the Irrigation and Water Resources Department as per Haryana Government Policy. In view of urgency explained, application for grant of permission for construction of temporary bridge for carrying out mining and allied activities across channels of river Yamuna during the period preceding forth coming monsoon may be dealt with expeditiously preferably within one week from the date of receipt of the application and permission may be granted depending upon the facts and circumstances of each case with the condition that such temporary bridge will be removed on or before the date as may be mentioned in such permission.

32. List on 05.08.2024 for further consideration.

33. A copy of this order be sent to the Secretaries, MoEF & CC and MoJS, the Member Secretary, CPCB, the Member Secretary, HSPCB, the Director, Mines and Geology, Haryana, the Member Secretary, SEIAA, Haryana, the Deputy Commissioner, Sonapat.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

April 30th, 2024

AG

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
e-mail: chn.kspcb@gov.in; ms.kspcb@gov.in FAX: 2318152 web: kspcb.kerala.gov.in



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



KSPCB/1157/2024-SEE-1

Dated: 03/07/2024

From

The Member Secretary

To

The Member Secretary
Central Pollution Control Board
Parivesh Bhavan
East Arjun Nagar, Delhi-110032

Sub: Information requested in reference to Hon'ble NGT OA No. 581/2022 (IA No 728/2023 and IA. No. 595/2023) order dt.-30.04.2024-reg

Ref: Your letter No. CPCB/IPC-II/CM-13011/92/2023 724 dated 14/05/2024 from Central Pollution Control Board (CPCB)

Sir,

Kind attention is invited to the subject matter wherein it was requested to provide statutory/policy framework regarding construction of temporary bridge across river channels or road on river bed for carrying out mining and allied activities. It may please be noted that Public Works Department, Irrigation Department and Department of Mining and Geology have been requested for furnishing information in this regard. The information is yet to be received. Necessary follow up action is being taken; report will be submitted at the earliest.

Yours faithfully,

Shweta

MEMBER SECRETARY

Copy To: Regional Director, Regional Directorate,
CPCB Bengaluru

1917

Ph: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman:
2318150 Member Secretary: 2318151
e-mail: chn.kspcb@gov.in; ms.kspcb@gov.in FAX: 2318152 web:
kspcb.kerala.gov.in

**KERALA STATE POLLUTION CONTROL BOARD**

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ, തിരുവനന്തപുരം 695 004



KSPCB/1157/2024-SEE-1

Dated:25-02-2025

From

The Member Secretary

To

The Member Secretary
Central Pollution Control Board
Parivesh Bhavan
East Arjun Nagar, Delhi-110032

Sub: Directions under Section 18 (1)(b) of The Water (Prevention and Control of Pollution) Act, 1974 regarding compliance of orders dated 30.04.2024 and 10.01.2025 in O.A. No. 581 of 2022 titled as Vilas Kumar vis State of Haryana & Ors- Statutory/policy framework regarding construction of temporary bridge across river channels or road on river bed for carrying out mining and allied activities

Ref:

1. That office letter No. CM-13011/92/2023-LAW-HO-CPCB 07 February 2025
2. This office letter of even No. dated 28/08/2024 and 05/02/2025

Sir,

Kind attention is invited to the subject matter. Kerala SPCB had submitted the information provided from Irrigation Department, Government of Kerala related to the subject matter vide letters dated 28/08/2024 and 05/02/2025. The matter may kindly be looked into and may be reported before the Hon'ble Tribunal.

Yours faithfully,

Signed by

Sheela A M

Date: 25-02-2025 17:22:31

MEMBER SECRETARY**Encl:** As above

Copy To: Regional Director, Regional Directorate,
CPCB Bengaluru



THE ADMINISTRATION OF UNION TERRITORY OF LADAKH
LADAKH POLLUTION CONTROL COMMITTEE
email: regionaldirectorlpcc@gmail.com

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan,
East Arjun Nagar,
New Delhi-110032.

No: LPCC/UTL/O.A 581-2022/2025/ 704 - 707

Dated: 18/03/2025

Sub: - Directions under Section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 regarding compliance of Hon'ble NGT orders dt:30/04/2024 and 10/01/2025 in O.A. No 581/2022 titled as "Vikas Kumar v/s State of Haryana & Ors"-

Ref: CPCB No.: CM-13011/92/2023-LAW-HO-CPCB 9213 dt: 07/03/2025.

Sir,

This is in reference to the CPCB communication vide No : CM-13011/92/2023-LAW-HO-CPCB/9213 dt:07/02/2025 regarding:

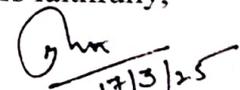
- i) *The statutory/policy framework regarding construction of temporary bridge across river channels for carrying out mining and allied activities.*
- ii) *Any guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities and*
- iii) *Any alternatives practice adopted by State/UT regarding construction of temporary bridge across river channels for carrying out mining and allied activities, in a format(Annexure).*

In this regard, it is submitted that the UT of Ladakh does not have any specific policy/guidelines for permitting construction of temporary bridges across river channels for carrying out mining and allied activities and no alternative practices are being implemented, as per the information provided by the deptt. of Geology & Mining and the deptt. of PHE/I&FC-Ladakh, vide No: DD/DGM(UTL)/NGT/F68/2024-25/469-70 dt: 15/03/2025, and IPD/EC/2172-2173 dt: 17/03/2025, respectively.

Hence, the aforesaid information/updated information is enclosed herewith as Annexure-A in the prescribed format for favour of information and further necessary action at you end please.

Yours faithfully,

Encl: As above.


17/3/25
Mandeep Mittal, IFS,
Regional Director,
Ladakh Pollution Control Committee,
UT of Ladakh.

Copy to the:

- i) Chairman, LPCC, UT of Ladakh, for favour of information.
- ii) Member Secretary, LPCC, UT of Ladakh, for favour of information.
- iii) Regional Director, CPCC, UT Chandigarh, for favour of information.

Annexure-A

Subject: Permissibility of temporary bridge across river channels for carrying out mining and allied activities

S. No.	Information	SPCB	Mining Dept.	Irrigation Dept.
1	Statutory / Policy framework regarding construction of temporary bridge across river channels	No	No	No
2	Any guidelines permitting construction of temporary bridge across river channels	No	No	No
3	Any alternative practice adopted regarding construction of temporary bridge across river channels	No	No	No

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LAKSHADWEEP ADMINISTRATION
LAKSHADWEEP POLLUTION CONTROL COMMITTEE
KAVARATTI ISLAND -682 555
E-mail: lk-dst@nic.in

File No: LD-03014/1/2024-LPCC-S & T

Dated: 19.06.2024

To

Shri Nazimudin,
Scientist-F & Head –IPC-II Division,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi- 110 032
E-Mail: nazim.cpcb@gov.in

Sub: Hon'ble National Green Tribunal, Principal Bench, New Delhi Order
OA No. 581 of 2022 (IA No.728/2023 & 595/2023) dated 30.04.2024

Sir,

Please refer CPCB e-mail dated 06.06.2024 regarding the Hon'ble National Green Tribunal Order dated 30.04.2024 in OA No. 581 of 2022 (IA No.728/2023 & 595/2023) titled as Vikas Kumar Vs State of Haryana & Ors.

In this regard, it is to inform that, no river and no mining activities are carrying out in the Union Territory of Lakshadweep.

Yours faithfully,


MEMBER SECRETARY,

Lakshadweep Pollution Control Committee

Copy to:-

1. PA to Advisor to the Hon'ble Administrator & Chairman, LPCC
2. PA to Secretary, S&T, UTLA.

1921



मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5 सेक्टर, अरेरा कॉलोनी, भोपाल-462016



Tel.No.-07552464428/2466191 e-mail: it_mppcb@rediffmail.com, Web.site www.mppcb.nic.in

कमांक 3189 /तक/मुप्रनिबो/2024,

भोपाल, दिनांक 24/16/2024

प्रति,

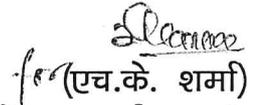
1. संचालक,
भौमिकी एवं खनिकर्म,
खनिज भवन, अरेरा हिल्स,
भोपाल (म.प्र)।
2. प्रमुख अभियंता,
जल संसाधन विभाग,
जल संसाधन भवन, तुलसी नगर,
भोपाल (म.प्र)।

विषय:- माननीय एन.जी.टी. प्रिंसिपल बेंच द्वारा ओ.ए. कमांक 581/2022 (आई.ए. नं. 728/2023 एवं आई.ए. नं. 595/2023) में पारित आदेश दिनांक 30.04.2024- नदियों में खनन संबंधी गतिविधियों के लिए अस्थाई पुल निर्माण के संबंध में।

संदर्भ:- केन्द्रीय प्रदूषण नियंत्रण बोर्ड का पत्र कमांक CPCB/IPC-II/CM-13011/92/2023 दिनांक 14.05.2024 (छायप्रति संलग्न)

विषयांतगत केन्द्रीय प्रदूषण नियंत्रण बोर्ड के संदर्भित पत्र दिनांक 14.05.2024 से प्राप्त माननीय एन.जी.टी. प्रिंसिपल बेंच द्वारा ओ.ए. कमांक 581/2022 (आई.ए. नं. 728/2023 एवं आई.ए. नं. 595/2023) में पारित आदेश दिनांक 30.04.2024 के संबंध में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा नदियों में खनन संबंधी गतिविधियों के लिए अस्थाई पुल निर्माण के संबंध में विभाग का अभिमत एवं इस संबंध में कोई पॉलिसी फ्रेमवर्क एवं गाईडलाइन्स/वैकल्पिक व्यवस्थाओं के संबंध में जानकारी चाही गई है।

आपसे निवेदन है कि इस संबंध में विभाग की बिन्दुवार जानकारी अविलम्ब उपलब्ध कराने का कष्ट करे, जिससे केन्द्रीय प्रदूषण नियंत्रण बोर्ड को जानकारी भेजी जा सके।


(एच.के. शर्मा)

डायरेक्टर पर्यावरण (तकनीकी)

प्रतिलिपि :

श्री नाजिमुद्दीन, वैज्ञानिक- 'F' & Head-IPC-II Division, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032 की ओर संदर्भित पत्र के तहत सूचनार्थ।

1922



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

BY E-MAIL

No. CPCB/IPC-II/ CM-13011/92/2023

May 14th, 2024

To,

The Member Secretary,
State Pollution Control Boards / Pollution Control Committees,
(As per list)

Sub.- In reference to Hon'ble NGT OA No. 581/2022 (IA No 728/2023 and IA No. 595/2023) order dt.-30.04.2024.

Sir/Ma'am,

Please refer to Hon'ble NGT order dated-30.04.2024 in OA No. 581 of 2022 (IA No. 728/2023 and IA No. 595/2023) titled as Vikas Kumar v/s State of Haryana & Ors.(copy enclosed).

Hon'ble NGT issued order dated-30.04.2024 in the matter as follows:

“ ...

19. We are of the considered view that the issue of construction of temporary bridges across river channels for carrying of mining and allied activities is not confined only to the State of Haryana but, in the very nature of things, extends to other States and UTs also. Therefore, the question regarding construction of temporary bridges across river channels for carrying out mining and allied activities is essentially required to be considered in its applicability to all States and UTs.

...

21. Undisputedly, construction of temporary bridge or road on riverbed for carrying out mining will have adverse environmental impact on river morphology and ecology and, therefore, appropriate remedial measures have to be taken immediately to mitigate the same. At present such prompt action is not taken due to absence of statutory/policy frame work and guidelines. There is urgent need for due consideration of the matter for suggesting framing of requisite statutory/policy frame work and guidelines for adoption and implementation of remedial measures for mitigating adverse environmental impacts on river morphology and ecology.

22. In these facts and circumstances we widen the scope of proceedings in the present case to consider the question of “permissibility of temporary bridge across river channels for carrying out mining and allied activities” in its applicability to all States and UTs.

... cont//

Page.No.1 of 2

24. Respondent no. 11-CPCB is directed to obtain and compile information from all States and UTs regarding framing of statutory/policy framework and issuance of any guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities and also any alternative practice adopted in all the States/UTs and file its report within two months.

...”

In compliance of above mentioned Hon'ble NGT order, it is requested to coordinate with the concerned state department (mining/irrigation) and provide information in respect of your state regarding - (i) the statutory/policy framework regarding construction of temporary bridge across river channels for carrying out mining and allied activities, (ii) any guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities and (iii) any alternative practice adopted regarding construction of temporary bridge across river channels for carrying out mining and allied activities, which may kindly be provided by 31.05.2024.

Yours faithfully,

hazim
14/5/2024

(Nazimuddin)

Scientist-'F' &

Head – IPC-II Division

Subject: Permissibility of temporary bridge across river channels for carrying out mining and allied activities

S. No.	Information	SPCB	Mining Dept.	Irrigation Dept.
1	Statutory / Policy framework regarding construction of temporary bridge across river channels	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)
2	Any guidelines permitting construction of temporary bridge across river channels	(Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)
3	Any alternative practice adopted regarding construction of temporary bridge across river channels	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)

No.MPCB/ms/B-10

Date : 28/03/2025.

To,

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhavan, East Arjun Nagar,
Delhi-110 032.

Sub : Directions u/s 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 regarding compliance of the Order dated 30/4/2024 and 10/1/2025 in O.A. No.581/2022 filed by Vikas Kumar v/s State of Maharashtra and Ors.

Ref : Directions issued by Central Pollution Control Board vide letter dated 7/2/2025.

Sir,

May I refer to the Directions issued by Central Pollution Control Board vide letter dated 7/2/2025, on the subject matter. In this regard, it is to inform you that the Maharashtra Pollution Control Board has not issued any guidelines permitting construction of temporary bridge across river channels for carrying out mining & allied activities and no any alternative practice adopted by MPCB in this regard.

This is for your information please.

Thanking you,

Yours faithfully,



(Dr.Avinash Dhakne,IAS)
Member Secretary



२रा, ३रा, व ४था मजला, कल्पतरु पॉईंट, सायन मांटुगा स्किम रोड नं. ८, पीव्हीआर सिनेमा समोर, सायन सर्कल,
सायन (पूर्व), मुंबई - ४०० ०२२. टेलि. : २४०१ ०७०६

2nd, 3rd & 4th Floor, Kalpataru Point, Sion Matunga Scheme Road No. 8, Opp. PVR Cinema, Sion Circle,
Sion (East), Mumbai - 400 022. • Tel.: 2401 0706 • E-mail : ms@mpcb.gov.in • Website : www.mpcb.gov.in

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngad, Shillong - 793014

Website : <http://megspcb.gov.in>



No.MPCB/Gen-297/Vol-II/2024/2024-2025/84

Dated Shillong the 13th February, 2025

To

✓ Bharat Kumar Sharma,
Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar
New Delhi-110032
Email: arvinkumar01.cpcb@gov.in



Sub: Directions under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 regarding compliance of orders dated 30.04.2024 and 10.01.2025 in O.A. No. 581 of 2022 titles as Vikas Kumar v/s State of Haryana & Ors – Reg.

Ref: No.CM-13011/92/2023-LAW-HO-CPCB Dated: 07.02.2025

Sir,

In continuation to the letter No.MSPCB/GEN-297/VOL-II/2024/2024-25/39 Dated: 04.07.2024 (copy enclosed for ready reference), also please find enclosed herewith the letter No. Meg/Soil-9/114/Pt/1753 dated: 24.06.2024 received from The Director Soil & Water Conservation, Meghalaya, Shillong informing that there are no guidelines for construction of temporary bridge across river channels to facilitate mining and other allied activities for your kind information and necessary action.

Encl: as stated above.

Yours faithfully

(Dr. G.H. CHYRMANG, MFS)

MEMBER SECRETARY

Meghalaya State Pollution Control Board

Shillong

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>

(39)



No.MSPCB/GEN-297/VOL-II/2024/2024-25/ 39

Dated Shillong, the 4 July, 2024

By Post/E-mail

To,

The Scientist 'F' & Head IPC-II Division,
Parivesh Bhawan, East Arjun Nagar,
Central Pollution Control Board,
New Delhi – 110032
Email: ipc5division.cpcb@gov.in

Sub: In reference to Hon'ble NGT OA No. 581/2022(IA No.728/2023 and IA No. 595/2023)
order dated 30-04-2024

Ref: Letter No.CPCB/IPC-II/CM-1301/92/2023 dated May 14, 2024

Sir,

With reference to the above, please find enclosed herewith the required information in the prescribed format pertaining to the Meghalaya State Pollution Control Board.

This is for your kind information and necessary action.

Enclosed: As stated above

Yours faithfully,

(Dr. G. H. CHYRMANG, MFS)

Member Secretary

Meghalaya State Pollution Control Board
Shillong

o/c

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



Subject: Permissibility of temporary bridge across river channels for carrying out mining and allied activities

S.No.	Information	SPCB
1	Statutory / Policy framework regarding construction of temporary bridge across river channels	No
2	Any guidelines permitting construction of temporary bridge across river channels	No
3	Any alternative practice adopted regarding construction of temporary bridge across river channels	No


Member Secretary

e/c

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(47)

OP
1/1/24
Sec II

GOVERNMENT OF MEGHALAYA
DIRECTORATE OF SOIL & WATER CONSERVATION
MEGHALAYA SHILLONG

No.Meg/Soil-9/114/Pt/1753

Dated Shillong the 24th June 2024

From : The Director Soil & Water Conservation
Meghalaya Shillong

To,
✓ The Member Secretary
Meghalaya State Pollution Control Board.
Shillong

Subject :- In reference to Hon'ble NGT OA No.581/2022(IA No 728/2023 and IA No 595/2023) order dt 30.04.2024.

Ref :- No.MPSCB/GEN-297/Vol-II/2024/2024-2025/24 dated 7th June 2024.

Sir,

In inviting reference to the subject and letter No cited above, this is to inform you that the Department of Soil & Water Conservation is not involve nor does it have any guidelines for construction of temporary bridge across river channels to facilitate mining and other allied activities.

For kind information.



Yours Faithfully,

(I.Rynjah)

Director Soil & Water Conservation
Meghalaya Shillong

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by 27/7/24
SC-62

GOVERNMENT OF MEGHALAYA
DIRECTORATE OF SOIL & WATER CONSERVATION
MEGHALAYA, SHILLONG.

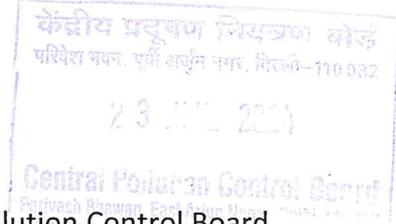
NO.Meg/Soil-9/114(Pt) 12122

Dated Shillong, the 10 July, 2024

From : The Director of Soil & Water Conservation,
Meghalaya, Shillong.

To,

The Scientist 'F' & Head IPC-H Division. Central Pollution Control Board.
New Delhi 110032



Sub :- In reference to Hon'ble NGT OA No.581/2022(IA No.728/2023 and IA
No.595/2023) order dated 30-04-2024.

Sir,

In inviting a reference to the subject cited above, please find enclosed
herewith the information pertaining to the Department of Soil & Water Conservation
Department as per the prescribed format as requested for.

For kind information and necessary action.

Yours faithfully,

(Z.D.Shira)

Director of Soil & Water Conservation,
Meghalaya, Shillong.

NO.Meg/Soil-9/114(Pt)

Dated Shillong, the July, 2024

Copy to:-

The Member Secretary. Meghalaya State Pollution Control Board. This is with
reference to the letter No.MPSCB/GEN-297/Vol-II/2024/2024-24/38 dated 04.07.2024.

Director of Soil & Water Conservation,
Meghalaya, Shillong.

Subject : Permissibility of temporary bridge across river channels for carrying out mining and allied activities

SI No	Information	SPCB	Mining Dept.	Irrigation Dept.	Soil & Water Conservation Dept.
1.	Statutory / policy framework regarding construction of temporary bridge across river channels				NIL (Document/policy/ guidelines to be provided)
2.	Any guidelines permitting construction of temporary bridge across river channels				NIL (Document/policy/ guidelines to be provided)
3.	Any alternative practice adopted regarding construction of temporary bridge across river channels				NIL (Document/policy/ guidelines to be provided)

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Shiraj

(Z.D.Shira)

Director Soil & Water Conservation
Meghalaya Shillong

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngngad, Shillong - 793014
Website : <http://megspcb.gov.in>

(38)



COURT MATTER

No.MSPCB/GEN-297/VOL-II/2024/2024-25/38

Dated Shillong, the 4th July, 2024

REMINDER

To,

1. The Director,
Mineral Resources Department,
Meghalaya
2. The Chief Engineer,
Water Resources Department,
Meghalaya
3. The Director,
Soil & Water Conservation Department,
Meghalaya

Sub: In reference to Hon'ble NGT OA No. 581/2022(IA No.728/2023 and IA No. 595/2023) order dated 30-04-2024

Ref: (i) Letter No.CPCB/IPC-II/CM-1301/92/2023 dated May 14, 2024
(ii) Letter No.MSPCB/GEN-297/VOL-II/2024/2024-25/24 dated 07.06.2024

Sir/Madam,

With reference to the above, this is to remind you to kindly provide the information to the Central Pollution Control Board, New Delhi in the prescribed format enclosed herewith with intimation to the Board in regard to the Hon'ble NGT order dated 30-04-2024 in the matter of OA No. 581/2022(IA No.728/2023 and IA No. 595/2023) Vikas Kumar Vs State of Haryana & Ors.

This is for your kind information and necessary action.

Enclosed: As stated above

Yours faithfully,

(Dr. G. H. CHYRMANG, MFS)
Member Secretary
Meghalaya State Pollution Control Board
Shillong

Memo No.MSPCB/GEN-297/VOL-II/2024/2024-25/38-A

Dated Shillong, the 4th July, 2024

Copy to:

1. The Scientist 'F' & Head IPC-II Division, Central Pollution Control Board, New Delhi – 110032 for kind information.

Member Secretary

d/c

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>



No.MSPCB/GEN-297/VOL-II/2024/2024-25/ 39

Dated Shillong, the 4th July, 2024

By Post/E-mail

To,

✓ The Scientist 'F' & Head IPC-II Division,
Parivesh Bhawan, East Arjun Nagar,
Central Pollution Control Board,
New Delhi – 110032
Email: ipc5division.cpcb@gov.in

Sub: In reference to Hon'ble NGT OA No. 581/2022(IA No.728/2023 and IA No. 595/2023)
order dated 30-04-2024

Ref: Letter No.CPCB/IPC-II/CM-1301/92/2023 dated May 14, 2024

Sir,

With reference to the above, please find enclosed herewith the required information in the prescribed format pertaining to the Meghalaya State Pollution Control Board.

This is for your kind information and necessary action.

Enclosed: As stated above

Yours faithfully,

(Dr. G. H. CHYRMANG, MFS)

Member Secretary

Meghalaya State Pollution Control Board
Shillong

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



Subject: Permissibility of temporary bridge across river channels for carrying out mining and allied activities

S.No.	Information	SPCB
1	Statutory / Policy framework regarding construction of temporary bridge across river channels	No
2	Any guidelines permitting construction of temporary bridge across river channels	No
3	Any alternative practice adopted regarding construction of temporary bridge across river channels	No


Member Secretary

MIZORAM POLLUTION CONTROL BOARD

No.H.88088/Poltn/104/19-MPCB

:

Dated Aizawl, the 19th February, 2025

To,

Shri Arvind Kumar
Scientist 'B', IPC-II Division
Central Pollution Control Board

Sub: Directions under Section 18(1)(b) of The Water (Prevention and Control of Pollution) Act, 1974 regarding compliance of orders dated 30.04.2024 and 10.01.2025 in O.A. No. 581 of 2022 titled as Vikas Kumar v/s State of Haryana & Ors. – reg.

Ref: Your email dated 10.02.2025.

Sir,

With respect to the subject cited above, may I inform you that there is no updated information yet and the current status as submitted on 08.08.2024 still stand.

Yours faithfully,



(C. LALDUHAWMA)
Member Secretary
Mizoram Pollution Control Board

MIZORAM POLLUTION CONTROL BOARD

No.H.88088/Poltn/104/19-MPCB

Dated Aizawl, the 27th June, 2024

To,

Shri Nazimuddin
Scientist 'F' & Head – IPC-II Division
Central Pollution Control Board

Sub: Acknowledgement

Ref: Your e-mail dated 19.06.2024.

Sir,

This is to acknowledge receipt of the CPCB letter No.CPCB/IPC-II/CM-13011/92/2023 dated 14.05.2024.

May I bring to your notice that the requisite information is being collected from Geology & Mining Department and Irrigation & Water Resources Department and the compiled reports shall be submitted soon.

Yours faithfully,



(PC LALMUANPUII)
Environmental Engineer
Mizoram Pollution Control Board



NAGALAND POLLUTION CONTROL BOARD

Signal Point, Dimapur – 797112, Nagaland

Tel.: 03862-245727, TeleFax: 03862-245726

Website: www.npcb.nagaland.gov.in e-mail: npcb2@yahoo.com

NPCB/NGT O.A. No. 581/1582

Dated 14/02/2025

To

The Member Secretary
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi - 110032

Sub: In the matter of Hon'ble NGT O.A. No. 581 of 2022 titled as Vikas Kumar v/s State of Haryana & Ors.

Ref: No. CM-13011/92/2023-LAW-HO-CPCB 07 February 2025

Sir,

With reference to your letter cited above, it is to bring to your notice that the statutory/policy framework regarding construction of temporary bridge across river channels for carrying out mining and allied activities, guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities and alternative practice regarding construction of temporary bridge across river channels have not been formulated in the state of Nagaland. As such document/policy/guidelines are not available. The information is furnished in the prescribed format (Annexure-A).

This is for your kind information.

Encl: As above

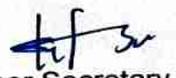
Yours faithfully,

(K. Hukato Chishi IFS)
Member Secretary

Annexure -A

Subject: Permissibility of temporary bridge across river channels for carrying out mining and allied activities

S. No.	Information	SPCB	Mining Dept.	Irrigation Dept.
1	Statutory/Policy framework regarding construction of temporary bridge across river channels	No	No	No
2	Any guidelines permitting construction of temporary bridge across river channels	No	No	No
3	Any alternative practice adopted regarding construction of temporary bridge across river channels	No	No	No


Member Secretary

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NAGALAND POLLUTION CONTROL BOARD

Signal Point, Dimapur – 797112, Nagaland
Tel 03862-245727, TeleFax, 03862-245726

Website www.npcb.nagaland.gov.in e-mail npceb2@yahoo.com

NPCB/NGT OA No. 581/ 794

Date: 10-07-2024

To

✓ Scientist F &
Head – IPC-II Division
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi 110032



Sub: In reference to Hon'ble NGT OA No. 581/2022 (IA No 728/2023 and IA No. 595/2023) order dt.-30.04.2024

Sir,

In reference to the above cited subject, it is to bring to your notice that Statutory/Policy framework regarding construction of temporary bridge across river channels, guidelines permitting construction of temporary bridge across river channels and alternative practice regarding construction of temporary bridge across river channels have not been formulated in the state of Nagaland. As such document/policy/guidelines are not available.

Enclosed: Format

Yours Sincerely,

(K HUKATO CHISHI, II S)
Member Secretary

Subject: Permissibility of temporary bridge across river channels for carrying out mining and allied activities

Sl. No.	Information	SPCB	Mining Department	Irrigation Department
1.	Statutory/Policy framework regarding construction of temporary bridge across river channels	No	No	No
2.	Any guidelines permitting construction of temporary bridge across river channels	No	No	No
3.	Any alternative practice adopted regarding construction of temporary bridge across river channels	No	No	No


 Member Secretary

Annexure -I

Subject: Permissibility of temporary bridge across river channels for carrying out mining and allied activities.

Sl. No	Information	Answers from Irrigation Department (WRD)
1.	Statutory/Policy framework regarding construction of temporary bridge across river channels.	No
2.	Any guidelines permitting construction of temporary bridge across river channels.	No
3.	Any alternative practice adopted regarding construction of temporary bridge across river channels.	No



Chief Engineer
Water Resources Department
Nagaland: Kohima

Subject Permissibility of temporary bridge across river channels for carrying out mining and allied activities.

Sl.no	Information	Mining Department
1	Statutory/Policy framework regarding construction of temporary bridge across river channels	No
2	Any guidelines permitting construction of temporary bridge across river channels	No
3	Any alternative practice adopted regarding construction of temporary bridge across river channels	No


(KHIKIYA RENGMA)
Director



STATE POLLUTION CONTROL BOARD, ODISHA

(Forest, Environment & Climate Change Department, Govt. of Odisha)

Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII
Bhubaneswar – 751012

No. 14188 / IND-I-MSW-24/24-25

Date 04/09/2024
By Speed Post / By E-mail

To,

The Scientist F & Head – IPC- II- Division,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032.

Sub: OA No. 581/2022 PB in the matter of Vikas Kumar -Vs- State of Hariyana & Ors- reg.

Ref: Your Letter No. CPCB/IPC-II/CM-13011/92/2023, Dtd.14.05.2024.

Sir,

Please find enclosed herewith the information pertaining to State Pollution Control Board, Odisha and Water Resource Department, Govt. of Odisha, in the format in compliance to the Order dtd.30.04.2024 of the Hon'ble NGT as mentioned above.

However, the information pertaining to Mining department is yet to be received. After receipt of the information from Mining Department, Govt. of Odisha, the same will be forwarded to you for further necessary action at your end.

This is for your information and necessary action.

Yours faithfully,

Encl: As above


MEMBER SECRETARY



Subject : permissibility of temporary bridge across river channels for carrying out mining and allied activities				
Sl. No	Information	SPCB	Mining Dept.	Irrigation Dept.
1.	Statutory Policy framework regarding construction of temporary bridge across river channels	No	Status to be furnish by Mining dept.	No
2.	Any guidelines permitting construction of temporary bridge across river channels	No	-Do-	No
3.	Any alternative practice adopted regarding construction of temporary bridge across river channels	No	-Do-	No



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No. 2119/DSTE/PPCC/NGT/EE/2025/138
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd Floor, PHB Building, Puducherry-605 005.
Telephone: (0413) 2201256; Telefax: (0413) 2203494.

Puducherry, the 24 FEB 2025

To
The Member Secretary,
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032



Sir.

Sub: Directions under Section 18 (1) (b) of The Water (Prevention and Control of Pollution) Act, 1974 regarding compliance of orders dated 30.04.2024 and 10.01.2025 in O.A. No. 581 of 2022 titled as Vikas Kumar v/s State of Haryana & Ors. – Compliance Report – Furnished – Reg.

Ref: i) L. No. CM-13011/92/2023-LAW-HO-CPCB dated 07.02.2025 received on 18.02.2025.
ii) This office letter of even No. dated 29.07.2024.

With reference to the above, the requested information on statutory/policy framework and guidelines for construction of temporary bridge across river channels for carrying out mining and allied activities developed by U.T. of Puducherry is enclosed herewith in the prescribed format.

Yours sincerely.

(Dr. N. RAMESH)
MEMBER SECRETARY

Encl: As Above

Permissibility of temporary bridge across river channels for carrying out mining and allied activities

S. No.	Information	SPCB	Mining Dept.	Irrigation Dept.
1.	Statutory / Policy framework regarding construction of temporary bridge across river channels			
2.	Any guidelines permitting construction of temporary bridge across river channels	Nil	Nil	Nil
3.	Any alternative practice adopted regarding construction of temporary bridge across river channels			

Note: No temporary bridge work across rivers / channels for carrying out mining and allied activities has been constructed so far in U.T. of Puducherry.

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No. 2119/DSTE/PCCC/NGT/EE/2024/ 653
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd Floor, PHB Building, Puducherry – 605 005.
Telephone: (0413) 2201256 ; Telefax: (0413) 2203494.

Puducherry, the

29 JUL 2024

To
Shri. Nazimuddin,
Scientist 'F',
Head - IPC-II Division,
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032

Sir,

Sub: Hon'ble NGT Order dated 30.04.2024 in OA No. 581/2022 (IA No. 728/2023 and IA No. 595/2023) titled Vikas Kumar vs. State of Haryana & Ors.

Ref: L. No. CPCB/IPC-II/CM-13011/92/2023 dated 14.05.2024 of received vide email dated 06.06.2024.

With reference to the above, the requested information on statutory / policy framework and guidelines for construction of temporary bridge across river channels for carrying out mining and allied activities developed by U.T. of Puducherry is enclosed herewith in the prescribed format.

Yours sincerely,



(Dr. N. RAMESH)
Member Secretary

Encl: As Above

Permissibility of temporary bridge across river channels for carrying out mining and allied activities.

S. No.	Information	SPCB	Mining Dept.	Irrigation Dept.
1	Statutory/ Policy framework regarding construction of temporary bridge across river channels	Nil	Nil	Nil
2	Any guidelines permitting construction of temporary bridge across river channels			
3	Any alternative practice adopted regarding construction of temporary bridge across river channels			

Note: No temporary bridge work across river / channels for carrying out mining and allied activities has been constructed so far in U.T. of Puducherry.

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 11229

Dated. 25/3/25

To

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032

Subject: Directions under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 regarding compliance of orders dated 30.04.2024 and 10.01.2025 in O.A. No. 581 of 2022 titled as Vikas Kumar Vs State of Haryana & Ors.

Reference: Your office letter no. CM-13011/92/2023-LAW-HO-Central Pollution Control Board dated 07.02.2025.

It is intimated that the information w.r.t. subject cited information has been obtained from the concerned departments. The compiled information is attached herewith for kind perusal & further necessary action, please.

DA/- As above


Member Secretary



Subject: Regarding permissibility of temporary bridge across river channels for carrying out mining and allied activities

Sr. No	Information	SPCB (A)	Mining Department (B)	Drainage Department (C)
1	Statutory / Policy framework regarding construction of temporary bridge across river channel	No guidelines/ policy framework regarding construction of temporary bridge across river channels	No	Yes, it is stated there is no specific policy for constructing temporary bridges across river streams/ channels. However, there are policies for constructing bridges over canals & drains in which the process & charges applicable have been detailed. Copy of polices is attached as per Annexure-1 & 2.
2	Any guidelines permitting of temporary bridge across river channels	have been framed by the Board.	No	
3	Any alternative practice adopted regarding construction of Temporary Bridge across river channels		No	

Note:- The information at B & C above have been obtained from the Department of Water Resources, Punjab.

GOVERNMENT OF PUNJAB
DEPARTMENT OF WATER RESOURCES

NOTIFICATION

WR-IRWR03/IIW1/8

The, 6th, January, 2023

The Governor of Punjab is pleased to formulate policy regarding "Construction of Bridges on canals/Drains on the request of private entities"

1. Application Form

- 1.1 The applicant shall apply in a standard application Performa (Annexure A) through online portal of WRD (Water Resources Department) i.e. <https://irrigation.punjab.gov.in>.
- 1.2 The NOC shall be given subjected to obtaining required clearance by the applicant from the Forest Department, PWD (B&R), NHAI, Mandi Board and approval of General Arrangement Drawing by Design Water System of WRD, Punjab. A copy of NOC shall be endorsed by the WRD to all the concerned department. ✓
- 1.3 In case the applicant wants to construct Bridge/Ramp at his own cost, then along with the application form he will be required to submit the requisite documents as detailed in Annexure-B.
- 1.4 In case the construction of Bridge/Ramp, involves use of private land, the applicant will be required to provide No objection Certificate (NOC) from such private land owner(s).
- 1.5 The application shall be accompanied by processing fees amounting to Rs.25,000/- (non-refundable) in the shape of Bank Draft in favour of the concerned Executive Engineer or through online mode, if bridge is to be used for any purpose other than agriculture.
- 1.6 The Applicant shall be bound to furnish along with the application an undertaking to deposit the charges as specified in these guidelines or such enhanced charges as may be specified by the competent authority later in this regard.
- 1.7 Incomplete applications shall not be processed and shall be rejected outright. Processing fee shall not be returned in such an event.

2. Schedule of Charges

2.1 For Bridges, Foot bridges including Ramps and other allied works connected to bridges

A) Facilitation Charges:

Usage	Clear span of Carriageway	Connection with type of Road	Charges
Any Purpose other than Agriculture	< 15 Feet	National Highway or State Highway	Rs. 8 Lakhs
		Major district Road and Other District Road	Rs. 5 Lakhs
		Rural Road	Rs. 3.5 Lakhs
	> 15 Feet	National Highway or State Highway	Rs. 16 Lakhs
		Major district Road and Other District Road	Rs. 10 Lakhs
		Rural Road	Rs. 7 Lakhs

Note:- If the connecting road is Katcha (un-metaleed road), it will be considered as Rural Road.

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- No Charges shall be levied from individual small and marginal farmers, provided that bridge shall not be used for any purpose other than agriculture at any stage or time.
- The above charges are for single bridge. It will be multiplied by the number of Bridges demanded in case of more than one bridge.
- The above charges are inclusive of construction of ramps along with Bridges.

B) Departmental Charges:

In case the beneficiary desires to get the work done from Water Resources Department, departmental charges @ 10 % on estimated cost of work with rate prevalent at the time of execution of work shall be charged in addition to cost of work.

2.2 For Construction of Ramps for approach on canal Banks

In cases where only permission for construction of ramp is sought to provide connectivity to adjacent colony/ factory/ industry/ house/commercial or non-commercial facility /land etc., one time facilitation charges shall be levied for permitting construction of ramp(s) as it enhances the financial value/ price of the property for which it is sought. The charges shall be as under.-

A) Facilitation Charges:

(i) Where ramp is to be constructed on earthen banks of Canal/Drain:

Connection with type of Road	Charges
National Highway/State Highway/ Major district Road and Other District Road	100,000/-
Rural Road	50,000/-

Note: - If the connecting road is katcha (un-metaleed road) than it will be considered as Rural Road.

The beneficiary at his/her own cost shall maintain the length of road (link road) from property of the beneficiary to the existing government road. The design/drawing for the construction of the ramp shall be got approved from Design Water System, Water Resources Department, Punjab.

(ii) Where the construction of ramp provides access to a metaleed road:

In addition to (i) above, the beneficiary shall construct metaleed road of a 'Class of loading' matching to the existing road.

Provided that the approval for ramp shall be accorded only after the construction of the link road.

(iii) Where ramp is to be constructed on an abandoned Canal where public (Government) road has been constructed: Charge shall be levied as mentioned in Para (i) above.

(iv) In case of an Individual Farmer:

No Facilitation charges shall be levied from individual farmers, provided that ramp shall not be used for any purpose other than agriculture at any stage or time.

However, the beneficiary shall have to bear the actual cost of work as per design & specifications of Water Resources Department.

B) Departmental Charges:

In case the beneficiary desires to get the work done from Water Resources Department then departmental charges @ 10 % on estimated cost of work with rate prevalent at the time of execution of work shall be charged in addition to cost of work.

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2.3 The applicant shall ensure proper maintenance of Bridges and Ramps during its life span.

3. Processing of applications

3.1 Application shall be accepted only through online portal and Executive Engineer/Canals at Head Quarter shall act as a Nodal officer for timely disposal of such cases in accordance with Standard Operation Procedure (SOP) to be issued by the Government.

3.2 The requisite documents/NOC's etc. would be routed and scrutinized by the Executive Engineer. He shall carry out detailed appraisal of the proposal making assessment of the impact that the proposal may, if accepted, have not only on the safety and operation and maintenance of the existing works but also on the future requirements of any widening/deepening/remodelling of the canal/ drain or other appurtenant works by the Department.

3.3 After acceptance/ approval of the proposal by the Competent Authority, an Agreement (Annexure-C) shall be executed by the concerned Executive Engineer on behalf of Department of Water Resources with Applicant. The signed agreement shall be uploaded on Department website

3.4 The Applicant is required to deposit the facilitation charges as specified in Section 2 of this policy and execute an Agreement with the Department within 15 days from the date of issue of the Letter of Intent. The execution of the agreement shall enable the applicant to commence execution of related works.

3.6 Permission granted to the applicant under this policy will not be transferable.

3.7 Once the permission is granted the applicant shall be bound to commence the construction within 6 months from the date of sanction of such permission. In case the construction is not started within this period the permission will be revoked and any fees/charges shall be forfeited.

4. Competent Authority for Approvals

4.1 The competent authority for approval of Bridges, Foot bridges including Ramps and other allied works connected to bridges is Concerned Chief Engineer.

4.2 The competent authority for approval for Construction of only Ramps for approach on canal/drain Banks is Concerned Chief Engineer.

4.3 If in any case, permission shall be accorded for the construction of bridge where the distance of the proposed bridge from existing/approved bridge on either side is less than 500 meter than these user charges mentioned above in 2.1 shall be increased by 50% or as per decision of the committee constituted herewith. The application duly recommended by the concerned Executive Engineer and Superintending Engineer shall be considered by committee comprising of the following officers -

- | | |
|---|------------------|
| 1. Principal Secretary, WRD | Chairman |
| 2. Chief Engineer/Canals | Member Secretary |
| 3. Chief Engineer/Drainage | Member |
| 4. Financial Commissioner, Forest/Representative | Member |
| 5. Administrative Secretary, PWD (B&R)/Representative | Member |
| 6. Any other member required, if any, | |

This Committee shall meet, as and when required

4.4 The vetting of General Arrangement Drawing (GAD) of above said cases shall be done by Chief Engineer/Design Water System, WRD, Punjab.

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5. Compliance of Technical Standards and Safety conditions:

5.1 The Applicant shall execute the works strictly as per the standard Codes of Practice, PWD specifications and Approved General Arrangement Drawing.

5.2 The applicant shall, in the course of execution of Bridge/Ramp and maintenance thereof, ensure to adhere to all the safety Standards applicable as per relevant guidelines of the Government of India/ State Government.

5.3 The Applicant shall ensure that each of the Bridge/Ramp, for which permissions has been granted, is easily approachable for maintenance and operation.

6. Indemnity Bond:

The applicant shall indemnify the Government or any executing agency against any loss of life or property in the process of execution of work(s) or against any claims thereafter during the period of Operation & Maintenance of such infrastructure at all times. The Applicant shall submit the Indemnity Bond on a non-judicial stamp paper of Rs. 100/- denomination, duly attested. (Annexure-D)

7. Conditions

The permission shall be accorded on the following conditions:-

1. The cost of the construction as well as the maintenance of the above said bridges/ramps will be fully borne by the applicant.
2. The construction of this bridge/ramp shall in no way hinder the functioning of existing canal nor interfere with its operation and maintenance.
3. The ownership of the bridge/ramp shall remain with the Water Resources Department and the bridge/ramp can be remodelled by the WRD at its discretion, as and when required.
4. If additional land and permission is required for the construction of said bridge/ramp the same will be obtained by the applicant at his own cost.
5. The bridge/ramp shall be allowed to be used by any one and shall not be used exclusively by the applicant.
6. The department will not be responsible for any 3rd party damage during or after the construction of the bridge/ramp.
7. When at any point of time the bridge/ramp is remodelled /demolished no compensation will be paid to the applicant.
8. An indemnity bond will be given by the applicant that he accepts to indemnify the Government for any loss or charges due to construction of this bridge/ramp.
9. The applicant shall pay to the Government facilitation charges for utilization of Government land and infrastructure as per policy of the Government prevalent from time to time.
10. That the applicant shall be responsible for obtaining any clearances required from Forest Department, NHAI, PWD (B&R), Punjab Mandi Board etc.
11. The bridge/ramp will be constructed by the Water Resources Department based on the drawing approved by the competent authority and the cost thereof including the departmental charges will be borne by the Applicant.
12. The work will only be started after the entire cost of the work and charges is deposited by the applicant to the Water Resources Department.
13. The cost of the work may increase during the actual execution of the work and the applicant has to deposit the additional cost, if any.
14. The execution will be checked through departmental Vigilance & Quality Assurance Wing.

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8. Amendments/Relaxation/Interpretation of provision of the Policies:

Principal Secretary to the Government of Punjab, Water Resources Department shall be the final authority to amend/relax/interpret provisions under the Policy.

9. Applicability:

The policy would be effective from the date of its notification in official Gazette of Punjab Government and supersedes all previous instructions/directions/notifications issued from time to time in this regard. This earlier policy is hereby repealed.

LW
Principal Secretary,

Government of Punjab

Department of Water Resources

Endst No: WR-IRWR 03/1/2023-ILW/08/1

Dated: 06-01-2023

A copy of the above is forwarded to the Controller, Printing and Stationery, Punjab SAS Nagar with a request to publish this notification in official Gazette (Extra Ordinary) and supply 50 copies thereof to this department for official use.

Sudesh Kumari

Under Secretary Water Resources

Endst No: WR-IRWR 03/1/2023-ILW/08/2-3

Dated: 06-01-2023

A copy of the above is forwarded to the following for information and necessary action.

1. Chief Engineer, Canals, Department of Water Resources, Punjab, Sector-18, Chandigarh.
2. All Executive Engineer, Department of Water Resources, Punjab through Chief Engineer (Canals), Department of Water Resources, Punjab, Chandigarh.

Sudesh Kumari
Under Secretary Water Resources

GOVERNMENT OF PUNJAB
DEPARTMENT OF WATER RESOURCES

NOTIFICATION

WR-IRWR03/IW1/ 39-40

The, 15th, February, 2023

The Governor of Punjab is pleased to formulate Standard Operating Procedure (SOP) and Timeline for processing of Construction of Bridges/Ramps under the policy on construction of bridges on canals/drain in continuity of WR-IRWR03/IW1/ 8, Dated 06.01.2023 regarding "Construction of Bridges on canals/Drains is framed as under: -

Sr. no.	LEVELS	NAME OF THE ACTIVITY	Status of application on portal	TURN AROUND TIME (In days)	REMARKS
1	Executive Engineer/ Head Office	The online application submitted by applicant (as per Annexure A of the Policy) on the portal along with required fees and documents (if any) will be directed to the account of Executive Engineer, Head Office who as per policy will assess the proposal and will forward the case to concerned Executive Engineer at the field level for verification of data, any addition required therein and comments.		1	
2	Executive Engineer/ Field Office	After obtaining the case from Executive Engineer/Head Office, the Executive Engineer/Field office shall appoint a nodal officer who will scrutinize the case as per Policy and returns the case as per Annexure A1 (attached below).	Application submitted for Approval	T1= T+5	
3a	Executive Engineer/ Head Office	Approval by CE: The Executive Engineer/Head Office based on comments of Executive Engineer/Field Office shall approve or reject the case. In case the application is accepted, the case shall be forwarded for the approval of CE/Canal. The EE/Canal HQ shall also ensure that the approval shall be issued by the Competent Authority within five days and the case shall be forwarded to EE/DWS.	Application under process at Competent Authority	T2=T1 +4	

3b	Executive Engineer/ Head Office	<p>Approval by Committee: The Executive Engineer/Head Office based on comments of Executive Engineer/Field Office shall approve or reject the case. In case the application is accepted, the case shall be forwarded for the approval by the Committee as per Section 4 of the Policy which shall be held once in a quarter.</p> <p>The EE/Canal HQ shall also ensure this committee meeting and the approval shall be issued within 3 days of committee sitting and the same shall be forwarded to EE/DWS.</p>	Application under process at Competent Authority		
4	Executive Engineer/ DWS	Executive Engineer/DWS prepare/vet the drawing, as per existing Policy/PRC for GAD of Bridges. The EE/DWS shall then forward the Drawings to EE/Field Office for the preparation of estimate.	Drawings under preparation	Tn	In case the applicant desired to construct the bridge by himself. Then the cost of bearing capacity, process, vetting of drawing and processing fees shall be borne by the applicant and shall be as per the approved notification.
5	Executive Engineer/ Field Office	Once the GAD is approved, The EE will prepare the estimate as per the drawings and submit it for vetting of Superintending Engineer through EPMS	Estimate under Preparation	T4=Tn +5	
6	SuperIntending Engineer	The Superintending Engineer shall submit the checked case to Concerned Chief Engineer after checking shall forward the case for approval through EPMS.	Estimate under approval	T5=T4 +2	---

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7	Chief Engineer Level	The chief will approve the case through EPMS. After approval the case shall be sent back to the EE/Field Office for issuance of Lol (Letter of Intent) and subsequently execution of agreement as per Annexure C of Policy.	Approved and pending for Agreement	T6=T5 +2	---
8	Executive Engineer/Field Office	The Executive Engineer/Field Office shall upload the agreement on the portal. The application is closed.	Approved and Agreement Executed	T7=T6+15 (as per Policy)	
Total Process Time				60 Days	

Dated: 15.02.2023

Principal Secretary,
Government of Punjab
Department of Water Resources

Endst No: WR-IRWR03/1/2023-IW1/39

Dated: 15.02.2023

A copy of the above is forwarded to the Controller, Printing and Stationary, Punjab SAS Nagar with a request to Publish this notification in official Gazette (Extra Ordinary) and supply 50 copies thereof to this department for official use.

Sudesh Armani
Under Secretary Water Resources

Endst No: WR-IRWR03/1/2023-IW1/40-41

Dated: 15.02.2023

A copy of the above is forwarded to the following for information and necessary action:

1. Chief Engineer, Canals, Department of Water Resources, Punjab, Sector-18, Chandigarh.
2. All Executive Engineer, Department of Water Resources, Punjab through Chief Engineer (Canals), Department of Water Resources, Punjab, Chandigarh.

Sudesh Armani
Under Secretary Water Resources



Punjab Government Gazette

EXTRAORDINARY

Published by Authority

CHANDIGARH, WEDNESDAY, FEBRUARY 19, 2025 (MAGHA 30, 1946 SAKA)

GOVERNMENT OF PUNJAB
DEPARTMENT OF WATER RESOURCES
(Works Branch)

NOTIFICATION

The 19th February, 2025

No. WR-IRWR03/1/2023-IW1/595.-Policy regarding granting NOC for allowing Construction of bridges/ramps on canals/drains and Temporary Use of Government Land.

Objective: The objective of the Policy is-

- (i) To lay down specific policy guidelines prescribing a uniform procedure to be adopted and the charges to be levied from the Project Proponent seeking NOC for allowing Construction of bridges/ramps on canals/drains and Temporary Use of Government Land from Department of Water Resources;
- (ii) To ensure that NOC is issued in transparent and legal manner by the Department of Water Resources.

1. Introduction:

- a. This policy may be called the Policy regarding Granting NOC for Allowing Construction of Bridges/Ramps on canals/drains and Temporary Use of Government Land.
- b. It shall come into force from the date of Notification in the official gazette.

2. Definitions:

- a. In this Policy, unless the context otherwise requires:
 - (i). "Bank" means the land available with the department adjacent to canal/drain/river.
 - (ii). "Chief Engineer" means the Chief Engineer, Canals or Drainage as the case may be, of Water Resources Department, Punjab
 - (iii). "Collector rate", also known as the circle rate means rate fixed by the Revenue Department of land and property used for various administrative and taxation purposes.

(1321)

- (iv). "Executive Engineer" means the Executive Engineer Canals or Drainage as the case may be, of Water Resources Department, Punjab
- (v). "Government" means the Government of Punjab in the Department of Water Resources.
- (vi). "Permanent Construction" means structures and facilities designed and built for long-term use.
- (vii). "Portal" means the web-portal designed for dealing of such cases by the Department of Water Resources.
- (viii). "Private Entity" means an organization owned and operated by private individuals or groups, not affiliated with or operated by the government.
- (ix). "Project Proponent" means the individual, organization, or entity that seeks NOC or initiates or sponsors, and is responsible for the development and implementation of Project
- (x). "Superintending Engineer" means the Superintending Engineer, Canals or Drainage as the case may be, of Water Resources Department, Punjab.
- (xi). "Temporary Use" means constructions not intended to be permanent, including roads and their appurtenant works, parks, walkways, and other structures, as certified by the Executive Engineer of the Water Resources Department.
- b. The words and expressions used but not defined in this Policy, but defined in various irrigation or water resources related laws in the State, shall have the same meanings respectively assigned to them in those laws. In case of any doubt, Chief Engineer shall be the final authority.
3. **Applicability:**
- a. This policy addresses the issuance of No Objection Certificates (NOC) for the construction of bridges/ramps on canals/drains, as well as the temporary use of government land. The issuance of NOCs for the laying of pipelines shall be dealt by a separate policy already notified by the government.
- b. The policy would be effective from the date of its notification in official Gazette of Punjab Government and supersedes all previous instructions/directions/notifications issued from time to time in this regard.
4. **Application Procedure:**
- a. **Common Procedure:**
- i. The Project Proponent shall apply online in the application Performa along with required documents as per the Notification issued by the Government from time to time.
- ii. The application must be submitted with the processing fee as stipulated under this Policy. The facilitation charges, as determined by this Policy, shall be payable prior to the issuance of the NOC.
- iii. The processing fees (non-refundable) of Rs. 25,000/-, shall be submitted through online portal or in the shape of Bank Draft in favour of the Chief Engineer, Head Quarter Department of Water Resources payable at Head Office, Chandigarh.
- b. **In case of Bridges for Agriculture use**
- (i) The Project Proponent will be required to obtain a Resolution from village panchayat endorsing the proposed bridge/road. In order to avoid multiple applications from one village, endorsement from Panchayat is mandatory, so that bridge may be approved at ideal location only.
- (ii) The Project Proponent will also be required to obtain approval from the District Expert Committee notified by the Government vide Notification No-WR-IRWR 03/1/2023-IW1/2535 dated 05/07/2024 or as notified by Government from time to time.

(iii) The application will be submitted on portal after getting the resolution approved from panchayat and expert committee approval.

c. **Rejection of applications:**

Incomplete applications will be rejected. Processing fees shall not be returned in such events.

5 **Schedule of Charges:**

a. **For Bridges (Road/Railways), Foot bridges including Ramps and other allied works connected to bridges:**

i. **Facilitation Charges:**

Usage	Clear span of Bridge	Connection with type of Road	Charges
Any Purpose other than Agriculture	< 15 Feet	National Highway or State Highway	Rs. 8 Lakhs
		Major district Road and Other District Road	Rs. 5 Lakhs
		Rural Road	Rs. 3.5 Lakhs
	> 15 Feet	National Highway or State Highway	Rs. 16 Lakhs
		Major district Road and Other District Road	Rs. 10 Lakhs
		Rural Road	Rs. 7 Lakhs
For Railway Bridges	For all Railway Bridges irrespective of span	NA	Rs. 16 Lakhs

ii. If the connecting road is Katcha (Un-metalead road), it will be considered as Rural Road.

iii. The facilitation charge shall be calculated as per clear span of bridge as illustrated in figure attached in Annexure 'A'.

iv. Bridges used exclusively for agricultural and religious purposes are exempted from above applicable charges.

v. The above charges are for single bridge. It will be multiplied by the number of bridges in case more than one bridge is required.

vi. The above charges are inclusive of construction of ramps along with bridges.

b. **For Construction of Ramps for Approach on Canal/Drains Banks**

In cases where only permission for construction of ramp is sought to provide connectivity to adjacent colony/ factory/ industry/ house/commercial or non-commercial facility /land etc., one time facilitation charges shall be levied, as under: -

i. **Facilitation Charges:-**

Connection with type of Road	Charges
National Highway/State Highway/ Major district Road and Other District Road	100,000/-
Rural Road	50,000/-

ii. If the connecting road is Katcha (Un-metalead road), it will be considered as Rural Road.

iii. The Project Proponent at his/her own cost shall maintain the length of road (link road) from property of the Project Proponent to the existing government road.

- iv. Where the construction of ramp provides access to a metaled road, in addition to b (i) above, the Project Proponent shall construct metaled road of a 'Class of loading' matching to the existing road.

Provided that the approval for ramp shall be accorded only after the construction of the link road.

- v. Where ramp is to be constructed on an abandoned Canal where public (Government) road has been constructed; same charges shall be levied as mentioned in Para b(i) above.
- vi. Ramps used exclusively for agricultural and religious purposes are exempted from above applicable charges.

- c. **For Temporary Use of Government Land: In case permission is sought for Temporary Use of Government Land, the following charges will be levied:-**

Sr. No	Description	Fee/ Charges	Remarks
1.	Bank guarantee	@ 10 % of the collector rate of departmental land involved subject to minimum ₹100,000/-	<ul style="list-style-type: none"> • Valid for completion period + 1 month • Refundable subject to the satisfaction of engineer in charge • Non-interest-bearing amount
2.	Facilitation Charges	<p>@ 30 % of the collector rate (Collector rate Up to 25 lacs per Acre) of departmental land involved subject to minimum of ₹50,000/-</p> <p>@ 20 % of the collector rate (Collector rate from 25 lacs to 75 lacs per Acre) of departmental land involved subject to minimum of ₹1,00,000/-</p> <p>@ 12.5 % of the collector rate (Collector rate above 75 lakhs) of departmental land involved subject to minimum of ₹1,00,000/-</p>	• Non-refundable

- i. Private entity shall be bound to pay compensation charges for Right of Use in addition to the above charges i.e. @ 200% of the facilitation charges, irrespective of cost of land which shall be non-refundable. An example of the calculation is given at Annexure-B.
- ii. The proposal for Temporary Use of Government Land may include construction of Ramps, separate charges for Ramps shall not be levied in such cases.
- iii. Resettlement/Relocation of any structure of the Department of Water Resources affected by the proposed project will be borne completely (including Cost, NOCs, etc.) by the Project Proponent which shall be a part of agreement as notified by Government.
- iv. The purpose of Application shall remain same for which the original NOC sought and shall not be altered in future. In case any discrepancy is noticed, the NOC shall be cancelled after giving a notice but without any compensation to the Project Proponent.
- v. All the State Departments/Boards/Corporations/Central Government Departments Authorities/ Public Sector Undertakings (PSU), etc. will have to pay both bank guarantee and facilitation charges.
- vi. In case of development of public infrastructure/beautification where the request received from NGOs/ Registered Public Welfare Organisations, various charges will be decided by Government.
- vii. The Project Proponent shall furnish a Bank Guarantee in favor of the Executive Engineer, Water Resources Department (WRD). In case the Project is not completed in the scheduled

- time, the Bank Guarantee shall be renewed/got extended by the Project Proponent corresponding to the revised completion period + 1Month. The Project Proponent shall obtain formal permission for time-extension from the Executive Engineer.
- viii. Where the Project Proponent fails to meet his performance obligations within the agreed time-frame, the Executive Engineer may en-cash the Bank Guarantee and undertakes restoration of the site on its own, at the risk and cost of the Project Proponent.
- d. The Project Proponent shall ensure proper maintenance of Bridges, Ramps and Roads and its appurtenant works during its life span.
6. **Departmental Charges for works undertaken by Water Resources Department:**
In case the Project Proponent desires to get the work done from Water Resources Department, departmental charges @ 10% on estimated cost of work with rate prevalent at the time of execution of work shall be charged in addition to cost of work.
7. **Processing of applications**
- a. Application shall be accepted only through online portal in accordance with Standard Operating Procedure (SOP) to be issued by the Government.
- b. After acceptance/ approval of the proposal by the Competent Authority, an Agreement (which will be notified by the Government) shall be executed by the concerned Executive Engineer on behalf of Department of Water Resources with Project Proponent. The signed agreement shall be uploaded on Departmental Portal.
- c. An Agreement with the Department shall be executed within 15 days from the date of issue of NOC (including approval of GAD if any). The Project Proponent will be able to commence execution of works, only after signing of the Agreement.
- d. Permission granted to the Project Proponent under this policy will not be transferable. Further, the permission will be applicable only for the period for which it has been granted.
- e. Once the permission is granted, the Project Proponent shall be obligated to commence construction within 6 months from the date of sanction of such permission, or in accordance with the work plan approved by the concerned Executive Engineer, Department of Water Resources, taking into account the canal closure for safety reasons. Any request for an extension shall be subject to evaluation and approval by the field Executive Engineer, Department of Water Resources, based on justification/reasoning provided by the Project Proponent.
- f. Applications which are incomplete will be rejected as per clause 4 (c), a 21-day deadline is mandated for rectifying deficiencies; failure will lead to removal of application from the portal, necessitating a fresh application with repayment of processing fees if any.
8. **Competent Authority**
- a. **For Approvals for Bridges**
- i. The competent authority for approval of Bridges (including Foot bridges)/Ramps and other allied works connected to bridges is concerned Chief Engineer.
- Provided that for a bridge proposed within 500 meters on either side of an existing/approved bridge, the facilitation charges mentioned in Para 5 (a) shall be increased by 50%, permission in such case shall be obtained from the committee constituted of the following officers: -
- | | |
|-----------------------------|------------------|
| 1. Principal Secretary, WRD | Chairman |
| 2. Chief Engineer/Canals | Member Secretary |
| 3. Chief Engineer/Drainage | Member |

4. Financial Commissioner, Forest/Representative Member
5. Administrative Secretary, PWD (B&R)/Representative Member
6. Any other member required, if any.

The Committee shall meet, as and when required.

b. For Approvals of Ramps:

The competent authority for approval for construction of only Ramps for approach on canal/drain Banks is concerned Chief Engineer.

c. For Temporary Use of Government Land:

The Competent Authority for approval for Temporary Use of Government Land will be as follow:

Type of structure	Project Proponent	Accepting/Rejecting Authority
1. Paving of road 2. Widening & metalling of existing metalled Road	State/Departments, Corporations/ Boards/ Authorities, Central Government departments/ Corporations/ Boards/ Authorities/ Public Sector Undertakings (PSU), Private Entities, NGOs/ Registered Public Welfare Organisations, 'Other category'.	Chief Engineer Canals/Drainage
3. Any Temporary Use that involves use of department land	State/Central Government Departments/Corporations/ Boards/ Authorities/ Public Sector Undertakings (PSU).	Chief Engineer Canals/Drainage
4. Any Temporary Use that involves use of department land	Private Entities, NGOs/ Registered Public Welfare Organisations, 'Other category'.	Government

- i. Project Proponents who do not fall under the aforementioned categories will be considered under the 'Other category'.
- ii. In case there are two parties for NOC for same land, the priority shall be given to Government Department. Further, in case of both the parties are private, then the principle of first come first serve shall be applicable.
- iii. If the application is deemed not to be in the public interest, lacks technical viability or is otherwise unsuitable, the same shall be cancelled or rejected after giving reasons.

9. Compliance of Technical Standards and Safety conditions:

- i. The Project Proponent shall execute the works as per the prevailing guidelines, rules, codes and specifications.
- ii. The Project Proponent shall, in the course of execution of project and maintenance thereof, ensure to adhere to all the safety Standards applicable as per relevant guidelines of the Government of India/State Government, issued from time to time.

10. Vetting of General Arrangement Drawing (GAD):

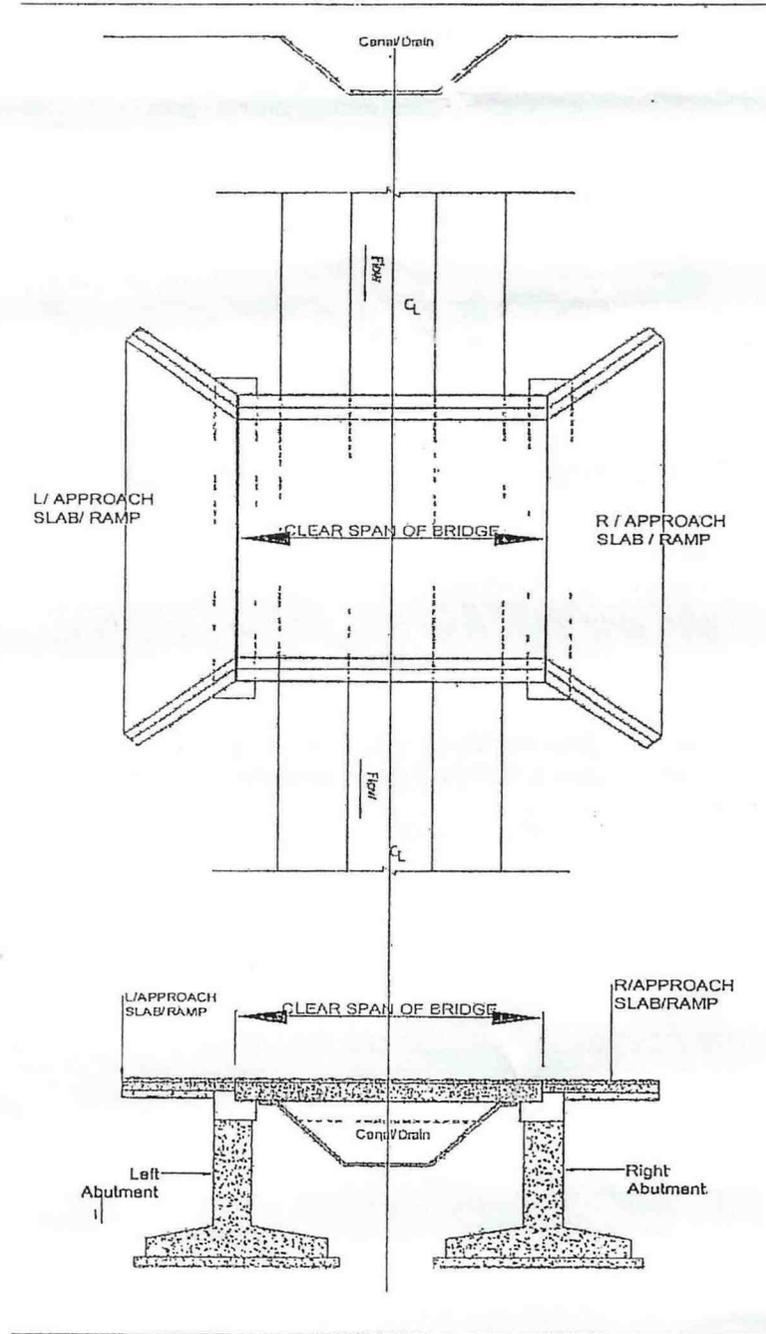
- i. The vetting of General Arrangement Drawing (GAD) of Bridge cases shall be done by Chief Engineer/Design Water System WRD, Punjab.
- ii. The No Objection Certificate (NOC) granted under this policy for the bridge shall not absolve the Project Proponent from the requirement of vetting the General Arrangement Drawing (GAD)
- iii. In case the Project Proponent desired to construct the bridge himself then the cost of Bearing Capacity, cost of protection works and processing fees shall be borne by the Project

Proponent as per Government notification no. WR-IRWR03/01/2023-TW1/49 dated 28.02.2023 of "Hydraulic Vetting of General Arrangement Drawing (GAD)".

- iv. In the case of ramps, roads, and their appurtenant works, the vetting of the General Arrangement Drawing (GAD) is not required. Such works shall be strictly constructed in accordance with IRC guidelines, other applicable standard Codes of Practice, and PWD specifications etc.
11. **Indemnity Bond:**
The Project Proponent shall indemnify the Government against any loss of life or property in the process of execution of works or against any claims thereafter during the period of Operation & Maintenance of such infrastructure at all times. The Project Proponent shall submit the Indemnity Bond (as notified by Government) on a non-judicial stamp paper of Rs. 100/- denomination, duly attested.
12. **Conditions:**
The permissions shall be accorded as per the conditions notified by government.
13. **Amendments/Relaxation/Interpretation of provisions of the Policies:**
Government shall be the final authority to amend/relax/interpret provisions under the Policy.

Chandigarh

Sd/-
KRISHAN KUMAR, IAS
Principal Secretary to Government of Punjab
Water Resources Department



Annexure-B

For Calculating the Charges Of Granting NOC Temporary Use of Government Land

Scenario 1

For Case Considering Collector Rate per Acre under 25 lakhs				
	For example Road to be constructed from RD 4000 to RD 8000 (18 ft width of road)			
	4000*18	sft	72000	
		sqm	6691.45	
	Village Agricultural Collector Rate of the department land to be used (example)	per acre	₹ 13,50,000	
		per sft	30.99	
	Cost of Department Land based on Collector Rate comes out to be	Rs	₹ 22,31,405	
	Details of Charges to be collected			
1	Bank Guarantee 10% (Refundable after 1 month)	Rs	₹ 2,23,140	A
	Facilitation Charges @ 30% for central/state govt/PSUs/Board etc.	Rs	₹ 6,69,421	B
2	Compensation charges for Right of Use Use in addition to the above charges i.e. @ 200% of the facilitation charges for Private Entity	Rs	₹ 13,38,843	C
	Charges to be paid by Central/State Government Departments/Corporations/ Boards/ Authorities/ Public Sector Undertakings (PSU)	A + B	₹ 8,92,562	A Refundable
	Charges to be paid by Private Entity	A + B + C	₹ 22,31,405	A Refundable

Scenario 2

For Case Considering Collector Rate between 25 lakh to 75 lakhs				
	For example Road to be constructed from RD 4000 to RD 8000 (18 ft width of road)			
	4000*18	sft	72000	
		sqm	6691.45	
	Village Agricultural Collector Rate of the department land to be used (example)	per acre	₹ 30,00,000	
		per sft	68.87	
	Cost of Department Land based on Collector Rate	Rs	₹ 49,58,678	
	Details of Charges to be collected			
1	Bank Guarantee 10% (Refundable after 1 month)	Rs	₹ 4,95,868	A
	Facilitation Charges @ 20% for central/state govt/PSUs/Board	Rs	₹ 9,91,736	B

1330 PUNJAB GOVT. GAZ. (EXTRA), FEBRUARY 19, 2025 (MAGHA 30, 1946 SAKA)

2	Compensation charges for Right of Use Use in addition to the above charges i.e.@ 200% of the facilitation charges for Private Entity	Rs	₹ 19,83,471	C
	Charges to be paid by Central /state Government Departments/Corporations/ Boards/ Authorities/ Public Sector Undertakings (PSU)	A + B	₹ 14,87,603	A Refundable
	Charges to be paid by Private Entity	A + B + C	₹ 34,71,074	A Refundable

Scenario 3

For Case Considering Collector Rate above 75 lakhs				
For Example Road to be constructed from RD 4000 to RD 8000 (18 ft width of road)				
	4000*18	sft	72000	
		sqm	6691.45	
	Village Agricultural Collector Rate of the department land to be used (example)	per acre	₹ 1,00,00,000	
		per sft	229.57	
	Cost of Department Land based on Collector Rate	Rs	₹ 1,65,28,926	
Details of Charges to be collected				
1	Bank Guarantee 10% (Refundable after 1 month)	Rs	₹ 16,52,893	A
	Facilitation Charges @ 12.5% for central/state gov/PSUs/Board	Rs	₹ 20,66,116	B
2	Compensation charges for Right of Use in addition to the above charges i.e.@ 200% of the facilitation charges for Private Entity	Rs	₹ 41,32,231	C
	Charges to be paid by Central/state Government Departments/Corporations/ Boards/ Authorities/ Public Sector Undertakings (PSU)	A + B	₹ 37,19,008	A Refundable
	Charges to be paid by Private Entity	A + B + C	₹ 78,51,240	A Refundable

3319/2-2025/Pb. Govt. Press, S.A.S. Nagar



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141-27168049,2716800 e-mail : member-secretary@rpcb.nic.in



Registered/Email

F-14/Tech(Gen-197)/NGT&CPCB/RPCB/55

Date: 05-05-25

Member Secretary
Central Pollution Control Board,
'Parivesh Bhawan', East Arjun Nagar,
Delhi-110032

Sub: Regarding framing of statutory/ policy framework and issuance of any guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities as sought by Hon'ble NGT (PB) vide order dated 30.04.2024 & 10.01.2025 in O.A. No. 581 of 2022 titled as Vikas Kumar v/s State of Haryana & Ors.

Ref: Your office letter dated 07.02.2025.

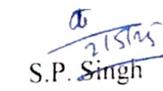
Sir,

In reference to Hon'ble NGT order dated 30.04.2024 & 10.01.2025 in O.A. No. 581/2022 (IA No 728/2023 and IA No. 595/2023), replies received from Mines & Irrigation Departments (attached) along with reply of State Pollution Control Board is as under for further necessary action in format prescribed by CPCB-

S.No.	Information	SPCB	Mines Dept.	Irrigation Dept.
1.	Statutory/Policy framework regarding construction of temporary bridge across river channels	No	No	No
2.	Any guidelines permitting construction of temporary bridge across river channels	No	No	No
3.	Any alternative practice adopted regarding construction of temporary bridge across river channel	No	No	No

Encl:- As above.

Yours Sincerely,


S.P. Singh
(Member Secretary)


1970

-:Gov. Of Rajasthan:-
Directorate, Department of Mines and Geology, Rajasthan- udaipur
Phone: 2415091, 95 / Fax:0294 2410526

No.- DMG ADM E&D/DEIAA/2025/

Dated: -03-2025

To,

Member Secretary,
Rajasthan State Ploution Control Board,
Headquater-4, Institutional Area, Jhalana Doongri,
jaipur

Sub: Hon'ble NGT O.A. No. 581/2022(IA No 728/2023 and IA No. 595/2023) order dated 30-04-2024

Ref: Your office letter no. F-12(Gen-33)/RPCB/Mines/365 dated 31-05-2024

Sir,

In Connection to the above context, Kindly refer your letter dated 31-05-2024 vide which it was requested to provide information regarding construction of temporary bridge across river channels for carrying out mining and allied activities.

In the context, I am Directed to inform you that there is no Specific guideline issued by Water Resources Department regarding Construction of temporary bridge across river channels.

Your Sincerely,

(Mahesh Mathur)
Add. Director (Mines)
Env.& Development Hq.

Signature Not Verified

Digitally signed by Mahesh Mathur
Designation : Additional Director
Date: 2025.03.07 17:30:02 IST
Reason: Approved



Office of the Chief Engineer Water Resources Department Rajasthan, Jaipur

No.CE/WRD/NCF/E-2/709

Date:09.09.2024

Member Secretary,
Rajasthan State Pollution Control Board,
Jaipur.

Sub:- Hon'ble NGT O.A No. 581/2022 (IA No 728/2023 and IA No. 595/2023) order dated 30.04.2024.

Ref:- Your office letter no.F-12(Gen-33)/RPCB/Mines/365 dated 31.05.2024 .

Sir,

In connection to the above context, kindly refer your letter dated 31.05.2024 vide which it was requested to provide information regarding construction of temporary bridge across river channels for carrying out mining and allied activities.

In this context, I am directed to inform you that there is no any specific guideline issued by Water Resources Department regarding construction of temporary bridge across river channels.

Yours sincerely,

(Surendra Kumar Goyal)
Superintending Engineer (I.S.)

Signature valid

Digitally signed by Surendra Kumar Goyal
Designation: Superintending Engineer
Date: 2024.09.09 10:39:57 IST
Reason: Approved





STATE POLLUTION CONTROL BOARD- SIKKIM
FOREST & ENVIRONMENT DEPARTMENT
GOVERNMENT OF SIKKIM
DEORALI, GANGTOK – 737102

F. No. 3177/SPCB/1260

Dated: 20/2/2025

To,

Shri Bharat Kumar Sharma,
 Member Secretary,
 Central Pollution Control Board,
 Parivesh Bhawan, East Arjun Nagar,
 Delhi-110032.

Sub: Directions under Section 18(1) of the Water (prevention & Control of Pollution) Act, 1974 regarding compliance of orders dated 30/04/2024 and 10/01/2025 in O.A. No. 581 of 2022 titled Vikas Kumar vs State of Haryana & Ors.-reg.

Sir,

Kindly refer to your directions issued vide letter. No. CM-13011/92/2023-LAW-HO-CPCB dated 07/02/2025 regarding the above-mentioned subject matter

Reference above, as per the information received from line Departments, Government of Sikkim, kindly find enclosed herewith status report on construction of temporary bridge across river channels for carrying out mining and allied activities

Submitted for kind information please.

Thanking you,

Yours faithfully,


 (N.W. Tamang, IFS, Retd.)
 Member Secretary
 State Pollution Control Board-Sikkim
 N.W. Tamang, IFS (Retd.)
 Member Secretary
 State Pollution Control Board-Sikkim
 Govt. of Sikkim



etc



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LIFE
Lifestyle for
Environment

STATE POLLUTION CONTROL BOARD- SIKKIM
FOREST & ENVIRONMENT DEPARTMENT
GOVERNMENT OF SIKKIM
DEORALI, GANGTOK – 737102

Status report on permissibility of temporary bridge across river channels for carrying out mining and allied activities

Sl. No.	Information	SPCB	Mines and Geology Department	Water Resources Department
1.	Statutory/policy framework regarding construction of temporary bridges across river channels	Framework has not been formulated yet	Framework has not been formulated yet	Framework has not been formulated yet
2.	Any guidelines permitting construction of temporary bridges across river channels	Guidelines have not been formulated yet	Guidelines have not been formulated yet	Guidelines have not been formulated yet
3.	Any alternative practices adopted regarding construction of temporary bridges across river channels	No	No	No

Note. As per the information received from line departments, mining of major minerals is not practiced in the state. In addition permission for constructing temporary bridges across river across the state for commercial purposes is also not allowed by the State Government.



By Speed Post



TAMIL NADU POLLUTION CONTROL BOARD



From
Er. R. Kannan, M.Tech.,
Member Secretary,
Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai – 600 032.

To
The Member Secretary
Central Pollution Control Board,
Parivesh Bhavan, East Arjun Nagar,
Delhi-110 032.

Sir,

Letter No.TNPCB/LAW/LA-III/NGT(PB)/013004/2024 dated:22.02.2025

Sub TNPCB – Law – NGT (PB) O.A.No.581 of 2022 (PB) – Filed by Vikas Kumar against the State of Haryana & ors - NGT (PB) dated 30.04.20243 – Sent herewith Certain details – Not yet received - Requested - Regarding.

Ref 1. Copy of NGT (PB) dated 30.04.2024 passed in O.A.No.581 of 2022.

2. CPCB letter dt.07.02.2025 along with enclosure.

3. Lr No.S7(9) /32504/OT8/2024 dated 02.07.2024 received from the Chief Engineer (General) WRD, Chepauk, Chennai.

I am to invite kind attention to the references cited , wherein in order to comply the said NGT (PB) orders, it is submitted that the Chief Engineer (General) Water Resources Department, Chepauk, Chennai has stated that the Mining activities are carried out by the State by implementation of “**Environment & Monitoring Guidelines for Sand Mining**” issued by the Ministry of Environment Forest and Climate Change, 2020. The copy of Guidelines is enclosed herewith for ready reference.

In the above said Guidelines in the page no.76, it is stated as “**Temporary access roads of Katcha roads shall be formed between the banks of the river and the mining area with locally available bio-degradable materials such as sugarcane waste (bagasse), hay etc.,**” and in the page no.82, it is stated as “**After the exhaustion of the quantity of sand, the sheds constructed at the quarry site may be removed. All the roads and pathways may be levelled so that there is no obstruction for the normal flow in the river**”

It is ascertained from the Tamil Nadu Water Resources Department letter dt.18.06.2024 that they are scrupulously following the above guidelines in mining activities. Also it has been stated that construction of road on river bed is being carried out by biodegradable materials and no temporary bridges are constructed by the Water Resources Department. Also, it was informed by the Tamil Nadu Water

The details of permissibility of temporary bridge across river channels for carrying out mining and allied activities in the State of Tamil Nadu

Annexure

S. No	Information	SPCB	Mining Dept	Irrigation Dept
1.	The Statutory/policy framework regarding construction of temporary bridge across river channels			No
2.	Any guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities.			No
3.	Any alternative practice adopted regarding construction of temporary bridge across river channels for carrying out mining and allied activities			No

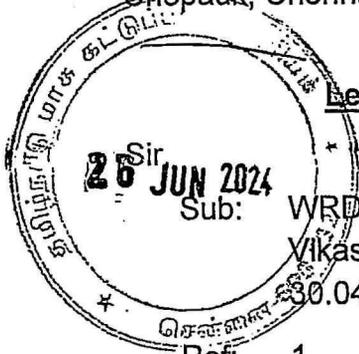
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GOVERNMENT OF TAMIL NADU
WATER RESOURCES DEPARTMENT

From
Er. K. ASOKAN, M.Tech.,
Engineer-in-Chief &
Chief Engineer (General), WRD,
Chepauk, Chennai - 600 005.

To
✓ The Member Secretary,
Tamil Nadu Pollution Control Board,
Mount Salai, Guindy,
Chennai- 600 032

Letter No.S7(9)/32504/OT8/2024 Dated: 18.06.2024



Sub: WRD - TNPCB - Law - NGT(PB) O.A. No. 581 of 2022 (PB) - Filed by
Vikas Kumar against the State of Haryana & ors - NGT(PB) dated
30.04.2024 - Details requested - Sent - Reg.

- Ref:
1. The Member Secretary, Tamil Nadu Pollution Control Board, Letter No. TNPCB/LAW-III/NGT(PB)/013004/2024 dated: 11.06.2024
 2. The Central Pollution Control Board Letter No.CPCB/IPC-II/CM-13011/92/2023 ,dated 29.04.2024

In the reference 1st cited, the order of the Hon'ble NGT(PB) dated 30.04.2024 has been communicated and requested to send the Information on statutory/policy frame work and issuance of guidelines for construction of temporary bridges across river channels for carrying out mining and allied activities.

The extract of the Order as follows:-

Para.19. We are of the considered view that the issue of construction of temporary bridges across river channels for carrying of mining and allied activities is not confined only to the State of Haryana but, in the very nature of things, extends to other States and UTs also. Therefore, the question regarding construction of temporary bridges across river channels for carrying out mining and allied activities is essentially required to be considered in its applicability to all States and UTs.

Para 21. Undisputedly, construction of temporary bridge or road on riverbed for carrying out mining will have adverse environmental impact on river morphology and ecology and, therefore, appropriate remedial measures have to be taken immediately to mitigate the same. At present such prompt action is not taken due to absence of statutory/policy frame work and guidelines. There is urgent need for due consideration of the matter for suggesting framing of requisite statutory/policy frame work and guidelines for adoption and implementation of remedial measures for mitigating adverse environmental impacts on river morphology and ecology.

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Para 22. In these facts and circumstances we widen the scope of proceedings in the present case to consider the question of "permissibility of temporary bridge across river channels for carrying out mining and allied activities" in its applicability to all States and UTs.

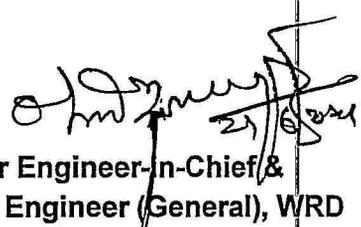
Para 24. Respondent no. 11-CPCB is directed to obtain and compile information from all States and UTs regarding framing of statutory/policy framework and issuance of any guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities and also any alternative practice adopted in all the States/UTs and file its report within two months."

In this regard, it is to state that Mining activities are carried out by the State by implementation of "Enforcement & Monitoring Guidelines for Sand Mining" issued by Ministry of Environment, Forest and Climate Change, 2020.

In the above said Guidelines, in the page no 76, it is stated as "Temporary access roads or Katcha roads shall be formed between the banks of the river and the mining area with locally available bio-degradable materials such as sugarcane waste (bagasse), hay, etc" and in the page no 82, it is stated as "After the exhaustion of the quantity of sand, the sheds constructed at the quarry site may be removed. All the roads and pathways may be levelled so that there is no obstruction for the normal flow in the river"

TN WRD scrupulously followed the above guideline in Mining activities. Also, it is to state that construction of road on river bed is carried out by biodegradable materials and no temporary bridges are constructed by this department. Hence, I wish to state that, adverse environmental impacts on river morphology and ecology mentioned in para 19 doesn't arise in the State and no practice adopted regarding construction of temporary bridge across river channels for carrying out mining and allied activities.

- Encl:** 1. Format
2. Enforcement & Monitoring Guidelines for Sand Mining, MoEF & CC


for Engineer-in-Chief &
Chief Engineer (General), WRD

SB
21/6/24

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Sub: Permissibility of Temporary Bridge across River Channels for carrying out mining and allied activities

S.No	Information	Irrigation Department(WRD)
1	The Statutory/policy framework regarding construction of temporary bridge across river channels for carrying out mining and allied activities	No
2	Any guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities.	No
3	Any alternative practice adopted regarding construction of temporary bridge across river channels for carrying out mining and allied activities,	No


 for Engineer-in-Chief &
 Chief Engineer (General), WRD
 21/6/24



Enforcement & Monitoring Guidelines for Sand Mining



Ministry of Environment, Forest and Climate change

January, 2020

from both the banks of the river to control and avoid erosion of river banks.

- Temporary access roads or Katcha roads shall be formed between the banks of the river and the mining area with locally available bio-degradable materials such as sugarcane waste (bagasse), hay, etc.
- Proper entry and exit point for the movement of loading vehicles in and out of the sand quarry site shall be carefully located taking into consideration the habitations/settlements in the area.
- To monitor the groundwater level during sand quarrying operations, a network of existing wells may be established around the sand quarrying area and new piezometers must be installed at all sand quarry sites. Monitoring of Ground Water Quality in the vicinity (one Km radius from the sand quarrying site) shall be carried out once in two months.
- Periodic Monitoring (at least four times in a year – pre-monsoon, Monsoon, Post monsoon and winter) once in each season shall be carried out by PWD and the data thus collected may be sent regularly to SEIAA/TNPCB. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out, which includes immediate stopping of mining.
- Similar to the Baseline studies for data on water, soil and air etc., that is being done before the sand quarrying operations, the air and water quality may be checked periodically by Tamil Nadu Pollution Control Board to ensure that no pollution is caused due to Sand Quarrying Operations. 10. Safety gadgets such as earplugs, goggles, respiratory

- The PWD should explore/take necessary steps to introduce Mining Surveillance System (MSS) in line with MSS evolved by the Indian Bureau of Mines and Bhaskaracharya Institute for Space Applications and Geo-informatics (BISAG).

III. STEPS TO BE FOLLOWED AFTER EXECUTION:

- A Judicious mine closure plan may be formulated once the quarry is closed after exhaustion of the quantity of sand.
- Reclamation works may be factored into the contract agreement and strict monitoring by the PWD officials may be initiated to scrupulously follow up the mine closure plan.
- It may be ensured that the total quantity of sand permitted in the EC shall not be exceeded in any case.
- After the exhaustion of the quantity of sand, the sheds constructed at the quarry site may be removed. All the roads and pathways may be levelled so that there is no obstruction for the normal flow in the river.
- All the records/registers may be carefully maintained by the PWD for future reference.



Tripura State Pollution Control Board

(A Statutory Organization Under Government of Tripura)
Department of Science, Technology & Environment

1983



LiFE
Lifestyle for
Environment



No. F.18(28)/TSPCB/NGT/581/1256

March 05, 2025

To
The Member Secretary
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

Sub.: Compliance of Order dated 30.04.2024 passed by the Hon'ble National Green Tribunal in OA No. 581 of 2022-reg.
Ref: i) CPCB Direction No. CM-13011/92/2023-LAW-HO-HO-CPCB/9199 dated 07.02.2025

Sir,

This has reference to the direction No. CM-13011/92/2023-LAW-HO-HO-CPCB/9199 dated 07.02.2025 on the subject cited above. In this connection, please find enclosed herewith the information regarding permissibility of temporary bridge across river channels for carrying out mining and allied activities for the State of Tripura in prescribed format for kind information.

Enclosed: As stated,

Yours sincerely,

Signed by Bishu Karmakar
Date: 05-03-2025 14:35:49

(Dr Bishu Karmakar)
Member Secretary

Copy to:

- PA to the Chairman, Tripura State Pollution Control Board for kind information of the Chairman.

Address:

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti
PO. Kunjaban, Agartala, Tripura(West)



Website:

www.tspcb.tripura.gov.in/trpervis.nic.in



Email:

trinurasnch@gmail.com / hoosnch-tr@gov.in

Contact:

Chairman : 0381 - 2322462
Member Secretary : 0381 - 23254
Head of Office : 0381 - 2322455

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Sl. No.	Information	TSPCB	Mining Department (The Forest Department of the State is looking after the Approval of the Mining Plan for Sand Mining in Tripura)	Irrigation Department [The PWD(WR) Department is looking after the irrigation issues in the State]
1	Statutory / Policy Framework regarding construction of temporary bridge across river channels	No	No such Statutory/Policy framework has been formulated by Forest Department for construction of temporary bridge across the river channels for the purpose of mining.	No
2	Any Guidelines of construction of temporary bridge across river channels	No	No such guideline is formulated by Forest Department for the purpose of mining	No
3	Any alternative practice adopted regarding construction of temporary bridge across river channels	<p>The Consent to Establish & Consent to Operate Certificates are being issued by the TSPCB to the Sand Mining Units imposing suitable terms and conditions. The following Specific condition is being imposed to carry out sand mining by the TSPCB:</p> <p><i>“Mining Shall not be undertaken in a mining lease located within 500 meter of bridge, 200 meter upstream and downstream of water supply scheme, 200 meters from the edge of National Highway and railway line, 100 meters from a reservoir canal/irrigation scheme or building, 50 meters from the edge of State Highway and 30 meters from, the edge of other roads.”</i></p> <p>A copy of the Consent to Establish Certificate issued in favour of a Sand Mining Unit is enclosed herewith as Annexure-A.</p>	<p>For the purpose of Sand Mining no such alternative practice is resorted in the State</p> <p>NB: ** It may be mentioned that no permissions for such temporary bridges etc. for purpose of mining are being given by Forest Department while considering sand mining proposals.</p>	No



TRIPURA STATE POLLUTION CONTROL BOARD

PARIVESH BHAWAN, Pandit Nehru Complex, Gorkhabasti,
Kunjaban, Agartala - 799 006, West Tripura.

No.F.17(10)/TSPCB/D/Sand mining/(S-Or)/8731/100-05

Date : 19/02/2025

CERTIFICATE FOR CONSENT TO ESTABLISH

Under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and
Under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981

Reference : i) Your Application No. **322455** Dated : **30-12-2024**
ii) Our NOC Register Sl. No. **15190** For: **Fresh**

Capital Investment : **Rs. 20.00 Lakhs**
Type : **Sand mining**

Capacity: **5031 M³/Year**
Category: **Orange**

With reference to the above Application, a provisional Consent to Establish Certificate (Fresh) is hereby issued in favour of **M/s. Dipankar Debnath Sand, Sri Dipankar Debnath**, Proprietor **Ultacherra, Jagabandu Para, Gandacherra, Tripura (D)** to construct rooms or shed or building and set up/install necessary plants and equipments including pollution control device as proposed in the project report submitted with the consent application so as to enable emission/discharge from the plant /unit as per section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 subject to observance of other codal formalities of the Govt. of India/ Govt. of Tripura/ District Administration/ Agartala Municipal Corporation or concerned Municipal Council or concerned Nagar Panchayat (whichever is applicable)/ Health Department/ Industries & Commerce Department, and subject to observance of the following terms & conditions:

1. E-flow should be maintained.
2. Measures should be taken to avoid bank erosion.
3. Temporary access roads or Kaccha roads shall be formed between the banks of the river and the mining area with locally available bio-degradable materials such as sugarcane waste (bagasse), hay, etc.
4. Proper entry and exit point for the movement of loading vehicles in and out of the sand mining site shall be carefully located taking into consideration the habitations/settlements in the area.
5. Junction at takeoff point of approach road with main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.
6. To prevent air pollution due to the dust during sand mining operations and safeguard the persons in the sand quarry and depot site, constant water sprinkling on the pathways and dust prone areas may be done. The sand loaded vehicles are to be covered with a tarpaulin before moving out of the quarries/depots.
7. Proper registers may be maintained at the entry and exit points of the sand quarry/depot sites and a loading register may be made available during inspection. An inspection register and complaint register may be made available at the sand quarry/depot site.
8. A copy of the approved mining plan may be kept at the mining site for ready reference.
9. The sand mining activity shall be stopped if the entire quantity approved from the mining area is mined even before the expiry of the sand mining lease period.
10. No blasting shall be carried out any point in time.
11. It shall be ensured that the total quantity of sand permitted in the EC shall not be exceeded in any case.
12. After the exhaustion of the quantity of sand, the sheds constructed at the mining site may be removed. All the roads and pathways may be leveled so that there is no obstruction for the normal flow in the river.

Amarendra Pandey

Contd....p/2

[2]

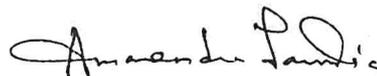
13. The Project Proponent should have valid lease and all the permits.
14. The depth of mining in Riverbed shall not exceed one meter or water level whichever is less, provided that where the Joint Inspection Committee certifies about excessive deposit or over accumulation of mineral in certain reaches requiring channelization, it can go up to 3 meters on defined reaches of the River.
15. No River sand mining be allowed in rainy season.
- 16. Mining shall not be undertaken in a mining lease located in 500 meter of bridge, 200 meter upstream and downstream of water supply scheme, 200 meters from the edge of National Highway and railway line. 100 meters from a reservoir canal/irrigation scheme or building, 50 meters from the edge of State Highway and 30 meter from, the edge of other roads.**
17. To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
18. Ultimate working depth shall be up to 3.0 m from Reversed level and not less than one meter from the water level of the River channel whichever is reached earlier. In hilly terrain this depth be preferably restricted to one meter.
19. In River flood plain mining, a buffer of 10 meter to be left from the River bank of mining.
20. In mining from agricultural field, a buffer of 3 meter to be left from the adjacent field.
21. Mining shall be done in layers of 1 meter depth to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.
22. To maintain safety and stability of Riverbanks i.e. 10 meter or 10% of the width of the River whichever is more will be left intact as no mining zone.
23. No stream should be diverted for the purpose of sand mining. No natural water course and / or water resources are obstructed due to mining operations.
24. No blasting shall be resorted to in River mining and without permission at any other place.
25. Depending upon the location, thickness of sand, deposition, agricultural land /Riverbed, the method of mining may be manual, semi-mechanized or mechanized: however, manual method of mining shall be preferred over any other method.
26. Mining should be done only in area / stretch identified in the District Level Survey Report suitable for mining and so certified by the State Level Environment Appraisal Committee (SEAC) and approved by the State Level Environment Impact Assessment Authority (SEIAA).
27. Mining should begin only after pucca pillar marking the boundary of lease area is erected at the cost of the lease holder after certification by the Forest Department of Tripura.
28. For each mining lease site, the access should be controlled in a way that vehicles carrying mineral from that area are tracked and accounted for.
29. Regular monitoring of the mining activities will be made to ensure effective compliance of stipulated EC conditions and of the provisions under the Minor mineral Concessions Rules framed by the State Government.
30. Noise arising out of mining and processing shall be abated and controlled at source to keep within permissible limit.
31. Sand mining operation can be carried out during day- time only.
32. The pollution due to transportation of sand be controlled through regular water sprinkling.
33. Air Pollution due to dust, exhaust emission or fumes during mining and processing phase should be controlled and kept in permissible limits specified under environment laws.
34. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used.

Ananda Paul

Contd....p/3

[3]

35. The mining operations are to be done uniformly and in a systematic manner.
36. Restoration of flora affected by mining should be done immediately. Twice the number of trees destroyed by mining to be planted preferably of indigenous species. Each EC holder should plant and maintain for lease period at least 10 trees per hectare in area near lease.
37. No mining shall be carried out in the forest area without forest clearance in accordance with the provisions of the Forest Conservation Act. 1980 and the rules made there under.
38. Protection of turtle and bird habitats shall be ensured.
39. Spring sources should not be affected due to mining activities.
40. Removal, stacking and utilization of top soil in mining should be ensured. Where top soil cannot be used concurrently, it shall be stored separately for future use keeping in view that the bacterial organism should not die and should be spread nearby area.
41. Adequate steps to check soil erosion and control debris flow etc. shall have to be ensured by constructing engineering structures.
42. No extraction of stone / boulder / sand in landslide prone areas.
43. Site clearance and tidiness is very much needed to have less visual impact of mining.
44. Dumping of waste shall be done in earmarked places.
45. Rubbish burial shall not be done in the Rivers.
46. The EC holder shall take all possible precautions for the protection of environment and control of pollution.
47. Effluent discharge, if any, should be kept to the minimum and it should meet the standards prescribed.
48. Mining activities shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical, and archeological importance.
49. Arrangement of drinking water, first aid kit (along with species specific anti-venom provisioning) with all essentials shall be kept ready at all sand mining site, in case of any emergency.
50. Project Proponent shall ensure that the road is not damaged due to the transportation of the mineral.
51. No stacking allowed on road side along National Highways.
52. All the provisions made and restrictions imposed as covered in the Minor Mineral Rule, shall be complied with, particularly regarding Environment management Practices and its fund Management and Payment of compensation to the land owners.
53. All the conditions mentioned in Environmental Clearance shall have to be strictly followed.
54. Copy of the Environmental Clearance shall have to be submitted to TSPCB, failing which Consent Certificate may be withdrawn.
55. Banning order regarding Plastic Carry Bags issued vide Notification No.F.8 (30)/DSTE/ ENV/pt-II/1679-97 dated 10.03.2015 & No.F.8 (30)/DSTE/ENV/pt-II/1984-2003 dated 19.03.2015 should be strictly adhered to.
56. Public liability insurance coverage shall have to be provided to the workers of the unit.
57. Compliance report shall have to be submitted to the TSPCB once in a year.
58. A copy of the Consent Certificate should be displayed in the office of the unit.
59. The unit will have to follow other norms & standards issued by TSPCB from time to time.
60. Violation of any of the above conditions could lead to withdrawal of the certificate and/or levying of Environmental compensation as per the Rules.



Contd...P/4

[4]

This Certificate is valid 17-02-2026. Application for Consent to Operate Certificate shall have to be made before starting operation.

The Consent Certificate is approved only for sand mining over an area of 1.49 acre (The Coordinates of the lease area are 23°36'41.41"N /91°49'36.88"E) as mentioned in the Environmental Clearance Certificate.


(Amarendra Jamatia) 18/02/2025
Asst Environmental Engineer
Tripura State Pollution Control Board

To
Dipankar Debnath, (Proprietor)
M/s. Dipankar Debnath Sand
Ultacherra, Jagabandu Para, Gandacherra, Tripura (D)

Copy to :

- 1) District Magistrate & Collector Tripura (D)
- 2) Director, Industries & Commerce, Tripura.
- 3) Labour Commissioner, Labour Department, Tripura.
- 4) SDM, Ambassa, Tripura (D)
- 5) BDO, Ambassa, Tripura (D)


Asst Environmental Engineer
Tripura State Pollution Control Board

NB: This Certificate permits the Proprietor/Occupier/Applicants to Establish the unit only complying with the terms & conditions and in no way it bears the permission to Operate the Unit/Industry, for which a separate application has to be submitted.



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक: 1/234/5/वृत्त-6/आ-940/0AN-581/22/2025

दिनांक: 21-5-25

सेवा में,

सदस्य सचिव,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
परिवेश भवन, पूर्वी अर्जुन नगर,
दिल्ली- 110032

विषय: माननीय एन0जी0टी0, नई दिल्ली द्वारा ओ0ए0 संख्या 581/2022 विकास कुमार बनाम स्टेट ऑफ हरियाणा एवं अन्य में पारित आदेश दिनांक 10.01.2025 के अनुपालन में खनन एवं अन्य गतिविधियों हेतु नदी के चैनल पर अस्थाई पुल के निर्माण हेतु निर्धारित प्रारूप पर सूचना उपलब्ध कराये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक CM-13011/92/2023-LAW-HO-CPCB दिनांक 07.02.2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से माननीय एन0जी0टी0, नई दिल्ली द्वारा ओ0ए0 संख्या 581/2022 विकास कुमार बनाम स्टेट ऑफ हरियाणा एवं अन्य में पारित आदेश दिनांक 10.01.2025 के अनुपालन में राज्य बोर्ड को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-18(1)(बी) के अन्तर्गत खनन एवं अन्य गतिविधियों हेतु नदी के चैनल पर अस्थाई पुल के निर्माण हेतु निम्नलिखित सूचना निर्धारित प्रारूप पर उपलब्ध कराये जाने हेतु निर्देश जारी किये गये हैं:-

- The statutory/policy framework regarding construction of temporary bridge across river channels for carrying out mining and allied activities.
- Any guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities.
- Any alternative practice adopted by State/UT regarding construction of temporary bridge across river channels for carrying out mining and allied activities.

उक्त के अनुपालन में राज्य बोर्ड के संलग्न पत्र दिनांक 01.05.2025 के माध्यम से भू-तत्त्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश तथा सिचाई एवं जल संसाधन विभाग, उत्तर प्रदेश को निर्धारित प्रारूप पर सूचना उपलब्ध कराये जाने हेतु पत्र प्रेषित किया गया है, किन्तु उक्त पत्र के संदर्भ में सूचना वाछित है।

अग्रेतर उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सम्बन्धित सूचना संलग्न प्रारूप पर अंकित कर प्रेषित की जा रही है।

संलग्नक:- यथोपरि।

भवदीय,

Digitally signed by
SANJEEV KUMAR SING
Date: 21-05-2025

(संजीव कुमार सिंह)

10:30:49 सदस्य सचिव

प्रतिलिपि: क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, पिकप-भवन, गोमती नगर, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

सदस्य सचिव

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 - 2720764
Email: info@uppcb.in - Web Site: www.uppcb.gov.in

1990

Subject: Permissibility of Temporary Bridge Across River Channels For Carrying Out Mining And Allied Activities-

S. No.	Information	SPCB	Mining Dept.	Irrigation Dept.
1	Statutory/Policy Framework Regarding Construction Of Temporary Bridge Across River Channels	No	Vide UPPCB letter dated 01.05.2025 information has been asked from the concerned department and till date no information is provided by them. Copy of the letter dated 01.05.2025 is attached herewith.	
2	Any Guidelines Permitting Construction Of Temporary Bridge Across River Channels	No		
3	Any Alternative Practice Adopted By State/UT Regarding Construction Of Temporary Bridge Across River Channels	No		


19/05/2025
(ASO)


19/05/25
विमल कुमार
पर्यावरण अभियन्ता, प्रभारी (वृत्त-6)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 445/35 / सी-6/ए।०-१५०/०।०।५०१/२२/२०२५

Dated 1-5-25
पंजीकृत/ई-मेल द्वारा

सेवा में,

1. निदेशक,
भू-तत्व एवं खनिकर्म निदेशालय, उ०प्र०,
लखनऊ।
2. प्रमुख अभियन्ता एवं विभागाध्यक्ष,
सिचाई एवं जल संसाधन विभाग, उ०प्र०
लखनऊ।

विषय: मा० एन०जी०टी०, नई दिल्ली द्वारा ओ०ए० संख्या 581/2022 विकास कुमार बनाम स्टेट ऑफ हरियाणा एवं अन्य में पारित आदेश दिनांक 10.01.2025 के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली द्वारा खनन एवं अन्य गतिविधियों हेतु नदी के चैनल पर अस्थाई पुल के निर्माण हेतु सूचना उपलब्ध कराये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा० एन०जी०टी०, नई दिल्ली द्वारा ओ०ए० संख्या 581/2022 विकास कुमार बनाम स्टेट ऑफ हरियाणा एवं अन्य में पारित आदेश दिनांक 10.01.2025 के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्रांक सीएम-13011/92/2023-एलएडब्लू-एचओ-सीपीसीबी दिनांक 07.02.2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से उ०प्र० प्रदूषण नियंत्रण बोर्ड को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-18(1)(बी) के अन्तर्गत खनन एवं अन्य गतिविधियों हेतु नदी के चैनल पर अस्थाई पुल के निर्माण हेतु निम्नलिखित सूचना निर्धारित प्रारूप पर उपलब्ध कराये जाने हेतु निर्देश जारी किये गये हैं:-

- (i) The statutory/policy framework regarding construction of temporary bridge across river channels for carrying out mining and allied activities.
- (ii) Any guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities.
- (iii) Any alternative practice adopted by State/UT regarding construction of temporary bridge across river channels for carrying out mining and allied activities.

अतः आपसे अनुरोध है कि आपके विभाग के अन्तर्गत प्रदेश में खनन एवं अन्य गतिविधियों हेतु नदी के चैनल पर अस्थाई पुल के निर्माण हेतु उपरोक्तानुसार सूचना निर्धारित संलग्न प्रारूप में राज्य बोर्ड को हार्ड एवं सॉफ्ट कॉपी में 01 सप्ताह में उपलब्ध कराने का कष्ट करें, तदनुसार वांछित सूचना केन्द्रीय प्रदूषण नियंत्रण बोर्ड को ससमय प्रेषित की जा सके।

संलग्नक:- यथोपरि।

भवदीय,

sk
(संजीव कुमार सिंह)

सदस्य सचिव

प्रतिलिपि: प्रमुख सचिव, भू-तत्व एवं खनिकर्म विभाग/सिचाई एवं जल संसाधन विभाग, उ०प्र० शासन लखनऊ को इस अनुरोध के साथ प्रेषित कि कृपया संबंधित को अपने स्तर से उक्त संबंध में निर्देशित करने का कष्ट करें।

SCANNED

sk
सदस्य सचिव

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 - 2720764
Email: info@uppcb.in - Web Site: www.uppcb.com

Encl. Part
1-5-25

Subject: Permissibility of temporary bridge across river channels for carrying out mining and allied activities

Annexure-A

S. No.	Information	SPCB	Mining Dept.	Irrigation Dept.
1	Statutory / Policy framework regarding construction of temporary bridge across river channels	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)
2	Any guidelines permitting construction of temporary bridge across river channels	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)
3	Any alternative practice adopted regarding construction of temporary bridge across river channels	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)	Yes / No (Document/policy/guidelines to be provided)

1993

प्रेषक,

निदेशक,

भूतत्व एवं खनिकर्म निदेशालय,
उ०प्र० लखनऊ।

सेवा में,

सदस्य सचिव,

उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

संख्या: 334 / एम०-एम०एन०जी०टी०-वाद / 2024 टी०सी०

दिनांक 22/05/2025

विषय:- मा० एन०जी०टी०, नई दिल्ली द्वारा ओ०ए० सं०-581/2022 विकास कुमार बनाम स्टेट ऑफ हरियाणा एवं अन्य में पारित आदेश दिनांक 10.01.2025 के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली द्वारा खनन एवं अन्य गतिविधियों हेतु नदी के चैनल पर अस्थाई पुल के निर्माण हेतु सूचना उपलब्ध कराये जाने के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र संख्या जी 45435/सी-6/सा०-940/ओ०ए० नं०-581/21/2025 दिनांक 01.05.2025, जो निदेशालय व प्रमुख अभियन्ता एवं विभाध्यक्ष, सिचाई एवं जल संसाधन विभाग, उ०प्र० लखनऊ को संयुक्त रूप से सम्बोधित एवं शासन को पृष्ठांकित है, का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा० एन०जी०टी० नई दिल्ली द्वारा ओ०ए० संख्या-581/2022 विकास कुमार बनाम स्टेट ऑफ हरियाणा एवं अन्य में पारित आदेश दिनांक 10.01.2025 के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्रांक सीएम-13011/92/2023-एलएडब्ल्यू-एचओ-सीपीसीबी दिनांक 07.02.2025 के माध्यम से उ०प्र० प्रदूषण नियंत्रण बोर्ड को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-18 (1)(बी) के अन्तर्गत खनन एवं अन्य गतिविधियों हेतु नदी के चैनल पर अस्थाई पुल के निर्माण हेतु सूचना निर्धारित संलग्न प्रारूप में राज्य बोर्ड को हार्ड एवं सॉफ्ट कॉपी में 01 सप्ताह में उपलब्ध कराने की अपेक्षा की गयी है।

अतः उपरोक्त से सम्बन्धित सूचना इस पत्र के साथ संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित है।
संलग्नक: यथोपरि।

भवदीय

(डा० नवीन कुमार दास)

अपर निदेशक।

संख्या: / एम०-एम०एन०जी०टी०-वाद / 2024 टी०सी० तददिनांक।

प्रतिलिपि:- सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन, लखनऊ।

(डा० नवीन कुमार दास)

अपर निदेशक।

प्रेषक,

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय,
उ०प्र० लखनऊ।

सेवा में,

सदस्य सचिव,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

संख्या: — / एम०-एम०एन०जी०टी०-वाद / 2024 टी०सी०

दिनांक 22/05/2025

विषय:—मा० एन०जी०टी०, नई दिल्ली द्वारा ओ०ए० सं०-581/2022 विकास कुमार बनाम स्टेट ऑफ हरियाणा एवं अन्य में पारित आदेश दिनांक 10.01.2025 के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली द्वारा खनन एवं अन्य गतिविधियों हेतु नदी के चैनल पर अस्थाई पुल के निर्माण हेतु सूचना उपलब्ध कराये जाने के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र संख्या जी 45435/सी-6/सा०-940/ओ०ए० नं०-581/21/2025 दिनांक 01.05.2025, जो निदेशालय व प्रमुख अभियन्ता एवं विभाध्यक्ष, सिचाई एवं जल संसाधन विभाग, उ०प्र० लखनऊ को संयुक्त रूप से सम्बोधित एवं शासन को पृष्ठांकित है, का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा० एन०जी०टी० नई दिल्ली द्वारा ओ०ए० संख्या-581/2022 विकास कुमार बनाम स्टेट ऑफ हरियाणा एवं अन्य में पारित आदेश दिनांक 10.01.2025 के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्रांक सीएम-13011/92/2023-एलएडब्ल्यू-एचओ-सीपीसीबी दिनांक 07.02.2025 के माध्यम से उ०प्र० प्रदूषण नियंत्रण बोर्ड को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-18 (1)(बी) के अन्तर्गत खनन एवं अन्य गतिविधियों हेतु नदी के चैनल पर अस्थाई पुल के निर्माण हेतु सूचना निर्धारित संलग्न प्रारूप में राज्य बोर्ड को हार्ड एवं सॉफ्ट कॉपी में 01 सप्ताह में उपलब्ध कराने की अपेक्षा की गयी है।

अतः उपरोक्त से सम्बन्धित सूचना इस पत्र के साथ संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित है।
संलग्नक: यथोपरि।

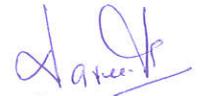
भवदीय

(डा० नवीन कुमार दास)

अपर निदेशक।

संख्या: 334 / एम०-एम०एन०जी०टी०-वाद / 2024 टी०सी० तददिनांक।

प्रतिलिपि:—सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन, लखनऊ।



(डा० नवीन कुमार दास)

अपर निदेशक।

Subject: Permissibility of temporary bridge across river channels for carrying out mining and allied activities

S. No.	Information	Mining Department
1	Statutory/Policy framework regarding construction of temporary bridge across river channels	NO
2	Any guidelines permitting construction of temporary bridge across river channels	NO
3	Any alternative practice adopted regarding construction of temporary bridge across river channels	NO


M.O.



LiFE 1996
Lifestyle For
Environment

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : ukpcblegalcell@gmail.com, दूरभाष : 0135-2607092

पत्रांक : यूकेपीसीबी/एच.ओ./सा0-183-861/2025/1802,

दिनांक 07/03/2025
एन0जी0टी0 मेटर 01/03/2025

ई-मेल/स्पीड पोस्ट द्वारा

सेवा में,

सदस्य सचिव,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
परिवेश भवन, ईस्ट अर्जुन नगर
दिल्ली-110032

विषय:- जल (प्रदूषण नियंत्रण एवं निवारण) अधिनियम 1974 एवं वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम 1981 की धारा 18(1) बी के अंतर्गत मा0 हरित अधिकरण में दायर याचिका संख्या 781/2022 "विकास कुमार बनाम हरियाणा राज्य एवं अन्य" में पारित आदेश दिनांक 30.04.2024 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक अपने निर्देश पत्रांक CM-13011/92/2023-LAW-HO-CPCB/9201 दिनांक 07.02.2025 का सन्दर्भ ग्रहण करना चाहें। जिसमें आपके द्वारा निम्न प्रारूप में सूचना चाही गयी थी जो निम्न हैं:-

S.N.	Information	SPCB	Mining Dept.	Irrigation Dept.
1	Statutory/Policy framework regarding construction of temporary bridge across river channels	No	No	No
2	Any guidelines permitting construction of temporary bridge across river channels	No	No	No
3	Any alternative practice adopted regarding construction of temporary bridge across river channels	No	No	No

उपरोक्त के सम्बन्ध में भूतत्व एवं खनिकर्म निदेशालय एवं सिंचाई विभाग उत्तराखण्ड द्वारा दी गयी सूचना की प्रति संलग्न कर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक: यथोपरि।

भवदीय

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

प्रतिलिपि: क्षेत्रीय निदेशक, क्षेत्रीय निदेशालय, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, पिकप भवन, विभूति खण्ड, गोमती नगर, लखनऊ-226010 को उनके पत्र दिनांक 19.02.2025 के क्रम में सूचनार्थ प्रेषित।

सदस्य सचिव

1997

भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड,
"खनिज भवन" भोपालपानी, देहरादून।
(E-mail id - dir.ukdgm@gmail.com)

सेवा में,

सदस्य सचिव,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
"गौरा देवी पर्यावरण भवन", 45 बी०,
आई०टी० पार्क, सहस्त्रधारा रोड, देहरादून।

संख्या 1276 /उप०ख०(ईनि)-V /नू०खनि०निदेशा०/2024-25.

दिनांक 01 मार्च 2025

विषय-

ना० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या 581/2022 Vikas Kumar Vs State of Haryana & Ors के सम्बन्ध में।

महोदय,

उपरोक्त विषयक अपने पत्र संख्या यूकेपीसीबी/एच०ओ०/सा०-183-861/2025/1709, दिनांक 19 फरवरी, 2025 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा ना० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या 581/2022 Vikas Kumar Vs State of Haryana & Ors में पारित आदेश दिनांक 30.04.2024 एवं दिनांक 10.01.2025 के क्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जल अधिनियम की धारा 18(1)(b) के अन्तर्गत पत्र संख्या CM-13011/92/2023-LAW-HO-CPCB, दिनांक 07.02.2025 के द्वारा चाही गयी बांछित सूचना Annexure-A में उपलब्ध कराये जाने की अपेक्षा की गयी है।

अवगत कराना है कि उपरोक्त वर्णित पत्र के द्वारा Annexure-A (Subject: Permissibility of temporary bridge across river channels for carrying out mining and allied activities) में चाही गयी सूचना निम्नवत् है:-

S. N.	Information	Mining Department
		Yes/No (Document/policy/guidelines to be provided)
1	Statutory/Policy frame work regarding construction of temporary bridges across river channels.	No
2	Any guidelines permitting construction of temporary brige across river channels.	No
3	Any alternative practice adopted regarding construction of temporary bridge across river channels.	No

अतः उपरोक्तानुसार सूचना अग्रोत्तर कार्यवाही हेतु सादर प्रेषित है।

संलग्नक :- उपरोक्तानुसार।

भवदीय,


(दिनेश कुमार)
संयुक्त निदेशक
कृते निदेशक

संख्या /उप०ख०(ईनि)-V /ख०प०/नू०खनि०निदेशा०/2024-25, तददिनांकित।

प्रतिलिपि- सचिव, खनन, उत्तराखण्ड शासन, देहरादून को सादर सूचनार्थ प्रेषित।

(दिनेश कुमार)
संयुक्त निदेशक
कृते निदेशक

Sub.
Dr. Chavali

६६ DKT

प्रेषक,

प्रमुख अभियन्ता,
सिंचाई विभाग, उत्तराखण्ड,
देहरादून।

सेवा में,

सदस्य सचिव
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
गौरा देवी पर्यावरण भवन
46वी, आई0टी पार्क, सहस्त्रधारा रोड,
देहरादून।

पत्रांक:- 1109/प्र0अ0/सि0वि0/नि0अनु0/NGT/581/2022 दिनांक- 01 मार्च 2025

विषय:- मा0 राष्ट्रीय हरित प्राधिकरण नई दिल्ली में योजित मूल आवेदन संख्या-581/2022 Vikas kumar Vs. State of Haryana & Ors के संबंध में।

महोदय,

उपरोक्त विषयक आपके पत्र संख्या-यूकेपीसीबी/एच.ओ/सा0-183-861/2025/1709 दिनांक 19.02.2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसमें आपके द्वारा संलग्न निम्न बिन्दुओं पर सूचना मांगी गयी है।

1. Statutory/ Policy framework regarding construction of temporary bridge across river channels.
2. Any guidelines permitting construction of temporary bridge across river channels.
3. Any alternative practice adopted regarding construction of temporary bridge across river channels.

उपरोक्त तीनों बिन्दुओं के संबंध में स्पष्ट करना है कि सिंचाई विभाग के द्वारा Across the river Temporary bridge का कार्य संपादित नहीं कराया जाता है।

अतएव सिंचाई विभाग में कोई भी Document/policy/guidelines उपलब्ध नहीं हैं।

भवदीय
(सुभाष चन्द्र)
प्रमुख अभियन्ता

1999



Jagdish Prasad Meena, IAS,
Member Secretary



WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)

Memo No. : 131 3N-3/2000(Vol-6)

Date : 18.02.2025

To
The Member Secretary,
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar,
Delhi 110032.



Sub: In the matter of Hon'ble NGT OA No.581 of 2022 titled as Vikas Kumar V/s State of Haryana & Ors orders dated 30.04.2024 and 10.01.2025.

Ref: Your letter No. CM-13011/92-2023-LAW-HO-CPCB dated 07.02.2025.

Sir,

With reference to the above, enclosed please find the requisite information sought in the above matter from SPCB as per the enclosed format (Annexure – 1).

The reply from the Joint Secretary to the Government of West Bengal, Irrigation & Waterways Department, regarding the guidelines for construction of temporary bridge for plying of sand filled truck over rivers, canals, drains and channels by the Department of Irrigation & Waterways, Govt. of West Bengal has already been sent to your office vide Memo No. 401-3N-3/2000(Vol-6) dated 30.07.2024. However, as requested the reply is once again enclosed as Annexure – 2.

Member Secretary

Encl: as stated above.

Permissibility of temporary bridge across river channels for carrying out mining and allied activities

Sl. No.	Information	WBPCB
1.	Statutory / Policy framework regarding construction of temporary bridge across river channels	No
2.	Any guidelines permitting construction of temporary bridge across river channels	No
3.	Any alternative practice adopted regarding construction of temporary bridge across river channels	No

**WEST BENGAL POLLUTION CONTROL BOARD**

(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhannagar
Kolkata – 700 106, Ph.: (033) 2202-3000, Fax : (033)2202-3099
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No. 401 -3N-3/2000(VOL.-6)**Dated:** 30 .07.2024

To
Shri Nazimuddin
Scientist 'F' & Head – IPC-II Division,
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar,
Delhi – 110 032.

Sub: In the matter of Hon'ble NGT OA No.581 of 2022 (IA No.728/2023 and IA No. 595/2023) order dated 30.04.2024 titled as Vikas Kumar V/s State of Haryana & Ors.

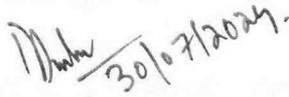
Ref: Your letter No. CPCB/IPC-II/CM-13011/92/2023/747 dated 14.05.2024.

Sir,

Enclosed please find the letter from the Joint Secretary to the Government of West Bengal, Irrigation & Waterways Department, regarding the guidelines for construction of temporary bridge for plying of sand filled truck over rivers, canals, drains and channels by the Department of Irrigation & Waterways, Govt. of West Bengal.

This is for your necessary information.

Yours faithfully,


30/07/2024.

(D. Sarkar)
Chief Engineer (EIM Cell)

Encl: As stated above.

ole

2002

4877 830/ms
12/07/24

EIM-A 794
15/07/2024

19



Government of West Bengal
Irrigation & Waterways Department
Jalasampad Bhawan, 3rd Floor, Salt Lake, Kolkata- 700091.

No. 1788-IE

Date: 03/07/2024

From : Joint Secretary to the Government of West Bengal.

To : The Member Secretary
West Bengal Pollution Control Board
Department of Environment, Paribesh Bhawan
Sector- III, Salt Lake, Kolkata- 700106.

CE (EIM)

Sub : O A No. 581 of 2022 (IA No. 728/2023 & IA No. 595/2023) in the matter of
Vikas Kumar -Vs- The State of Haryana & Ors.

Ref : His Office Memo No. 217(1)-3N-3/2000(VOL.- 6) dated 31/05/2024.

Sir,

With reference to the captioned subject, and the memo under reference, I am directed to inform you that Irrigation & Waterways Department issued a set of guidelines for construction of temporary bridge, for plying of sand filled truck over rivers, canals, drains and channels vide Memo No. 128-I/I/4M-01/2027 dated 06/04/2017, copy of which is enclosed for your ready reference. The said guidelines explicitly state the process of submitting applications for temporary bridge constructions by intending private entities, procedure and principles to be followed by the field level Executive Engineer of I & W Department, Govt. of West Bengal in according permissions premises and the penalties to be impound upon the private entity in case of non-compliance of any of the statutory conditions laid down in the guidelines.

Encl: As stated.

[Signature]
Joint Secretary to the Government of West Bengal

West Bengal Pollution Control Board

Dist. No. 3061C
Date 12/7/24

Referred to :

Remarks :

Imp

Pls. see we may discuss
in some meeting

Member Secretary

CE (EIM)





Government of West Bengal
Irrigation & Waterways Department
Jalasampad Bhavan, 3rd Floor, Western Block
Bidhannagar, Salt Lake City, Kolkata 700091

Memo No. 128 - I
I/4M-01/2017

Dated, 6th April 2017

From: D SenGupta
 Joint Secretary to the
 Government of West Bengal

To: The Chief Engineer (West)
 Irrigation & Waterways Directorate
 PO Sadhanpur (Near Polytechnic)
 District Burdwan - 713101

Sub: Modalities for according permission to construction of temporary bridges for plying of sand filled trucks over rivers, canals and channels.

The undersigned is directed to state that modalities to be followed for construction of temporary bridges stated above have been detailed in the enclosed Annexure, as mentioned below.

- Annex - I : Standard Application Form to be filled up by the Applicant seeking permission of construction of temporary bridges.
- Annex - II : Standard Operating Procedure (SOP) in regard to according permission to such bridges.
- Annex - III : Guiding principles to be followed by the Departmental Officers, while according permission.
- Annex - IV : Standard format of undertaking to be submitted by the Applicant in the form of Affidavit.
2. These may be used henceforth for according permission of the temporary bridges.

/

D SenGupta
 Joint Secretary to the
 Government of West Bengal

Encl. Annexure I, II, III & IV

No.128/1 - I

Dated, 6th April 2017

Copy with copy of Annexure forwarded for information to:

- ✓ Sri S Saha / Deputy Director
 Advance Planning, Project Evaluation & Monitoring Cell
 Irrigation & Waterways Directorate

- with a request to upload the copy of the letter and Annexure in the departmental website.

SenGupta
D SenGupta
 Joint Secretary to the
 Government of West Bengal

Encl. as stated

Standard Operating Procedure (SOP) in regard to according permission by the Irrigation & Waterways Department to private persons / entities for construction of temporary bridge over rivers / drainage channels / irrigation canals for carrying sand filled trucks

1. Application Form along with standard format of undertaking may be collected from the office of the concerned Executive Engineer, Irrigation & Waterways Department. The said Form after duly been filled up and attaching scanned copies of the relevant documents mentioned in the Form, shall be submitted to the said office in person. Scanned copy of undertaking as per the standard format (vide Annexure-IV) in the form of Affidavit in ₹ 50 Non Judicial stamp paper and affirmed before any Ld. Judicial Magistrate shall also be submitted along with Application Form.
2. The concerned Executive Engineer will examine the proposal prima-facie, particularly in the context of the guiding principles laid down in Annex-III and convey his decision on construction of the temporary bridge, as well as the drawing, and indicate the assessed cost of the bridge as per original / modified drawing **within 14 (Fourteen) days**, in writing.
3. If the decision of the Executive Engineer conveys concurrence / no objection for construction of the temporary bridge, the applicant will simultaneously be asked to deposit the security money, amounting to 20% of the cost assessed by the Executive Engineer.
4. The applicant will deposit the said amount preferably through Bank Draft on any scheduled Bank in favour of the said Executive Engineer **within 3 (Three) working days** from receipt of in-principle concurrence / no-objection for construction of such temporary bridge. Such draft is to be deposited by the Executive Engineer in the treasury linked Bank in TR-7 against the head of account: '8443 - 00 - 108 - 004'. In case of refund of the said Security Deposit, bill is to be drawn by the Executive Engineer in Form 70C.
5. Thereafter formal permission and go-ahead order will be accorded by the concerned Executive Engineer of the Irrigation & Waterways Department to the applicant, with copy of endorsement to all concerned including his Superintending Engineer, Chief Engineer and Lease / Licence issuing authority in the District, **within 3 (Three) working days**. Location of ramp for crossing over embankments, if required, will also be stated in the formal permission and go-ahead order.
6. The applicant on receipt of that 'go ahead' order may start the construction work of the temporary bridge.

**Guiding principles to be followed in the Irrigation & Waterways
Department to accord permission to the private persons /
entities for construction of temporary bridge over
rivers / drainage channels / irrigation canals
for carrying sand filled trucks**

1. Permission to private persons / companies / organisations to construct temporary bridges across rivers / channels / canals would only be accorded subject to fulfilment of all the following conditions:
 - i) The proposed temporary bridge will not cause any encroachment / restriction on the existing waterway. Spans of the bridge should be sufficiently long to minimise accumulation of water hyacinth or debris coming with flowing water at support locations.
 - ii) The applicant abides by the terms and conditions of the standard undertaking as per Annex-IV.
 - iii) Construction of the temporary bridge cannot be taken up before 11th November and restoration of the channel section at the zone of construction by removing debris, bundhs, etc. will be done once the construction is over. The temporary bridge will totally be dismantled, super and sub-structure parts and approach totally removed and channel section cleared of all sorts of obstructions, latest by 7th June every year, or earlier if notified by the concerned Executive Engineer of the I&WD or his subordinate officers, so as to ensure smooth flow of monsoon discharge through the river channel during the period from 7th June to 31st October, or as may be notified by the abovesaid authorities.
 - iv) Construction of the proposed temporary bridge and associated approach path / road or ramp for crossing over the embankment will not cause any permanent damage to embankments or other infrastructures / assets of the I&WD.
2. Decision of the I&WD will be final and binding on the applicant.

Standard format of undertaking to be submitted by the Applicant in the form of Affidavit in ₹ 50.00 Non Judicial stamp paper, to be affirmed before any Ld. Judicial Magistrate in connection with construction of temporary bridge over rivers / drainage channels / irrigation canals, for abiding by during construction as well as in the post construction period

I, (mention name of the Applicant and full particulars regarding father's name, address, PAN No. and profession, etc.), having been duly authorised by (name of the Entity), do hereby agree to abide by the terms and conditions mentioned hereunder in connection with construction of a temporary bridge over _____ (name of river / channel / canal) at _____ (name of village / locality), Gram Panchayat _____ / Ward No. _____ of _____ Municipality / Municipal Corporation, Police Station _____, District _____.

1. Construction of the temporary bridge will be as per General Arrangement Drawing (GAD) prepared and submitted by the undersigned.
2. Concerned Executive Engineer of the I&WD, holding jurisdiction in the area of construction of the temporary bridge or his authorised representative will reserve the right to inspect the temporary bridge during construction and to stop the construction in case there is deviation from the approved drawing of I & W Department, affecting waterway or other hydrological parameters of the river / channel / canal or safety of the structure.
3. Responsibility for structural safety of the temporary bridge during and after construction will solely remain vested on the undersigned.
4. Construction of the temporary bridge cannot be taken up before 11th November and restoration of the channel section at the zone of construction by removing debris, bunds, etc. will be done once the construction is over. The temporary bridge will totally be dismantled, super and sub-structure parts and approach totally removed and channel section cleared of all sorts of obstructions, latest by 7th June every year, or earlier if notified by the concerned Executive Engineer of the I&WD or his subordinate officers, so as to ensure smooth flow of monsoon discharge through the river channel during the period from 7th June to 31st October, or as may be notified by the abovesaid authorities.
5. There will not be any unwarranted drainage congestion in the upstream or downstream of the bridge, nor will be any impediment to the utility of the river / channel / canal, in regard to irrigation or drainage during construction period or due to construction of the temporary bridge. Necessary alternative arrangement for flow diversion will be made by the undersigned.
6. Land for the purpose of making the approach road, from the temporary bridge point upto the existing road in the countryside, will be arranged by the undersigned without causing any damage to embankment or other infrastructures / assets of the I&WD.

2007

7. Ramp for crossing over the embankments will be constructed by the undersigned at locations identified by the concerned Executive Engineer of the I&WD of his authorised representative.
8. The temporary bridge will not be opened to traffic till final inspection by the concerned Executive Engineer of the I&WD or his authorised representative.
9. There will not be any restriction on using the temporary bridge by the common pedestrian and vehicular traffic and I&WD officials, subject to the condition that vehicles heavier than the designed capacity may not be allowed to cross over.
10. Responsibility of maintenance of the temporary bridge will remain solely on the undersigned.

I agree to submit a security deposit amounting to 20% of the estimated cost of the temporary bridge (as assessed by the Executive Engineer of the I&WD or his subordinate officers) to the concerned Executive Engineer for construction of the temporary bridge, on receipt of intimation towards in-principle permission from that Executive Engineer. Such security deposit will be refunded after expiry of Lease / Licence Agreement or termination of the said Agreement, whichever is earlier, subject to the fulfilment of all conditions stated in Clauses 4, 5, 6, 7, 8, 9 & 10 above. Non fulfilment of any of the above conditions or non compliance to any instruction of the I&WD officials will lead to total forfeiture of the entire security deposit. I further agree to the condition that permission for reconstruction of such a temporary bridge next time, may not even be accorded in the event of forfeiture of security deposit. I also agree to the condition that if it is decided to accord permission, for reconstruction of the bridge in the following working season even after forfeiture of security deposit, due to any of the lapses on the part of the undersigned, fresh security deposit amounting to 20% of the current estimated cost of the temporary bridge will be submitted to the concerned Executive Engineer, in addition to legal liability for any omission and commission on my part including any third party liability arising therefrom. I will also keep the I & W Department clear from any such liability.

Signature of the Applicant & Seal

Application Form for construction of temporary bridges over rivers / drainage channels / canals, to be done by private persons / entities (other than Government Departments / Organisations / Undertakings) for transportation of sand

1. Name & Contact details of the Applicant.

• Name	:	-----	
• Status	:	Individual / Authorised Signatory	
		for ▶ Firm	
		▶ Company	
		▶ Society	
		(Please tick)	
• Name of Firm/Company/Society (If applicable, otherwise mention 'NA')	:	-----	
• Address	:	-----	
• Landline No.	-----	• Mobile No.	-----
• E-mail ID	-----		-----

2. Name of the river / channel / canal over which the temporary bridge is proposed.

• Name of the	▶ River	:	-----	
	▶ Channel	:	-----	
	▶ Canal	:	-----	

3. Location of the temporary bridge.

• Mouza / Village / Locality	:	-----	
• Gram Panchayat / Municipal Ward	:	-----	
• Panchayat Samity / Municipality	:	-----	
• Police Station	:	-----	
• District	:	-----	

4. Appropriate geo-referencing of the location. (optional)

• Latitude	:	-----	
• Longitude	:	-----	

5. Reference number and date of letter of NoC of the Lease / Licence granting authority regarding construction of the temporary new bridge. Such authority should be District Land & Land Revenue Office (DL & LRO) of the concerned District. *Copy of Lease Deed / Licence Agreement also to be attached.*

• Ref No.	:	-----	
• Date	:	-----	

Justification of the proposal of the new temporary bridge (within 3 lines / sentences).

7. Type of proposed temporary bridge envisaging plying of sand filled trucks / other vehicles.

- Wooden bridge on bullah piling
- Wooden bridge on steel joist piling
- Steel bailey bridge on bullah or steel Joist piling
(Please Tick)

8. Expected load carrying capacity of the temporary bridge.

• _____ metre

9. Total length and width of the proposed temporary bridge.

- Length : _____ metre
- Carriageway width : _____ metre

10. Distance of the nearest bridge (permanent or temporary) in upstream and downstream from the proposed bridge location.

- Upstream : _____ km
- Downstream : _____ km

11. Attach the scanned copies of the following:

- Index plan preferably drawn on mouza map, showing the proposed bridge.
- Letter of Local Authority according NoC (vide Sl.5) and copy of the Lease Agreement / Licence Deed.
- General Arrangement Drawing of the temporary bridge prepared by a technical person showing –
 - Plan
 - Elevation
 - Typical cross section of the structure, superimposed on the river / channel / canal section

Authorised Signatory

- Note:
- 1 Standard Operating Procedure (SOP) for processing the application has been detailed at Annex-II.
 - 2 Guiding principles to be followed in the Irrigation & Waterways Department to accord permission for construction of temporary bridge over rivers / drainage channels / irrigation canals may be perused at Annex-III.
 - 3 Standard format of undertaking to be submitted by the Applicant is at Annex-IV.

2010

No.7-47/PCC/NGT/Misc./2024/
 अंडमान तथा निकोबार प्रशासन
 ANDAMAN & NICOBAR ADMINISTRATION
 प्रदूषण नियंत्रण समिति
POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF SCIENCE AND TECHNOLOGY
 Dolly Gunj, Sri Vijaya Puram -744 103 Tel. 250370
 E-mail: dstpcc-andamans@nic.in

Sri Vijaya Puram, dated: -10-2024

To

The Divisional Head, IPC-II,
 Central Pollution Control Board,
 Parivesh Bhawan, East Arjun Nagar,
 Delhi-110032.

Sub: In reference to Hon'ble NGT O.A. No. 581 of 2022 (IA No. 728 of 2023 and IA No. 595 of 2023) order dated 30.04.2024- reg.

Ref: CPCB letter no. CPCB/IPC-II/CM-13011/92/2023 dated 14.05.2024.

Sir,

This is with reference to the above-mentioned office letter, wherein it was requested to furnish the information with respect to the following points pertaining to Andaman & Nicobar Islands in compliance to the Hon'ble NGT order in Vikas Kumar Vs State of Haryana and others.

1. Statutory/ policy framework regarding construction of temporary bridge across river channels.
2. Any guidelines permitting construction of temporary bridge across river channels.
3. Any alternative practice adopted regarding construction of temporary bridge across river channels.

In this regard, it is hereby submitted that Andaman & Nicobar Islands do not have temporary bridges across river channels for mining and related activities. As a result, there are no applicable regulations regarding this matter, based on information obtained from the North, Middle & South Andaman Districts and the Andaman & Nicobar Administration's Public Works Department (APWD). Consequently, this report is deemed 'NIL'.

Yours faithfully,

Member Secretary, ANPCC

Copy to:

1. PA to Secretary, S&T/Chairman ANPCC for kind information of the Secretary, S&T /Chairman ANPCC.

Digitally signed by
 Member Secretary, ANPCC

Date: 21-10-2024 20:19:15

2011



No.7-47/PCC/NGT/Misc./2024/1006
अंडमान तथा निकोबार प्रशासन
ANDAMAN & NICOBAR ADMINISTRATION
प्रदूषण नियंत्रण समिति
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY
Dolly Gunj, Sri Vijaya Puram -744 103 Tel. 250370
E-mail: dstpcc-andamans@nic.in

Sri Vijaya Puram, dated: 13-02-2025

To

Shri. Arvind Kumar, Scientist B,
Industrial Pollution Control- II Division,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032.

Sub: In reference to Hon'ble NGT O.A. No. 581 of 2022 (IA No. 728 of 2023 and IA No. 595 of 2023) order dated 30.04.2024- reg.

Ref: CPCB letter no. CM-13011/92/2023-LAW-HO-CPCB dated 07-02-2025.

Sir,

This is with reference to the above-mentioned office letter, wherein it was requested to furnish the information with respect to the following points pertaining to Andaman & Nicobar Islands in compliance to the Hon'ble NGT order in Vikas Kumar Vs State of Haryana and others.

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Yours faithfully,


Member Secretary, ANPCC

Copy to:

1. PA to Secretary, S&T/Chairman ANPCC for kind information of the Secretary, S&T /Chairman ANPCC.

SUBJECT: Permissibility of temporary bridge across river channels for carrying out mining and allied activities

S.No.	Information	SPCB	Mining Dept.	Irrigation Dept.
1.	Statutory/Policy framework regarding construction of temporary bridges across river channels	No	No	No
2.	Any guidelines permitting construction of temporary bridge across river channels	No	No	No
3.	Any alternative practice adopted regarding construction of temporary bridge across river channels	No	No	No


Member Secretary, ANPCC

2013



Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927, mail - memberssecretaryjkpcb@gmail.com



**Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032.**

No. JKPCC/Sc./OA 581-2022 /24/173

Date: 13-06-2024

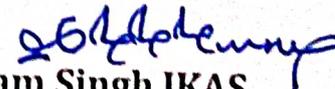
**Sub: Permissibility of temporary bridge across river channels for
carrying out mining & allied activities.**

Ref: No. 866/MCC/DGM/JKPCC/20/3015-17; dt. 27.05.2024.

Sir,

Kindly refer to the subject & references captioned above. In this connection, information w.r.t Statutory / Policy framework regarding construction of temporary bridge across river channels for carrying out Mining & allied activities and guidelines permitting such activity, as received from Departments of Geology & Mining is enclosed herewith for kind perusal.

Yours Sincerely,


Ghansham Singh JKAS
Member Secretary 13.6.24

2014



Government of Jammu and Kashmir
Directorate of Geology and Mining, J&K
4th Floor, Udyog Bhawan, Jammu

The Chairman,
Pollution Control Committee,
Jammu & Kashmir.

No.866/MCC/DGM/JKPCC/20/ 3015-17

Subject:- Permissibility of temporary bridge across river channel for carrying out mining and allied activities.

Dated: 27.05.2024

Reference: Your office letter No. JKPCC/SC/OA.581-2022-838-839, Dated 24-05-2024.

Sir,

Kindly refer above cited subject and reference. In this context, I am directed to submit the pointwise reply as under:-

S.No	Query	Reply
1.	The statutory/ policy framework regarding construction of temporary bridge across river channels for carrying out Mining and allied activities	<p>There is no specific policy for construction of temporary bridges across river channels for carrying out Mining and allied activities by the project proponents in the River Bed Mining. However, the regulation and prohibition of Mining activities adjacent to Bridges are covered under Rule 94 (2) (iii) and (iv) of SRO-105 of 2016 dated 31.03.2016 which provides as under:-</p> <p>Rule, 94 (2) (iii):</p> <p><i>"for carrying out Mining in proximity to any bridge and/or embankment, appropriate safety zone shall be worked out on case to case basis, taking into account the structural parameters, locational aspects, flow rate etc and no mining shall be carried in the safety zone so worked out."</i></p> <p>Rule, 94 (2) (iv):</p> <p><i>"River Bed material shall not be extracted up to a distance of five times (5) of the span (x) of a bridge/public civil structure (including water</i></p>

[Handwritten signature]

		intake points) on up-stream side and ten times (10) the span of such bridge on down-stream side, subject to a minimum of 250 meters on the upstream side and 500 meters on the downstream side."
2.	Any guidelines permitting construction of temporary bridge across river channels for carrying out Mining and allied activities and;	The Model Form of Mining Lease Deed (ML10) Clause-3 of Part-II of the applicable rules provides as under:- "To make roads and ways etc and use existing roads and ways:- Liberty and power for or in connection with any of the purpose mentioned in this part to make any roads and other ways in or over the said lands and to use maintain and go and re-pass with or without horses, cattles, wagons, locomotives, or other vehicles over the same on such conditions as may be agreed to."
3.	Any alternative practice adopted regarding construction of temporary bridge across river channels for carrying out Mining and allied activities.	At present, no such alternative practice is adopted regarding construction of temporary bridge across river channels for carrying out Mining and allied activities. However, where the Mineral Concessionaires face difficulty (no exit point exits) for transportation of the Minerals from the Mineral Concession area, then the Department may take up the matter with District Administration for necessary permission to be granted in his favour for construction of temporary Ropeway etc.

Yours faithfully

Manan 27/05/24

Dr. R. S. Rana
 Officer I/C MCC (C)
 Directorate of Geology & Mining, J&K

27/05/24

Copy to the:

1. Commissioner/Secretary to the Govt. Mining Department, J&K, Civil Secretariat, Jammu/Kashmir for kind information.
2. Regional Director, Pollution Control Committee, Jammu/Kashmir for information.

2016

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

0191 – 2472881, 2476925



Parivesh Bhavan, Forest
Complex
Transport Nagar, Jammu,
180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008

**Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032.**

No.: JKPC/Sc./OA- 581-2022/25/2093

Date: 17-02-2025

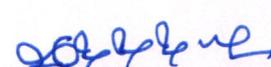
Sub: Directions under Section 18 (1) (b) of the Water (Prevention & control of Pollution) Act, 1974 regarding compliance of orders dated 30.04.2024 & 10.01.2025 in OA No. 581 of 2022 titled as Vikas Kumar v/s state of Haryana & Ors.

Ref: CM-13011/92/2023-LAW-HO-CPCB; dated 07.02.2025.

Sir,

Please refer to the subject & reference captioned above. In this connection, I am to convey that information w.r.t Statutory / Policy framework regarding construction of temporary bridge across river channels for carrying out Mining & allied activities and guidelines permitting such activity, as received from Departments of Geology & Mining has been submitted vide this office No. JKPC/Sc./OA-2022-838-839; dated 24.05.2024 **(Copy enclosed)**.

Yours faithfully,


**(Ghansham Singh)JKAS
Member Secretary**

17-2-25

2017

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com



Director,
Department of Geology and Mining,
Jammu & Kashmir.

No.: JKPCC/Sc./OA. 581-2022/838-839

Date: 24.05-2024

Subject: Permissibility of temporary bridge across river channels for carrying out mining & allied activities.

Reference: Hon'ble NGT order dt. 30.04.2024 in OA No. 581 / 2022.

Sir,

Kindly refer to the above captioned subject. In this connection, I am to convey that Hon'ble NGT in OA 581 / 2022 **Vikas Kumar V/s State of Haryana & Ors** vide its Order dated 30-04-2024, issued following directions:

1. *"Undisputedly, construction of temporary bridge or road on riverbed for carrying out mining will have adverse environmental impact on river morphology and ecology and, therefore, appropriate remedial measures have to be taken immediately to mitigate the same. At present such prompt action is not taken due to absence of statutory / policy frame work and guidelines. There is urgent need for due consideration of the matter for suggesting framing of requisite statutory / policy frame work and guidelines for adoption and implementation of remedial measures for mitigating adverse environmental impacts on river morphology and ecology."*
2. *"In these facts and circumstance, we widen the scope of proceeding in the present case to consider the question of "permissibility of temporary bridge across river channels for carrying out mining and allied activities" in its applicability to all states and UTs."*

B

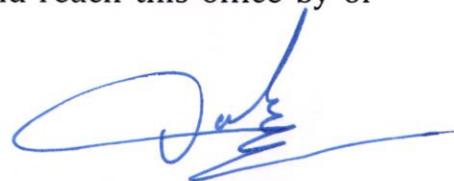
3. "Respondents no. 11 CPCB is directed to obtain and compile information from all states and UTs regarding framing of statutory / policy framework and issuance of any guidelines permitting construction of temporary bridge across channels for carrying out mining and allied activities and also any alternative practice adopted in all the states/ UTs and file its report within two months."

Accordingly, in compliance to the aforesaid directions of the Hon'ble NGT and CPCB, following directions are issued.

The Director, Geology and Mining, J&K shall provide :-

- i) *The statutory / policy framework regarding construction of temporary bridge across river channels for carrying out mining and allied activities; {Yes/No Document/policy/guidelines to be provided}*
- ii) *Any guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities and;*
{Yes/No Document/policy/guidelines to be provided}
- iii) *Any alternative practice adopted regarding construction of temporary bridge across river channels for carrying out mining and allied activities. ;*
{Yes/No Document/policy/guidelines to be provided}

The requisite information as mentioned above should reach this office by or before **25.05.2024**.



(Vasu Yadav)
Chairman



Copy to the:-

1. Regional Director, Pollution Control Committee, Jammu/Kashmir for information and necessary action.